



## National Green Tribunal

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| <b>Case Title</b>          | Santosh Kumar Singh<br>Vs. STATE LEVEL<br>ENVIRONMENT<br>IMPACT<br>ASSESSMENT<br>AUTHORITY UTTAR<br>PRADESH |
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**APPEAL NO. 05 OF 2023**

**IN THE MATTER OF:**

Santosh Kumar Singh

...Appellant

Versus

State Level Environmental Impact  
Assessment Authority, Uttar Pradesh & Ors.

...Respondents

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**RESPONDENT NO. 2**  
**M/S SILKON BIOTECH PVT. LTD.**  
THROUGH



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Date: 13.12.2024  
Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**APPEAL NO. 05 OF 2023**

**IN THE MATTER OF:**

Santosh Kumar Singh

...Appellant

Versus

State Level Environmental Impact  
Assessment Authority, Uttar Pradesh & Ors.

...Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 2/ PROJECT  
PROPONENT, M/S SILKON BIOTECH PVT. LTD. TO THE  
APPEAL REFERRED BY THE APPELLANT UNDER SECTION  
16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

**MOST RESPECTFULLY SHEWETH**

1. That at the outset, it is submitted that the present Appeal is an abuse of the process of this Hon'ble Tribunal and the same deserves to be dismissed with heavy costs. It is further submitted that the Appellants have not approached this Hon'ble Tribunal with clean hands and have misrepresented several vital facts before this Hon'ble Tribunal.

**PRELIMINARY OBJECTIONS:**

2. That the present Appeal is not maintainable as the Appellant has not shown as to how he falls under Section 18(2) of the National Green Tribunal Act, 2010. It is submitted that the Appellant cannot be said to be an aggrieved person as he is a resident of Village Chewata, Azamgarh and the CBWTF is set-up in Village Bhadon - Mahul, Azamgarh which is situated at a distance of approx. 60 KMs from the Appellant's residence therefore, the

Appellant cannot be said to have sustained any injury, hence, the present Appeal is not maintainable and liable to be dismissed.

Section 18(2) of the National Green Tribunal Act, 2010 is reproduced herein below for ready reference:

***18. Application or appeal to Tribunal.***

*Without prejudice to the provisions contained in section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by –*

- (a) the person, who has sustained the injury; or*
- (b) the owner of the property to which the damage has been caused; or*
- (c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased; or*
- (d) any agent duly authorised by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or*
- (e) any person aggrieved, including any representative body or organisation; or*
- (f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Control Board or a State Pollution Control Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 or any other law for the time being in force.*

3. That the Appellant has relied upon the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities being made by the Central Pollution Control Board. It is

submitted that these guidelines are not mandatory and does not have the force of law but only directory in nature.

The Bio-Medical Waste Management Rules, 2016 were made Central Government in exercise of the powers conferred under Sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986).

It is submitted that Rule 6 casts duty on the authorities (specified in column (2) of Schedule-III) to perform their duties and Rule 9(3) directs the prescribed authorities to comply responsibilities stipulated in Schedule III.

Rules 6 and 9(3) alongwith Sr. No. 3 of Schedule III are reproduced herein below for ready reference:

**6. Duties of authorities-**

*The Authority specified in column (2) of Schedule-III shall perform the duties as specified in column (3) thereof in accordance with the provisions of these rules.*

**9. Prescribed authority**

*(3) The prescribed authorities shall comply with the responsibilities as stipulated in Schedule III of these rules.*

**SCHEDULE III**

**List of Prescribed Authorities and the Corresponding Duties**

| <b>S.No.</b> | <b>Authority</b>                | <b>Corresponding Duties</b>   |
|--------------|---------------------------------|---|
| 4.           | Central Pollution Control Board | <p><b>(i) Prepare Guidelines on bio-medical waste Management and submit to the Ministry of Environment, Forest and Climate Change.</b></p> <p><b>(ii) Co-ordination of activities of State Pollution Control Boards or Pollution Control Committees on bio-medical waste.</b></p> |

|  |  |   |
|--|--|---|
|  |  | <p><i>(iii) Conduct training courses for authorities dealing with management of bio-medical waste.</i></p> <p><i>(iv) Lay down standards for new technologies for treatment and disposal of bio-medical waste (Rule 7) and prescribe specifications for treatment and disposal of bio-medical wastes (Rule 7).</i></p> <p><i>(v) Lay down Criteria for establishing common bio-medical waste treatment facilities in the Country.</i></p> <p><i>(vi) Random inspection or monitoring of health care facilities and common bio-medical waste treatment facilities.</i></p> <p><i>(vii) Review and analysis of data submitted by the State Pollution Control Boards on bio-medical waste and submission of compiled information in the form of annual report along with its observations to Ministry of Environment, Forest and Climate Change.</i></p> <p><i>(viii) Inspection and monitoring of health care facilities other than Medical Inspection (MI) rooms, sick bays on board ships or submarines, station medical centres and field hospitals in forward locations operated by the Director General, Armed Forces Medical Services (Rule-9).</i></p> |
|--|--|---|

|  |  |  |
|--|--|--|
|  |  | <i>(ix) Undertake or support research or operational research regarding bio-medical waste.</i> |
|--|--|--|

Therefore, S. No. 4 of the Schedule III only casts duty upon the Central Pollution Control Board to Prepare Guidelines on bio-medical waste Management and submit to the Ministry of Environment, Forest and Climate Change. It is submitted that such guidelines may be considered by the Central Government and whenever required may implement the same by issuing appropriate notification or rules.

In the present case although the Central Pollution Controls Board has framed the guidelines, but the same are either not sent to the Central Government or not implemented by the Central Government. Hence, the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities can only be used for reference purposes only and are not binding.

4. That the Appellant has attempted to mislead this Hon'ble Tribunal by stating that the CBWTF is set-up in violation a the Revised Guidelines, 2016 as two temples being are situated within a 500 mtr. radius of the CBWTF site. It is submitted that no temple is located at the co-ordinates 25.895871 and 82.788703 which has been alleged to be located at a distance of 228 mtrs from the CBWTF site and it appears that the Appellant

has solely relied upon the google maps data without physically verifying the presence of temple.

The geo-tagged photographs of the alleged temple location depicting non-presence of any building/ structure/ temple is annexed herewith and marked as **ANNEXURE No. R2/1**.

5. That the mandate of having a buffer distance of 500 mtr. from a CBWTF site is only applicable with respect to notified residential and sensitive areas and not individual/ stand-alone buildings/ structures. It is further submitted that the said temple is not situated in any residential areas which are more than 1 KM away from the CBWTF site.

Para 6 of the revised guidelines which provides for the Location Criterion is reproduced herein below for ready reference:

***PARA 6: LOCATION CRITERIA***

*In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:*

- (i) potential for spread of infection from wastes stored in the premises.*
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,*
- (iii) potential of fugitive dust emission from incinerators,*
- (iv) potential for discharge of wastewater*
- (v) the potential for odour production,*
- (vi) the potential for noise pollution*

- (vii) *the risk posed to human health and safety due to exposure to emissions from incinerator*
- (viii) *the risk of fire and*
- (ix) *Significance of the residual impacts such as bottom ash and fly ash.*

*As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:*

*(a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone (or)*

*(b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while*

*selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.*

*(c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.*

6. That for the efficacious adjudication of the present matter, the vital facts pertaining to the present case are elaborated hereunder as Preliminary Submissions.

**PRELIMINARY SUBMISSIONS:**

7. That the answering Respondent has established a Common Bio-Medical Waste Treatment Facility (hereinafter referred to as 'CBWTF' for the sake of brevity) as provided for in the Bio-Medical Waste Management Rules, 2016 and aims to render the services for disposal of bio-medical waste in accordance with the Rules made by the Government of India and in consonance with the guidelines formulated by the Central Pollution Control Board.
8. That the CBWTF unit has been developed with an approximate project cost of INR 2.52 Cr at an area of 0.445 ha (1 Acre) and the following equipment have been installed for effective treatment of bio-medical waste:

| S. No. | Equipment   | Capacity     |
|--------|---|--------------|
| 1.     | Incinerator (double-chambered)                            | 250 Kg/ Hr   |
| 2.     | Autoclave   | 1000L/ batch |
| 3.     | Shredder  | 150 Kg/ Hr   |
| 5.     | Effluent Treatment Plant with Zero Liquid Discharge (ZLD) | 10.0 KLD     |

9. That for the establishment of CBWTF, the answering Respondent preferred an application form no. 13856400 dated 21.10.2021 before the Respondent No. 4 for issuance of Consent to Establish under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.
10. That the Respondent No. 4 granted Consent to Establish to the answering Respondent on 03.03.2022 for the period 21.10.2021 to 20.10.2026 vide its letter bearing reference no. 140054/UPPCB/Azamgarh (UPPCBRO)/ CTE/ AZAMGARH /2021. A true copy of the Consent to Establish dated 03.03.2022 granted by the Respondent No. 4 to the answering Respondent for the period 21.10.2021 to 20.10.2026 is annexed herewith and marked as **ANNEXURE No. R2/2**.
11. That for the establishment of CBWTF at Vill. Bhadon – Mahul, Martinganj, Azamgarh Uttar Pradesh, the answering Respondent applied for Terms of Reference (ToR) to the State Expert

Appraisal Committee ('SEAC') vide proposal number SIA/UP/MIS/68910/2021.

A true copy of the proposal number SIA/UP/MIS/68910/2021 for fresh Terms of Reference is annexed herewith and marked as **ANNEXURE No. R2/3.**

12. That the case of the answering Respondent was considered by the State Expert Appraisal Committee ('SEAC') in its 606<sup>th</sup> meeting dated 11.12.2021 wherein it recommended to issue terms of reference for the preparation of Environment Impact Assessment (EIA) Report for the CBWTF of the answering Respondent.

A true copy of the relevant part of the Minutes of 606<sup>th</sup> Meeting dated 11.12.2021 of the State Expert Appraisal Committee is annexed herewith and marked as **ANNEXURE No. R2/4.**

13. That the Respondent No. 1 on 25.03.2022 issued Terms of Reference to the answering Respondent vide letter bearing Ref. No. 485/ Parya/ SEIAA/ 6695/ 2021 for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance.

A true copy of the Terms of Reference dated 25.03.2022 issued to the answering Respondent vide letter bearing Ref. No. 485/ Parya/ SEIAA/ 6695/ 2021 is annexed herewith and marked as **ANNEXURE No. R2/5.**

14. That the Respondent No. 4 gave public notice for conducting public hearing at the proposed site of CBWTF on 07.06.2022 at

11:30 AM in terms of Notification No. SO 1533 dated 14.09.2006.

A true copy of the Public Notice dated 03.05.2022 given by the Respondent No. 4 is annexed herewith and marked as **ANNEXURE No. R2/6.**

15. That the public hearing was conducted on 07.06.2022 for establishment of CBWTF at at Vill. Bhadon – Mahul, Martinganj, Azamgarh Uttar Pradesh and the same was attended by several persons from the village who stated that they have no objection as to the establishment of the proposed CBWTF by the answering Respondent.

A true copy of the public hearing proceedings dated 07.06.2022 is annexed herewith and marked as **ANNEXURE No R2/7.**

16. That the answering Respondent on 25.08.2022 preferred an application for grant of prior Environmental Clearance for establishment of CBWTF.

A true copy of the application for grant of prior Environmental Clearance is annexed herewith and marked as **ANNEXURE No. R2/8.**

A true copy of the acknowledgement slip for EC application dated 25.08.2022 is annexed herewith and marked as **ANNEXURE No. R2/9.**

17. That the case of the answering Respondent was considered by the State Expert Appraisal Committee in its 686<sup>th</sup> meeting dated

22.09.2022 wherein it directed the answering Respondent to submit the following documents/ information:

- Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.
- Revised plan of CER/EMP activities as per the discussion held during the presentation to be submitted
- 500 m radius of Google map with showing the all geographical activities like – sensitive places, highways, railways, educational institutions, residential habitats, etc. alongwith distance and directions with supporting documents.

A true copy of the relevant part of the Minutes of 686<sup>th</sup> meeting dated 22.09.2022 of the State Expert Appraisal Committee is annexed herewith and marked as **ANNEXURE No. R2/10.**

18. That the local revenue officer i.e., Lekhpal, Mandal – Bhadon, Tehsil Martinganj, Azamgarh submitted a report dated 17.10.2022 wherein it was categorically stated that there is no highway, railway line, educational institution, high tension line, religious-social place, inhabited area (residential locality) and sensitive areas within the 500 metres radius from the project site. A true copy of the Report dated 17.10.2022 submitted by the local revenue officer i.e. Lekhpal, Mandal – Bhadon, Tehsil Martinganj, Azamgarh is annexed herewith and marked as **ANNEXURE No. R2/11.**

19. That the Respondent No. 2 sent a letter dated 31.10.2022 to the Member Secretary, UPPCB for providing the factual report as per the decision taken in SEAC meeting dated 22.09.2022 and in compliance of the said letter, the Member Secretary, UPPCB provided the information vide letter dated 04.11.2022 mentioning the number of beds as 13,777 available in districts surrounding the proposed project site.

A true copy of the letter dated 04.11.2022 from the Member Secretary, UPPCB is annexed herewith and marked as **ANNEXURE No. R2/12.**

20. That the answering Respondent provided the requisite information vide letter dated 07.11.2022 as directed by the State Expert Appraisal Committee.

A true copy of the information provided to the State Expert Appraisal Committee vide letter dated 07.11.2022 is annexed herewith and marked as **ANNEXURE No. R2/13.**

21. That once again the case of the answering Respondent was considered by State Expert Appraisal Committee in its 704<sup>th</sup> meeting dated 24.11.2022 wherein it recommended grant of environmental clearance to the answering Respondent.

A true copy of the Minutes of 704<sup>th</sup> meeting dated 24.11.2022 of the State Expert Appraisal Committee is annexed herewith and marked as **ANNEXURE No. R2/14.**

22. That the grant of environmental clearance to the answering Respondent was then considered by the Respondent No. 1 in it's

686<sup>th</sup> meeting dated 02.01.2023 and the Respondent No. 1 agreed with the recommendations of the State Expert Appraisal Committee for grant of environmental clearance to the answering Respondent.

A true copy of Minutes of 686<sup>th</sup> Meeting dated 02.01.2023 of the Respondent No. 1 is annexed herewith and marked as **ANNEXURE NO. R2/15.**

23. That the Respondent No. 1 on 24.01.2023 granted Environmental Clearance to the answering Respondent bearing EC Identification No. EC23B057UP134496.

A true copy of the environmental clearance dated 24.01.2023 bearing EC Identification No. EC23B057UP134496 issued by the Respondent No. 1 to the answering Respondent is annexed herewith and marked as **ANNEXURE No. R2/16.**

24. That the Respondent No. 4 on 14.07.2023 issued Consent-to-Operate to the answering Respondent vide its letter bearing no. **187854/UPPCB/Azamgarh(UPPCBRO)/CTO/both/AZAM GARH/2023** for the period 02.07.2023 to 31.12.2027

A true copy of the Consent-to-Operate dated 14.07.2023 granted by the Respondent No. 4 to the answering Respondent for the period 02.07.2023 to 31.12.2027 is annexed herewith and marked as **ANNEXURE No. R2/17.**

25. That the Respondent No. 4 on 20.07.2023 issued Authorisation for Operating A Facility For Collection, Reception, Treatment, Storage, Transport And Disposal Of Biomedical Wastes to the

answering Respondent vide its file bearing no. 21922331 for the period 20.07.2023 to 07.07.2028

A true copy of the Authorisation granted by the Respondent No. 4 to the answering Respondent for the period 20.07.2023 to 07.07.2028 is annexed herewith and marked as **ANNEXURE No. R2/18.**

26. That presently there is no CBWTF operational in the Azamgarh district which currently has 8705 hospital beds generating a waste of 2385.17 kg/day. It is pertinent to mention here that the area-wise gap analysis, it was projected that the existing CBWTF facility was grossly inadequate to meet the aggregate bio-medical waste disposal requirement of Azamgarh and nearby districts. Furthermore, the said analysis also noted that there are three CBWTF in the 75 km radius namely VRBA, Ramnagar, Varanasi; RS BMW Services, Jaunpur and CPC Power Ltd., Varanasi out of which RS BMW Services is currently not operational as it has not been granted CTO by the Respondent No. 4 and the remaining two CBWTF i.e. VRBA, Ramnagar, Varanasi and CPC Power Ltd., Varanasi have to cater to more than 19000 beds of district Varanasi itself.

This Hon'ble Tribunal in Common Bio Medical Waste Treatment Facility Operators Association Vs. Maharashtra Pollution Control Board (OA No. 51 of 20222 (WZ) [2023 SCC Online NGT 2022] has held:

*“9. During argument made by the learned counsel for the applicant, it appeared that he wanted to communicate that the*

*MPCB should not be allowed to have more than one facility within the coverage area of 75 KM as the same would affect commercial viability of other units. We are not impressed by the said argument made by the learned counsel for the applicants because Rules do not provide that there cannot be more than one CBMWTFs installed within the area of 75 KM. In our opinion, the said criteria appear to have minimum one such facility therefore, if there are more than one facility does not mean that it would amount to violation of the said Rules. It appears that the intention of the legislature is that minimum one CBMWTF should be established within 75 KM area.”*

A true copy of the coverage area-wise gap analysis is annexed herewith and marked as **ANNEXURE NO. R2/19**.

27. That presently the CBWTF is operational since 14.07.2023 and is catering to the bio-medical wastes generated by 358 hospitals in which there are 209 Bedded HCFs with total 4590 Beds and 149 non-bedded HCFs.

A true copy of the List of HCF members registered with the CBWTF unit is annexed herewith and marked as **ANNEXURE NO. R2/20**.

28. That even though CBWTF is classified as a RED category industry, its operations cannot be equated with other RED category industries as it is not a pollution causing industry but a pollution treatment facility. Furthermore, the CPCB in its modified directions dated 07.03.2016 bearing no. B-29012/ESS(CPA)/2015-2016 have remarked CBWTF as special category projects as they are parts of pollution control facilities.

It is further pertinent to mention here that the Hon'ble Gujarat High Court in Uttarsanda Gram Panchayat & Ors. Vs. State of Gujarat & Ors., Special Civil Application No. 12235 of 2017 observed as under:

*“49. ... The right to life and live in a clean environment, although may be a basic human life or a fundamental right, yet the same is not absolute. As discussed at length above, the bio-medical waste has got to be processed in accordance with the rules and regulations laid down by the Central Pollution Control Board. If, according to the applicants, operating a Bio-Medical waste Process Unit is an evil, then ignoring the bio-medical waste and allowing it to be disposed of without being processed, is a greater evil and would lead to more health hazard. The importance of the Bio-Medical waste Process Unit should not be undermined, and in my view, the applicants are unnecessarily hyper in this regard. The private respondents have been put to the strictest of the terms for the purpose of functioning and operation of the unit and they can still be put to certain more terms to ensure that the same does not lead to any pollution.*

*.....It is a settled law that the balance between environmental protection and developmental activities could only be maintained by strictly following the principle of "sustainable development. This is a development strategy that caters to the needs of the present without negotiating the ability of upcoming generations to satisfy their needs. The strict observance of sustainable development will put us on a path that ensures development while protecting the environment, a path that works for all peoples and for all generations. It is a guarantee to the present and a bequeath to the future. All environment related developmental activities should benefit more people*

*while maintaining the environmental balance. This could be ensured only by strict adherence to sustainable development without which life of the coming generations will be in jeopardy. The adherence to sustainable development principle is a sine qua non for the maintenance of the symbiotic balance between the rights to environment and development.*

*Right to environment is a fundamental right. On the other hand, right to development is also one. Here the right to sustainable development cannot be singled out. Therefore, the concept of sustainable development is to be treated as an integral part of life under Article 21. Weighty concepts like intergenerational equity, public trust doctrine and precautionary principle, which have been declared as inseparable ingredients of our environmental jurisprudence, could only be nurtured by ensuring sustainable development. To ensure sustainable development is one of the goals of the Environment (Protection) Act, 1986 and this is quite necessary to guarantee the right to life under Article 21.”*

29. That the averments made by the Appellant in the present Appeal are vehemently denied unless otherwise specifically admitted hereinabove.
30. That the Appellant is not entitled for any relief from this Hon’ble Tribunal vis-à-vis the CBWTF being operated by the answering Respondent as also the Environmental Clearance has been granted to it after fulfillment of all the necessary criteria and after due and proper compliance of the applicable rules and regulations.

It is prayed that the Appeal preferred by the Appellant be dismissed with heavy costs as the same is an abuse of the process of law and is based on vexatious and misleading facts and averments.

**RESPONDENT NO. 2**  
**M/S SILKON BIOTECH PVT. LTD.**  
THROUGH



**DEVA SHUKLA, ADV.**

**Advocates & Legal Advisors**  
448, Lawyers' Chambers  
District Court Compound  
Ghaziabad, Uttar Pradesh  
Ph. No. 9999228882; 9999118882

Date: 13.12.2024  
Place: New Delhi



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 05 OF 2023

IN THE MATTER OF:  
Santosh Kumar Singh

...Appellant

Versus

State Level Environmental Impact  
Assessment Authority, Uttar Pradesh & Ors.

...Respondents

**AFFIDAVIT**

I, **Vinay Kumar Rai** S/o Ravindra Nath Rai aged about 56 years am the Director of M/S **Silkon Biotech Pvt. Ltd.** having its registered office at **Silkon House, Lane No. 3, Maa Laxmi Nagar, Kanchanpur, BLW, Varanasi, Uttar Pradesh** do hereby solemnly affirm and state as under:

1. That I am the Director of Respondent No. 2 in the present matter, well conversant with the facts and circumstances of the entire case and therefore, competent to swear the present Affidavit.
2. That the accompanying Reply to the captioned Appeal has been drafted by my counsel under my instructions the contents of the same are true and correct as per my knowledge based on record and legal knowledge obtained.

For – **Silkon Biotech Private Limited**

*Vinay Kumar Rai*

**DEPONENT** Director

**VERIFICATION**

Verified at Varanasi on this 10 day of December, 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

For – **Silkon Biotech Private Limited**

*Vinay Kumar Rai*

**DEPONENT** Director

SWORN & VERIFIED BEFORE ME

*20/12/24*  
REETA DEVI, Advocate  
NOTARY Govt. Of India  
Regn. No. 4969 Varanasi



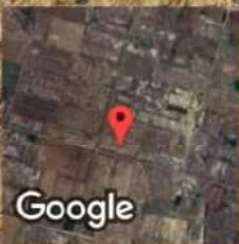








GPS Map Camera



Azamgarh, Uttar Pradesh, India  
Vqwp+gqm, Uttar Pradesh 223224, India  
Lat 25.896324° Long 82.786914°  
08/12/24 10:24 AM GMT +05:30



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/10/2021 To 20/10/2026

**Ref No. - 140054/UPPCB/Azamgarh(UPPCBRO)/CTE/AZAMGARH/2021**

**Dated:- 03/03/2022**

**To ,**

Shri VINAY KUMAR RAI  
 M/s SILKON BIOTECH PRIVATE LIMITED  
 Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP. ,AZAMGARH,223224  
 AZAMGARH

**Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.**

Please refer to your Application Form No.- 13856400 dated - 21/10/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

| Main Raw Material Details |                        |                       |
|---------------------------|------------------------|-----------------------|
| Name of Raw Material      | Raw Material Unit Name | Raw Material Quantity |
| NA                        | Metric Tonnes/Day      | 0                     |

C- Product with capacity :

| Product Detail                   |                  |
|----------------------------------|------------------|
| Name of Product                  | Product Quantity |
| CBTWF (Incinerator: 250 Kg/hour) | 0                |

D- By-Product if any with capacity :

| By Product Detail  |                   |                          |                          |
|--------------------|-------------------|--------------------------|--------------------------|
| Name of By Product | Unit Name         | Licence Product Capacity | Install Product Capacity |
| NA                 | Metric Tonnes/Day | 0                        | 0                        |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details        |                |                 |
|--------------------------------|----------------|-----------------|
| Source Type                    | Name of Source | Quantity (KL/D) |
| Ground Water (within premises) | Borewell       | 10.0            |

3. Quantity of effluent (In KLD) :

| <b>Effluent Details</b>   |                        |
|---------------------------|------------------------|
| <b>Source Consumption</b> | <b>Quantity (KL/D)</b> |
| Domestic                  | 2.0                    |
| aaa                       | 8.0                    |

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

| <b>Fuel Consumption Details</b> |                             |            |
|---------------------------------|-----------------------------|------------|
| <b>Fuel</b>                     | <b>Consumption(tpd/kld)</b> | <b>Use</b> |
|                                 |                             |            |

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 20/10/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

1. This CTE of M/s Silkon Biotech Private Limited is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at Village-Bhadon, Pargana- Mahul, Tehsil-Martinganj, Azamgarh, UP, 223224.
2. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 250 Kg/Hr, Autoclave 1000 Kg/batch and Shredder 150 Kg/Hr as proposed.
3. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
4. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would be deemed void.
5. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
6. The proponent shall submit adequacy of proposed Water Pollution Control System, Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
7. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
8. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
9. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
10. CBWTF shall comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
14. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
15. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
16. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
17. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
18. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
19. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
20. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
21. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).

22. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
25. Onsite emergency plan approved by the competent authority shall be submitted to board.
26. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 50 KVA for use of backup power.
27. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
28. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
29. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
30. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
31. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
32. CBWTF shall comply with the relevant provisions of Environmental Laws.
33. To ensure the compliance of CTE condition from 1 to 32 a Bank Guarantee of Rupees 100,0000/- (Ten Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.
34. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 03/04/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environmental Officer, Circle-6**

Dated:- 03/03/2022

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

**Chief Environmental Officer, Circle-6**



SBPL

# SILKON BIOTECH PVT. LTD

CIN NO.U74999UP2017PTC091011 | GST IN : 09AAYCS2616M1ZJ  
Silkon House, Lane No. 3, Maa Laxmi Nagar, Kanchanpur, D.L.W. Varanasi - 221005

To,  
The Member Secretary  
State Environment Impact Assessment Authority (SEIAA)  
Uttar Pradesh

**Subject: Terms of Reference for proposed Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited at Vill-Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh**

Dear Sir,

We are herewith submitting Form 1, Prefeasibility report and Terms of reference with their soft copy for proposed Terms of Reference for Common Bio-medical Waste Treatment Facility proposed by M/s Silkon Biotech Private Limited at **Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh** in prescribed format along with the necessary annexure as per EIA Notification dated 14th September 2006 and amendments, for your kind consideration.


Thanking You

**M/s Silkon Biotech Private Limited**  
Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh,UP. ,Azamgarh,223224

**APPENDIX I****(See Paragraph-6)****CATEGORY - B**

**Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.**

**(I) Basic Informations**

| S.No.                                  | Item  | Details   |             |
|--|---|---|-------------|
|  | Whether proposal involved violation of EIA notification   | No  |             |
|  | Weather Consent to Establishment Obtained   | NA  |             |
|  | Upload copy of CTE  | NA  |             |
| 1.                                     | Name of the Project   | Proposed Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh                                    |             |
|  | Proposal No   | SIA/UP/MIS/68910/2021   |             |
| 2.                                     | Project Sector  | INFRA-2   |             |
| 3.                                     | Location of the project   | Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh  |             |
| 4.                                     | Shape of the project land<br>Uploaded GPS file<br>Uploaded copy of survey of India Toposheet              | Block (Polygon)<br><a href="#">Annexure-GPS file</a> <br><a href="#">Annexure-Survey of india toposheet</a> |             |
| 5.                                     | Brief summary of project  | <a href="#">Annexure-Brief summary of project</a>   |             |
| 6.                                     | State of the project  | Uttar Pradesh   |             |
| <b>Details of State of the project</b> |   |   |             |
| S.no                                   | State Name  | District Name   | Tehsil Name |
| (1.)                                   | Uttar Pradesh   | Azamgarh  | Azamgarh    |
| (2.)                                   | Uttar Pradesh   | Azamgarh  | Azamgarh    |
| 7.                                     | Town / Village  | Vill- Bhadon-Mahul  |             |
| 8.                                     | Plot/Survey/Khasra No.  | --  |             |
| 9.                                     | S. No. in the schedule  | 7(d)(a)Common Bio-Medical Waste Treatment Facility  |             |
| 10.                                    | Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled | Incinerator: 250 Kg/hr Autoclave: 1000 Kg/batch Shredder: 150 Kg/hr Chemical Disinfection Tank: 1500 Ltr Effluent Treatment Plant: 10 KLD ha.   |             |
| 11.                                    | New/Expansion/Modernization   | New   |             |
| 12.                                    | Category of project   | B   |             |
| 13.                                    | Does it attract the general condition? If yes, please specify   | No  |             |
| 15.                                    | Does it attract the specific condition?   | No  |             |
| 16.                                    | Is there any litigation pending against the project?  | No  |             |

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Report Part 1(FORM - B)

|     |  |  |
|-----|--|--|
| 17. | Nearest railway station along with distance in kms.  | Jaunpur RS, 16.0 km                              |
| 18. | Nearest airport along with distance in kms   | Lal Bahadur Shastri Airport, 49 km               |
| 19. | Nearest Town/City/District Headquarters along with distance in kms   | Azamgarh , 44 km                                 |
| 20. | Distance of the project from nearest Habitation  | Village Bhadon-Mahulz , Village Bhadon-Mahulz km |
| 21. | Details of alternative sites examined shown on a toposheet   | No   |
| 22. | Whether part of interlinked projects?  | No   |
| 23. | Whether the proposal involves approval/clearance under the Forest (Conservation)Act,1980?                              | No   |
| 24. | Whether the proposal involves approval/clearance under the wildlife (Protection)Act,1972?                              | No   |
| 25. | Whether the proposal involves approval/clearance under the C.R.Z notification,2011?                                    | No   |
| 26. | Whether there is any Government Order/Policy relevent/relating to the site?  | No   |
| 27. | Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? | No   |
| 28. | Project Cost(in Lac.)  | 166  |
| 30. | Whether the proposed project/activity located in notified Industrial area(Yes/No)                                      | No   |

### Activity

#### 1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

| S.No | Information/Checklist confirmation  | Yes/No | Details there of (with approximate quantities/rates, wherever possible) with source of information data   |
|------|---|--------|---|
| 1.1  | Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan) | Yes    | The project site is a private agricultural land. After proposed construction it will be constructed into a biomedical waste treatment facility. |
| 1.2  | Clearance of existing land, vegetation and buildings?   | Yes    | Minimal clearance of existing land & vegetation is required   |
| 1.3  | Creation of new land uses?  | Yes    | After proposed construction it will be constructed into a biomedical waste treatment facility.  |
| 1.4  | Pre-construction investigations e.g. bore houses, soil testing?   | No     | Not required.   |

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Report Part 1(FORM - B)

|      |  |     |   |
|------|--|-----|---|
| 1.5  | Construction works?  | Yes | After proposed construction it will be constructed into a biomedical waste treatment facility.  |
| 1.6  | Demolition works?  | No  | No demolition work is required for the proposed expansion project   |
| 1.7  | Temporary sites used for construction works or housing of construction workers?  | Yes | Temporary sites will be used for construction works or housing of construction workers  |
| 1.8  | Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations    | No  | No any earthworks and no any changes will be done for expansion project.  |
| 1.9  | Underground works including mining or tunneling?   | No  | No underground works like tunneling or mining is involved.  |
| 1.10 | Reclamation works?   | No  | No reclamation works is required for the proposed project.  |
| 1.11 | Dredging?  | No  | No dredging works involved  |
| 1.12 | Offshore structures?   | No  | Not Applicable  |
| 1.13 | Production and manufacturing processes?  | No  | No production or manufacturing will be done. The premises shall involve collection, treatment and disposal of Biomedical Waste.   |
| 1.14 | Facilities for storage of goods or materials?  | Yes | An isolated waste storage room shall be provided for Bio Medical Waste storage  |
| 1.15 | Facilities for treatment or disposal of solid waste or liquid effluents?   | Yes | ETP Sludge and Incineration Ash will be handed over to authorized treatment and disposal facility.  |
| 1.16 | Facilities for long term housing of operational workers?   | No  | No long term housing facilities will be provided to the construction labours. However, for operation stage of proposed medical college hostel & residential quarters will be constructed.   |
| 1.17 | New road, rail or sea traffic during construction or operation?  | No  | No new road is required for the proposed project.   |
| 1.18 | New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc? | No  | Not Applicable  |
| 1.19 | Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?                         | No  | There will not be any Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements.  |
| 1.20 | New or diverted transmission lines or pipelines?   | No  | There is no diversion of any transmission or pipe lines.  |
| 1.21 | Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?                         | No  | Due to the proposed project there will not be any changes in the hydrology or aquifers.   |
| 1.22 | Stream crossings?  | No  | There are no streams within the project area.   |
| 1.23 | Abstraction or transfers of water from ground or surface waters?   | Yes | Initial water demand is 11.00 KLD out of which Fresh Water requirement is 7.10 KLD and recycle/reuse water is 3.90 KLD. Water requirement will be sourced from Government Bore well supply. |

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Report Part 1(FORM - B)

|      |  |     |  |
|------|--|-----|--|
| 1.24 | Changes in water bodies or the land surface affecting drainage or run-off?             | No  | There will be no Changes in water bodies or the land surface affecting drainage or run-off.  |
| 1.25 | Transport of personnel or materials for construction, operation or decommissioning?    | No  | Transport of construction materials will be through existing road networks.  |
| 1.26 | Long-term dismantling or decommissioning or restoration works?                         | No  | There is no Long-term dismantling or decommissioning or restoration works.   |
| 1.27 | Ongoing activity during decommissioning which could have an impact on the environment? | No  | There will be no decommissioning activity.   |
| 1.28 | Influx of people to an area in either temporarily or permanently?                      | Yes | During construction phase, there will be temporary influx of semi-skilled and unskilled labor from the nearby villages. Local people based on their skill will be employed. Proposed manpower requirement is 20 Nos. |
| 1.29 | Introduction of alien species?   | No  | No alien species will be introduced due to proposed project  |
| 1.30 | Loss of native species or genetic diversity?   | No  | There will be no loss of native species or genetic diversity due to proposed project   |
| 1.31 | Any other actions?   | No  | None   |

**2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

| S.No | Information/Checklist confirmation   | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data  |
|------|--|--------|---|
| 2.1  | Land especially undeveloped or agricultural land (ha)  | Yes    | Proposed site is part of private agricultural land.   |
| 2.2  | Water (expected source & competing users) unit: KLD  | Yes    | Initial water demand is 11.00 KLD out of which Fresh Water requirement is 7.10 KLD and recycle/reuse water is 3.90 KLD. Water requirement will be sourced from Government Bore well supply. |
| 2.3  | Minerals (MT)  | No     | There is no usage of minerals in the proposed project..   |
| 2.4  | Construction material – stone, aggregates, sand / soil (expected source – MT)                | Yes    | Materials like Brick, Cement, Sand aggregates, Tiles etc. shall be procured locally from the open Market in the desired quantity as and when required.                                      |
| 2.5  | Forests and timber (source – MT)   | No     | Not required  |
| 2.6  | Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW) | Yes    | Existing load of 40 KVA through UPPCL will be utilized. There will be no additional power requirement. Alternate Power : One DG Set of 35.0 KVA (Proposed for Stand by arrangement)         |
| 2.7  | Any other natural resources (use appropriate standard units)                                 | No     | No other natural resources will be  |

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Report Part 1(FORM - B)

utilized for proposed project.

**3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health**

| S.No | Information/Checklist confirmation   | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data   |
|------|--|--------|--|
| 3.1  | Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) | Yes    | The facility will be for collection, transportation, treatment and disposal of Bio-medical waste.  |
| 3.2  | Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)   | No     | No polluted water will be discharge outside the project premises, thus, there will be no changes in occurrence of disease or affect disease vectors.   |
| 3.3  | Affect the welfare of people e.g. by changing living conditions?   | No     | Proposed project may change living condition of people as it may generate direct or indirect employment  |
| 3.4  | Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.                            | No     | No vulnerable groups of people will be affected due to proposed expansion project.   |
| 3.5  | Any other causes   | No     | There will be no use, storage, transport, handling or production of substances or materials, which will be harmful to human health or the environment or raise concerns about actual or perceived risks to human health due to the proposed Project. |

**4 Production of solid wastes during construction or operation or decommissioning (MT/month)**

| S.No | Information/Checklist confirmation                         | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data   |
|------|--|--------|--|
| 4.1  | Spoil, overburden or mine wastes                           | No     | No Spoil, overburden or mine wastes will be generated.   |
| 4.2  | Municipal waste (domestic and or commercial wastes)        | No     | No municipal solid waste will be generated due to proposed project operations.   |
| 4.3  | Hazardous wastes (as per Hazardous Waste Management Rules) | Yes    | Hazardous Wastes i.e. spent oil, & discarded containers/barrels generated during Operation phase dealt as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 |
| 4.4  | Other industrial process wastes                            | No     | Nil  |
| 4.5  | Surplus product  | No     | No Surplus product will be generated.  |

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Report Part 1(FORM - B)

|      |   |     |   |
|------|---|-----|---|
| 4.6  | Sewage sludge or other sludge from effluent treatment | Yes | ETP Sludge will be handed over to authorized treatment and disposal facility.   |
| 4.7  | Construction or demolition wastes                     | No  | No construction or demolition wastes will be generated due to proposed project.   |
| 4.8  | Redundant machinery or equipment                      | No  | If generated, same will be sold to authorized vendors.  |
| 4.9  | Contaminated soils or other materials                 | No  | No contaminated soils will be generated   |
| 4.10 | Agricultural wastes                                   | No  | Not Applicable  |
| 4.11 | Other solid wastes                                    | Yes | Generation of E-waste i.e. used computers, electrical & electronic components which will be sold back to vendors for recycling & reuse. |

### 5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

| S.No | Information/Checklist confirmation   | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data   |
|------|--|--------|--|
| 5.1  | Emissions from combustion of fossil fuels from stationary or mobile sources                  | Yes    | Air emissions comprising of PM, NO <sub>2</sub> & SO <sub>2</sub> are anticipated from the operation of induction furnace, rolling mill & DG sets which will be used for power back-up during emergency only Thick green belt will be developed all around the premises & water sprinkling will be done to minimize air pollution due to above sources.  |
| 5.2  | Emissions from production processes  | Yes    | The incineration ash will be one of the production wastes, it will be disposed through hazardous waste treatment, storage and disposal facility, if toxic or hazardous constituents are present beyond the prescribed limits as given in the e Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendment from time to time. As Green insulated DG Set will be installed with adequate stack height hence no emission is expected. |
| 5.3  | Emissions from materials handling including storage or transport                             | Yes    | Fugitive emissions are envisaged during handling, transport and unloading of raw materials & finished products which would be controlled through water sprinkling and other such techniques.   |
| 5.4  | Emissions from construction activities including plant and equipment                         | No     | No construction activities are required.   |
| 5.5  | Dust or odours from handling of materials including construction materials, sewage and waste | No     | Fugitive emissions are envisaged during handling, transport and  |

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|     |   |    |  |
|-----|---|----|--|
|     |   |    | unloading of raw materials & finished products which would be controlled through water sprinkling and other such techniques. |
| 5.6 | Emissions from incineration of waste  | No | No incineration of waste is proposed.  |
| 5.7 | Emissions from burning of waste in open air (e.g. slash materials, construction debris) | No | There will no burning of waste at project site.  |
| 5.8 | Emissions from any other sources  | No | There will be no other source of emissions   |

#### 6 Generation of Noise and Vibration, and Emissions of Light and Heat:

| S.No | Information/Checklist confirmation                                    | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data  |
|------|---|--------|---|
| 6.1  | From operation of equipment e.g. engines, ventilation plant, crushers | Yes    | All efforts will be made to maintain the noise level within the premises around 65 - 70 dB(A) in day time & 50-55 dB(A) during night time.                                      |
| 6.2  | From industrial or similar processes                                  | Yes    | Noise will be generated from DG sets, Handling of Raw materials , Rolling Mill, Induction urnace Exhauster etc. Suitable measures shall be taken to control the noise at source |
| 6.3  | From construction or demolition                                       | No     | No construction or demolition activity will be carried out.   |
| 6.4  | From blasting or piling   | No     | No blasting or piling is required   |
| 6.5  | From construction or operational traffic                              | Yes    | There may be noise generation due to vehicular movements.   |
| 6.6  | From lighting or cooling systems                                      | No     | Silent systems will be installed.   |
| 6.7  | From any other sources  | No     | There will be no other source for Noise & Vibration   |

#### 7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

| S.No | Information/Checklist confirmation                             | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data  |
|------|--|--------|---|
| 7.1  | From handling, storage, use or spillage of hazardous materials | Yes    | Hazardous wastes (Used Oil) shall be suitably disposed-off through registered recyclers, as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and subsequent amendments. |
| 7.2  | From discharge of sewage or other effluents to water or the    | No     | For sewage discharge shall be   |

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|-----|--|----|---|
|     | land (expected mode and place of discharge)  |    | treated in septic tanks with soak pits, overflow, if any shall be used for horticulture. Effluent from Rolling Mill shall be treated in ETP and recycled. Waste water from other sources shall be used in the plant for different purposes. Zero Liquid Discharge (ZLD) from the plant. |
| 7.3 | By deposition of pollutants emitted to air into the land or into water                     | No | To control air pollution from project activities Fume Extraction system with dust collectors will be installed.   |
| 7.4 | From any other sources   | No | Not envisaged   |
| 7.5 | Is there a risk of long term build up of pollutants in the environment from these sources? | No | No there is no risk of long term buildup of pollutants in the environment from the proposed project because adequate & efficient pollution control measures will be adopted.  |

**8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

| S.No | Information/Checklist confirmation  | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data                                   |
|------|---|--------|--|
| 8.1  | From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances                                 | No     | No explosive, flammable material will be handled, stored or used beyond the Threshold Limit of MSIHC Rules at proposed project premises. |
| 8.2  | From any other causes   | Yes    | Fires due to mishandling & electrical short circuits.  |
| 8.3  | Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)? | No     | No such event is known to have occurred in the area. Area falls under Seismic Zone III as per Indian Standard Seismic Zoning Map         |

**9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

| S.No | Information/Checklist confirmation   | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data  |
|------|--|--------|---|
| 9.1  | Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>o housing development</li> <li>o extractive industries</li> <li>o supply industries</li> <li>o Other</li> </ul> | No     | The development of the project does not envisage any impact on supporting facilities like road, power, housing, extractive or supply industries. Supporting facilities are available as it is an operating plant. No additional supporting facilities proposed. The proposed project will have a positive effect and enhance the growth of the region The industry will provide employment to |

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|     |   |     | the locals and likely to improve the socio-economic status of the area  |
| 9.2 | Lead to after-use of the site, which could have an impact on the environment                        | No  | No impact on environment is envisaged due to after use of the site  |
| 9.3 | Set a precedent for later developments  | Yes | The proposed project will install state of art pollution control measures to reduce pollution and likely to set a precedent for later development using advanced control technologies |
| 9.4 | Have cumulative effects due to proximity to other existing or planned projects with similar effects | No  | Not envisaged   |

**(III) Environmental Sensitivity**

| S.No | Areas  | Name/Identity | Aerial distance (within 15km.) Proposed project location boundary   |
|------|--|---------------|---|
| 1    | Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value            | No            | Not present within 15 km from the project site.   |
| 2    | Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests | No            | Not present within 15 km from the project site.   |
| 3    | Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration              | No            | No such area is located within the 15 Km radius of the mining lease area.                                       |
| 4    | Inland, coastal, marine or underground waters  | No            | No inland, coastal, marine or underground waters involved.  |
| 5    | State, National boundaries   | No            | Not present within 15 km from the project site.   |
| 6    | Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas   | Yes           | NH-135A Approx. 11 Km towards W Nearest Road- Village Rd Adjacent to the plant N MDR 97E Approx. 2 Km towards E |
| 7    | Defence installations  | No            | No defense installation is there within 15 km radius of the project site.                                       |
| 8    | Densely populated or built-up area   | Yes           | Jaunpur Approx. 16 km towards South   |
| 9    | Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)   | Yes           | Ram Janki Mandir Bhando Azamgarh Approx. 0.40 km towards SW.  |
| 10   | Areas containing important, high quality or scarce resources. (ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)   | No            | No such area is present within the 15 km radius of the mining lease area.                                       |
| 11   | Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)                             | No            | No such area is present within the 15 km radius of the mining lease area.                                       |
| 12   | Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes,  | Yes           | Area comes under Seismic Zone-III   |

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| subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects |  |  |
|--|--|--|

**(IV) PROPOSED TERMS OF REFERENCE FOR EIA STUDIES**

|   |  |  |
|---|--|--|
| 1 | <b>Uploaded Proposed TOR File</b>                            | <a href="#">Annexure-TOR file</a>                        |
| 2 | <b>Uploaded scanned copy of covering letter</b>              | <a href="#">Annexure-scanned copy of covering letter</a> |
| 3 | <b>Uploaded Pre-Feasibility report(PFR)</b>                  | <a href="#">Annexure-PFR</a>                             |
| 4 | <b>Uploaded additional attachments(only single pdf file)</b> | <a href="#">Annexure-Additional attachments</a>          |

**ADDITIONAL MULTIPLE ENTERIES**

| Sr. no. | Remarks                     | Uploaded Additional Attachments                 |
|---------|-----------------------------|---|
| 1       | <b>EDS Reply 1 23112021</b> | <a href="#">Annexure-Additional Attachments</a> |
| 2       | <b>EDS Reply 2 23112021</b> | <a href="#">Annexure-Additional Attachments</a> |

**(V) Undertaking**

The aforesaid application and documents furnished here with are true to my knowledge

|   |                                |  |                         |               |               |
|---|--------------------------------|--|-------------------------|---------------|---------------|
| V.<br>(i)                                   | Name                           | SILKON BIOTECH PRIVATE LIMITED   |                         |               |               |
|   | Designation                    | Owner  |                         |               |               |
|   | Company                        | SILKON BIOTECH PRIVATE LIMITED   |                         |               |               |
|   | Address                        | Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj, District- Azamgarh State- Uttar Pradesh |                         |               |               |
| <b>Essential Details Sought</b>             |                                |  |                         |               |               |
| <b>S. No.</b>                               | <b>EDS Sought Date</b>         | <b>EDS Sought</b>  | <b>Letter</b>           |               |               |
| (1.)  | 23/11/2021                     | Please Submit the Land Papers along with Layout/Building Plan.                               |                         |               |               |
| (2.)  | 24/11/2021                     | The corrections have been made as per the instruction received.                              |                         |               |               |
| (3.)  | 24/11/2021                     | The corrections have been made as per the instruction received.                              |                         |               |               |
| <b>Additional Details Sought</b>            |                                |  |                         |               |               |
| <b>S. No.</b>                               | <b>ADS Sought Date</b>         | <b>ADS Sought</b>  | <b>Letter</b>           |               |               |
| <b>NO Record</b>                            |                                |  |                         |               |               |
| <b>Transferred Details(Category A To B)</b> |                                |  |                         |               |               |
| <b>S. No.</b>                               | <b>Category A(Proposal No)</b> | <b>Category B(Proposal No)</b>   | <b>Transferred Date</b> | <b>Reason</b> | <b>Letter</b> |

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**NO Record**



**BHULEKH**  
Uttar Pradesh



### खाता विवरण (अप्रमाणित प्रति)

|   |                 |                    |               |                       |  |                     |
|---|-----------------|--------------------|---------------|-----------------------|--|---------------------|
| ग्राम का नाम : भादो   | परगना : (माहूल) | तहसील : मार्टिनगंज | जनपद : अजमगढ़ | फसली वर्ष : 1426-1431 | भाग : 1  | खाता संख्या : 00160 |
| खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान      |                 |                    | खसरा संख्या   | क्षेत्रफल (हे.)       | आदेश   | टिप्पणी             |
| श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो। |                 |                    |               |                       |  |                     |
| इसहाक / असगर / नि. ग्राम                                    |                 |                    | 1577<br>2133  | 0.3690<br>0.6450      | <p>1412फ0आदेश0रा0नि0अठ0पक011क/29.11.04 को आदेश हुआ कि खाता सं0131 से मृतक इसहाक के स्थान फातमा व किताबुन परीगण इसहाक स्थानीय का नाम वारिस अंकित हो1ह0अ029.11.04</p> <p>र015-1418फ0 न्याय0 तह0 फूलपुर वाद सं0 969/ 138/30.9.10 को आदेश हुआ कि खाता सं0 131 पर पारित रा0नि0 का पक11क का आदेश दि0 29.11 2004 न्याय सिद्धान्तों के विपरित होने के कारण निरस्त किया जाता है। ह0अ0 12.10.10</p> <p>र0५२-१४२८फ0 न्याया0 तहसीलदार फूलपुर वाद सं0 टी २०२१५०६०३०२१६६ ता0फै0 २१.१२.२०२० इन्सास्न बनाम इसहाक अन्तर्गत धारा ३४/२५ अधि0 उ0प्र0रा0सं0 २००६ में आदेश हुआ कि इन्विजसानी प्रार्थना पत्र फातमा एवं किताबुननिशा पत्नी इसहाक दिनांक १७.०३.२०११ स्वीकृत किया जाता है तथा आदेश दिनांक ३०.०९.२०१० निरस्त करके ग्राम भादो की खतौनी सन १४२६ से १४२९फ0 के खाता सं0 १६० के गाटा सं0 १५७७/०.३६९ हे0 व गाटा सं0 २१३४/०.०६४ हे0 पर पूर्व पारित आदेश दि २९.११.२००४ यथा पूर्व कायम किया जाता है। ०१.०१.२०२१</p> <p>र059-1428फ0 न्याया0 तह0 फूलपुर वाद सं0 टी 201115६317</p> |                     |

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद गस्त / विक्रय / भू-नक्शा / नामांतरण बाही ) हेतु खसरा संख्या पर क्लिक करें

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|     |   |        | <p>इशारूल बनाम इशहाक अन्तर्गत धारा 34/35 अधि० उ०प्र०रा०सं० भू०राजस्व अधि० 1901 ता०फै० 25.01.2021 में आदेश दिया जाता है कि मौजा भादो की खतौनी सन 1426 से 1431फ० के खता सं० 160 के गाटा सं० 1577/0.369 हे० से फातमा एवं किताबुनिशा का नाम निरस्त करके कामता प्रसाद पुत्र फेरू राम (मृतक) के वारिस जयप्रकाश, ओमप्रकाश पुत्राण कामता प्रसाद व दुर्गावती पत्नी कामता प्रसाद सा० कौरागहनी का नाम बतौर सक० भूमि० अंकित किया जाय एवं विक्रय पत्र दिनांक 11.08.2009 के आधार पर करमशीला पत्नी रामअवतार सा० कौरागहनी का नाम विक्रेता किताबुनिशा पत्नी इशहाक के स्थान पर मौजा भादो के खता सं० 160 के गाटा सं० 1577/0.645 हे० पर अंकित किया जाय तथा विक्रय पत्र दिनांक 11.08.2009 के आधार पर क्रेता भानमती पत्नी लक्ष्मीप्रसाद सा० कौरागहनी का नाम गाटा सं० 1577/0.645 हे० में फातमा पत्नी इशहाक के स्थान पर अंकित हो। 29.01.2021</p> <p>न्याया० तह० फूलपुर के चाद सं० 1202115060303505 अन्तर्गत धारा 34/35 अधि० उ०प्र०रा०सं० 2006 जयप्रकाश बनाम ता०फै० 30.09.2021 में आदेश हुआ कि तजविजसानी प्रार्थना-पत्र दिनांक 05.02.2021 पोषणीय न होने के कारण निरस्त किया जाता है तथा आदेश दिनांक 25.01.2021 संशोधित करते हुए ग्राम भादो की खतौनी सन 1426 से 1431फ० के खता सं० 160 के गाटा सं० 1577/0.645 हे० के स्थान पर गाटा सं० 2133/0.645 हे० अंकित हो। 08.10.2021</p> |
| योग | 2 | 1.0140 |   |

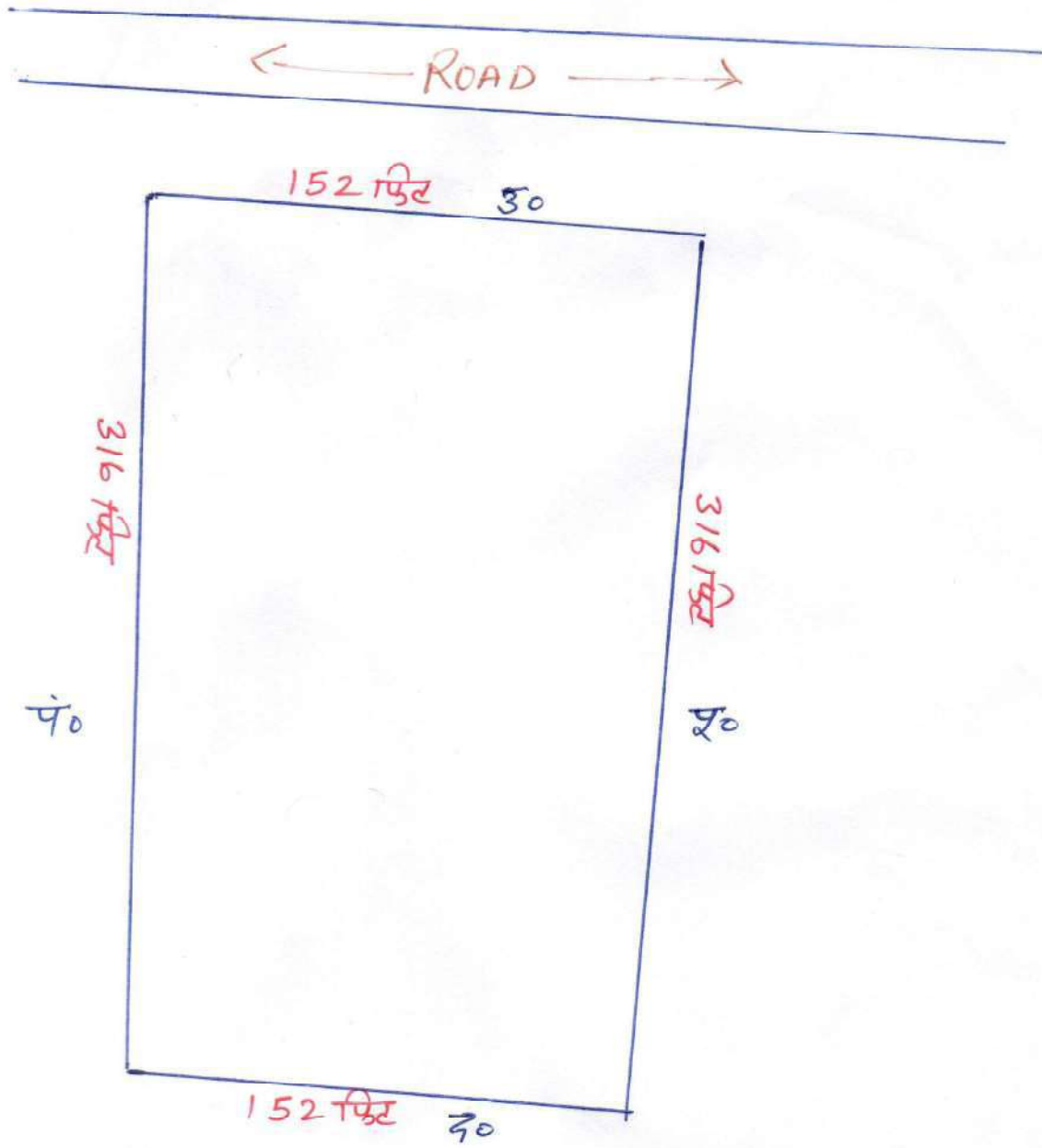
कृपया उक्त खसो की प्रस्थिति (भूखंड (गाटा) के बाद गस्त /विक्रय /भू-नक्शा /नामांतरण बही ) हेतु खसरा संख्या पर क्लिक करें

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**Annexure  
Photographs**



**Minutes of 606<sup>th</sup> SEAC-2 Meeting Dated 11/12/2021**

The 606<sup>th</sup> meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 11:00 AM on 11/12/2021. Following members participated in the meeting:

- |    |                             |                             |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2            |
| 2. | Dr. Amrit Lal Haldar,       | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan,     | Member, SEAC-2              |
| 5. | Prof. Jaswant Singh,        | Member, SEAC-2              |
| 6. | Dr. Shiv Om Singh,          | Member, SEAC-2 (through VC) |

The Chairman welcomed the members to the 606<sup>th</sup> SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director Environment. Nodal Officer, SEAC-2 placed the agenda items along with the available file and documents before the SEAC-2.

- 1. Stone Mining at Gata No. 989 (Khand No.- 19), Village-Makarbai, Tehsil & District- Mahoba, Smt Kiran Kumari, Area- 1.619 ha. File No. 6684/Proposal No. SIA/UP/MIN/69212/2021**

**RESOLUTION AGAINST AGENDA NO-01**

The project proponent/consultant did not appear. The committee discussed and deliberated that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC-2. The matter will be discussed only after submission of online request on prescribed online portal.

- 2. Sand/Morrum Mining along Betwa Riverbed, Gata No-1482, Khand No-02, Village- Teekar, Tehsil-Orai, Jalaun. M/s Sushil Stone Gramodhyog, Area 20.20 ha. File No. 6688/Proposal No. SIA/UP/MIN/69252/2021**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- The terms of reference is sought for River Sand/Morrum Mining at River Betwa in Gata No 1482, Khand No - 02 at Village – Teekar, Tehsil- Orai, District- Jalaun, U.P., (Lease area 20.20 ha) along M/s Sushil Stone Gramodhyog.
- Salient features of the project as submitted by the project proponent:

|    |                                |   |
|----|--------------------------------|---|
| 1. | On-line proposal No.           | SIA/UP/MIN/69252/2021   |
| 2. | File No. allotted by SEIAA, UP | 6688  |
| 3. | Name of Proponent              | M/s Sushil Stone Gramodhyog<br>Shri Sushil Kumar Gupta (Prop) |

Minutes of 606<sup>th</sup> SEAC-2 Meeting Dated 11/12/2021

- haulage road from lease site to link road should be provided at the time of EIA presentation.
2. Baseline monitoring should be done in the presence of project proponent.
  3. Monitoring period photograph along with PP/PP authorization person, with date, time & location with geo-coordinates.
  4. In rocky places the soil below is made up of the impenetrable stone, plant roots have a tough time getting the nutrients they need to survive. Therefore, plantation should be done only after drilling about 2 feet below ground and proper manuring should be done along with plant growth promoters for proper growth of the plants. The proponent/consultant shall submit the plantation plan along with permission of concerned authority/ individuals.
  5. The proponent/ consultant should prepare and submit a proposed plan for safe disposal of municipal solid waste and human excreta.
  6. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the quarry area. The surface runoff rain water harvesting and other water conservation measures of long term basis are to be taken in consultation with central/State Ground water Board. The water so collected should be utilized for watering the haulage area, roads and green belt development etc.
  7. Plan for vehicular movement from lease site to link road with detailed information.
  8. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted
  9. Proponent should opt for the latest technology for water spraying (sprinklers) for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement.

**5. Sand/Morrum Mining from Betwa River bed at khand No./Gata No-18/3 Village-Sahurapur , Hamirpur, Shri Rupesh Kumar Chauhan, Area:36.437ha. File No. 4473/Proposal No. SIA/UP/MIN/28992/2018**

**RESOLUTION AGAINST AGENDA NO-05**

The project proponent/consultant did not appear. The committee discussed and deliberated that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC-2. The matter will be discussed only after submission of online request on prescribed online portal.

**6. Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh. File No. 6695/Proposal No. SIA/UP/MIS/68910/2021**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Indian Glycols Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.
2. Salient features of the project:

| S. No | Parameter | Description |
|-------|-----------|-------------|
|       |           |             |

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|    |  |  |
|----|--|--|
| 1. | Identification of project  | The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.                                   |
| 2. | Proposed Project   | Environment Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by Silkon Biotech Private Limited is located at, Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.                  |
| 3. | Total area of the Plant  | 0.445 ha (1Acre)   |
| 4. | Capital Cost   | Rs. 1.66 Crores  |
| 5. | Location   | Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.  |
| 6. | Coordinates of the Site  | Latitude: 25.894000°- 25.893168° N<br>Longitude: 82.787220° 82.787231° E   |
| 7. | Water Requirement/Source   |  |
|    | Water Requirement (KLD)  | Total – 11.00 KLD<br>Fresh – 7.10 KLD<br>Recycled – 3.90 KLD   |
|    | Source of water  | Ground water Supply  |
| 8. | Water Break-up   | Incineration Process : 2.40 KLD<br>Steam Generation (Heat Exchanger) : 0.20 KLD<br>Miscellaneous i.e. Floor & Vehicle washing etc. : 3.80 KLD<br>Domestic Purpose : 0.60 KLD<br>Green Belt : 4.00 KLD<br>Total : 11.00 KLD |
| 9  | Waste Water Management<br>Waste water generation<br>Mode of Disposal | Proposed ETP (Capacity –10.0 KLD).<br>Ind. Activities: 4.75 KLD, Domestic Purpose: 0.50 KLD.<br>Treated water from proposed ETP will be reused in Green belt for irrigation purpose.                                       |
| 10 | Employment generation  | Total – 20 Nos.  |
| 11 | Power Supply/ Start up Power   | Total – 40 KVA (Sources from UPPCL)  |
| 12 | DG sets  | Total – 35.0 KVA (01 No.)  |
| 13 | Land form, Land use and land ownership                               | Private Land   |

## 3. Water requirement details:

| S. No.   | Requirement for   | Water Consumption                     | Process Losses | Waste water generation | ETP losses | Recycled/ Reuse |
|--|---|---------------------------------------|----------------|------------------------|------------|-----------------|
| A.   | Process (Scrubbing)                                     | 2.40                                  | 1.40           | 1.00                   | 0.20       | 0.80            |
| B.   | Steam Generation (Autoclaving)                          | 0.20                                  | 0.05           | 0.15                   | 0.05       | 0.10            |
| C.   | Miscellaneous i.e., Floor washing, Vehicle washing etc. | 3.80                                  | 0.20           | 3.60                   | 0.60       | 3.0             |
| D.   | Domestic Purpose  | 0.60                                  | 0.10           | 0.50                   | 0.00       | 0.00            |
| E.   | Green Belt  | 4.0                                   | 4.0            | 0.00                   | 0.00       | 0.00            |
| Total (KL/Day)   |   | 11.0<br>7.10 (Fresh) + 3.90 (Recycle) | 5.75           | 5.25                   | 0.85       | 3.90            |
| <ul style="list-style-type: none"> <li>▪ Waste water (4.75 KLD) is being generated from the Industrial Process and 0.50 KLD of waste water generated from domestic use will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose.</li> <li>▪ The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is recirculated through ETP. Domestic Wastewater shall be treated in a septic tank and shall be collected in separate tank from where it shall be pumped for irrigation of green belt in the facility premises.</li> </ul> |   |                                       |                |                        |            |                 |

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## 4. Hazardous waste details:

| Sl. No. | Source   | Quantity of hazardous waste Generated (Approx.) | Category according to Schedule I of hazardous waste | Treatment/ Disposal                               |
|---------|--|---|---|---|
| 1.      | Spent Oil from DG set                              | 5.0 MTPA  | 5.1   | Handed over to authorized recyclers/re-processors |
| 2.      | Discarded Containers /Barrels                      | 100 Nos./Annum                                  | 33.1  | Handed over to authorized recyclers/re-processors |
| 3.      | Sludge from Wet Scrubbers                          | 1.0 MTPA  | 37.1  | Send to TSDF / Co processing industries.          |
| 4.      | Ash from incinerator and flue gas cleaning residue | 5.0 MTPA  | 37.2  | Send to TSDF / Co processing industries.          |

5. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The proponent/consultant during the presentation presented the availability of HCF's beds details which is more than 10,000 in 75 kms radius of the proposed CBWTF. The Project proponent/consultant also provided a copy of the report from the Regional Officer, UPPCB.

**RESOLUTION AGAINST AGENDA NO-06**

**The committee discussed the matter and recommended to issue terms of reference for the preparation of Environment Impact Assessment Report (EIA) regarding the project:**

1. The project proponent shall submit HCF's beds details and other bio-medical waste sources duly certified by concerning CMOs and other competent authority in the radial distance of 75 kms area of proposed CBWTF at the time of EIA presentation.
2. Project proponent shall submit the point wise clarification/ proposal for biomedical waste treatment and disposal with respect to revised guidelines for CBMWTF 2016 of CPCB.
3. The proposal should include storage/collection facility at proposed site for biomedical waste as per CBMWTF revised guidelines 2016 of CPCB.
4. Letters from CMO/UPPCB regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
5. Common biomedical waste inventory should be provided.
6. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
7. PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site with location and geo coordinates (along with map).
8. Project proponent submit the compliance of revised Guidelines for Common Bio-Medical Waste Treatment Facility, 2016 issued by CPCB.
9. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
10. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
11. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
12. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.
13. Land requirement for the facility including its break up for various purposes, its availability and optimization.

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14. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
15. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
16. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
17. Details of the proposed overall safety and health protection measures and submit specific programme.
18. Details on source of water and power supply along with solar light provision.
19. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
20. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
21. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
22. Topography details.
23. Surface water quality of nearby water bodies.
24. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
25. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
26. Action plan for the greenbelt development in accordance to CPCB published guidelines.
27. Details on pollution control technologies and online monitoring equipments.
28. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medial Waste (Management & Handling) Rules 1998.
29. Stack and fugitive emissions may be monitored for SPM, SO<sub>2</sub> & NO<sub>x</sub> as per Bio Medical Waste (Management & Handling) Rules 2016.
30. Details of Administrative and technical organizational structure.
31. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
32. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
33. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
34. Examine the details of transportation of Hazardous wastes, and its safety in handling.
35. Examine and submit the details of on line pollutant monitoring.
36. Examine the details of monitoring of Dioxin and Furon.
37. MoU for disposal of ash through the TSDF.
38. MoU for disposal of scrubbing waste water through CETP.
39. Examine and submit details of monitoring of water quality around the landfill site.
40. Examine and submit details of the odour control measures.

Minutes of 606<sup>th</sup> SEAC-2 Meeting Dated 11/12/2021

41. Examine and submit details of impact on water body and mitigative measures during rainy season.
42. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
43. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
44. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
45. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
46. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
47. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
48. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
49. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

**7. Morrum Mining at Yamuna River Bed, Khand No. 9/20 To 9/21, Village– Nanda Ka Purwa, Tehsil – Chail, Kaushambi, M/S Krishna Enterprises., Area: 14.0 Ha. File No. 6698/Proposal No. SIA/UP/MIN/68844/2021**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Morrum Mining at Yamuna River Bed, Khand No. 9/20 To 9/21, Village– Nanda Ka Purwa, Tehsil – Chail, Kaushambi, M/s Krishna Enterprises. (Leased Area 14.0 Ha).
2. Salient features of the project as submitted by the project proponent:

|     |  |   |
|-----|--|---|
| 1.  | On Line Proposal No.                                       | SIA/UP/MIN/68844/2021   |
| 2.  | File No. Allotted By SEIAA, UP                             | 6698  |
| 3.  | Name Of Proponent  | M/s. Krishna Enterprises<br>Proprietor: Shri Rupesh Tripathi S/o Shri Ram Naresh Tripathi                                 |
| 4.  | Full Correspondence Address Of Proponent And Mobile Number | Village- Ganpa, Tehsil- Sirathu, Dist- Kaushambi, U.P   |
| 5.  | Name Of Project  | Moram Mining at Yamuna River Bed  |
| 6.  | Project Location (Plot/Khasra/Gata No.)                    | Located at Yamuna River Bed, Khand No. 9/20 to 9/21, Village – Nanda ka purwa, Tehsil – Chail, District - Kaushambi, U.P. |
| 7.  | Name of River  | Yamuna River  |
| 8.  | Name of Village  | Nanda ka purwa  |
| 9.  | Tehsil   | Chail   |
| 10. | District   | Kaushambi   |
| 11. | Name Of Minor Mineral                                      | Moram   |

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow- 226 010

Phone : 91-522-2300 541, Fax: 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Silkon Biotech Pvt.Ltd,  
Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj,  
District- Azamgarh, U.P.

Ref. No.....485...../Parya/SEIAA/6695/2021

Date: 25 March, 2022

**Sub:** Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

**Reference-** MoEFCC Proposal no- SIA/UP/MIS/68910/2021 & SEIAA, U.P File no- 6695

Dear Sir,

This is with reference to your application / letter dated 24-11-2021, 01-12-2021 & 06-01-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 11-12-2021 and SEIAA in meeting held on 07-02-2022.

A presentation was made by the project proponent along with their consultant M/s Indian Glycols Pvt. Ltd to SEAC on 11-12-2021.

### Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.
2. Salient features of the project:

| S. No | Parameter                 | Description   |
|-------|---------------------------|---|
| 1.    | Identification of project | The Proposed project of CBWTF falls under Category B-1, schedule7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.                   |
| 2.    | Proposed Project          | Environment Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by Silkon Biotech Private Limited is located at, Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh. |
| 3.    | Total area of the Plant   | 0.445 ha (1Acre)  |
| 4.    | Capital Cost              | Rs. 1.66 Crores   |
| 5.    | Location                  | Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.   |
| 6.    | Coordinates of the Site   | Latitude: 25.894000°- 25.893168° N<br>Longitude: 82.787220° 82.787231° E  |
| 7.    | Water Requirement/Source  |   |
|       | Water Requirement         | Total – 11.00 KLD   |

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahu, PO-Martingari, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

|    |  |   |
|----|--|---|
|    | (KLD)  | Fresh – 7.10 KLD<br>Recycled – 3.90 KLD   |
|    | Source of water  | Ground water Supply   |
| 8. | Water Break-up   | Incineration Process : 2.40<br>KLD<br>Steam Generation (Heat Exchanger) : 0.20<br>KLD<br>Miscellaneous i.e. Floor & Vehicle washing etc. : 3.80<br>KLD<br>Domestic Purpose : 0.60<br>KLD<br>Green Belt : 4.00<br>KLD<br>Total : 11.00 KLD |
| 9  | Waste Water Management<br>Waste water generation<br>Mode of Disposal | Proposed ETP (Capacity –10.0 KLD).<br>Ind. Activities: 4.75 KLD, Domestic Purpose: 0.50 KLD.<br>Treated water from proposed ETP will be reused in Green belt for irrigation purpose.  |
| 10 | Employment generation  | Total – 20 Nos.   |
| 11 | Power Supply/ Start up Power   | Total – 40 KVA (Sources from UPPCL)   |
| 12 | DG sets  | Total – 35.0 KVA (01 No.)   |
| 13 | Land form, Land use and land ownership                               | Private Land  |

### 3. Water requirement details:

| S. No.         | Requirement for   | Water Consumption                     | Process Losses | Waste water generation | ETP losses | Recycled/ Reuse |
|----------------|---|---------------------------------------|----------------|------------------------|------------|-----------------|
| A.             | Process (Scrubbing)                                     | 2.40                                  | 1.40           | 1.00                   | 0.20       | 0.80            |
| B.             | Steam Generation (Autoclaving)                          | 0.20                                  | 0.05           | 0.15                   | 0.05       | 0.10            |
| C.             | Miscellaneous i.e., Floor washing, Vehicle washing etc. | 3.80                                  | 0.20           | 3.60                   | 0.60       | 3.0             |
| D.             | Domestic Purpose  | 0.60                                  | 0.10           | 0.50                   | 0.00       | 0.00            |
| E.             | Green Belt  | 4.0                                   | 4.0            | 0.00                   | 0.00       | 0.00            |
| Total (KL/Day) |   | 11.0<br>7.10 (Fresh) + 3.90 (Recycle) | 5.75           | 5.25                   | 0.85       | 3.90            |

- Waste water (4.75 KLD) is being generated from the Industrial Process and 0.50 KLD of waste water generated from domestic use will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is recirculated through ETP. Domestic Wastewater shall be treated in a septic tank and shall be collected in separate tank from where it shall be pumped for irrigation of green belt in the facility premises.

### 4. Hazardous waste details:

| Sl. No. | Source | Quantity of hazardous waste Generated (Approx.) | Category according to Schedule I of hazardous waste | Treatment/ Disposal |
|---------|--------|---|---|---------------------|
|---------|--------|---|---|---------------------|

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martingani, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

|    |  |                |      |   |
|----|--|----------------|------|---|
| 1. | Spent Oil from DG set                              | 5.0 MTPA       | 5.1  | Handed over to authorized recyclers/re-processors |
| 2. | Discarded Containers /Barrels                      | 100 Nos./Annum | 33.1 | Handed over to authorized recyclers/re-processors |
| 3. | Sludge from Wet Scrubbers                          | 1.0 MTPA       | 37.1 | Send to TSDF / Co processing industries.          |
| 4. | Ash from incinerator and flue gas cleaning residue | 5.0 MTPA       | 37.2 | Send to TSDF / Co processing industries.          |

5. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The proponent/consultant during the presentation presented the availability of HCF's beds details which is more than 10,000 in 75 kms radius of the proposed CBWTF. The Project proponent/consultant also provided a copy of the report from the Regional Officer, UPPCB.

SEAC / SEIAA discussed the matter and recommended / granted ToR to the said project with standard ToR (as prescribed by Ministry of Environment, Forest & Climate Change, Government of India) along with additional ToR for preparing EIA-EMP report.

**Terms of Reference (ToR)**

1. The project proponent shall submit HCF's beds details and other bio-medical waste sources duly certified by concerning CMOs and other competent authority in the radial distance of 75 kms area of proposed CBWTF at the time of EIA presentation.
2. Project proponent shall submit the point wise clarification/ proposal for biomedical waste treatment and disposal with respect to revised guidelines for CBMWTF 2016 of CPCB.
3. The proposal should include storage/collection facility at proposed site for biomedical waste as per CBMWTF revised guidelines 2016 of CPCB.
4. Letters from CMO/UPPCB regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
5. Common biomedical waste inventory should be provided.
6. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
7. PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site with location and geo coordinates (along with map).
8. Project proponent submit the compliance of revised Guidelines for Common Bio-Medical Waste Treatment Facility, 2016 issued by CPCB.
9. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
10. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
11. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
12. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.

13. Land requirement for the facility including its break up for various purposes, its availability and optimization.
14. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
15. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
16. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
17. Details of the proposed overall safety and health protection measures and submit specific programme.
18. Details on source of water and power supply along with solar light provision.
19. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
20. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
21. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
22. Topography details.
23. Surface water quality of nearby water bodies.
24. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
25. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
26. Action plan for the greenbelt development in accordance to CPCB published guidelines.
27. Details on pollution control technologies and online monitoring equipments.
28. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medical Waste (Management & Handling) Rules 1998.
29. Stack and fugitive emissions may be monitored for SPM, SO<sub>2</sub> & NOx as per Bio Medical Waste (Management & Handling) Rules 2016.
30. Details of Administrative and technical organizational structure.
31. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
32. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
33. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
34. Examine the details of transportation of Hazardous wastes, and its safety in handling.
35. Examine and submit the details of on line pollutant monitoring.
36. Examine the details of monitoring of Dioxin and Furon.

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martingani, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

37. MoU for disposal of ash through the TSDF.
38. MoU for disposal of scrubbing waste water through CETP.
39. Examine and submit details of monitoring of water quality around the landfill site.
40. Examine and submit details of the odour control measures.
41. Examine and submit details of impact on water body and mitigative measures during rainy season.
42. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
43. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
44. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
45. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
46. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
47. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
48. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
49. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

**Additional Condition:-**

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- PP / consultant should submit, in a tabular form, mechanism adopted by them and status of compliance of provisions of "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB
- 8- Detailed plan for proper segregation and disposal of biomedical waste in order not to contaminate groundwater sources, which in turn may infect humans and animals alike. Detailed plan to contain biomedical waste in order to keep it away from birds, rodents, and stray animals (as well as humans).
- 9- Detailed plan for ensuring non-release of hazardous gases and compounds, including hydrochloric acid, dioxins and furans, as well as the toxic metals lead, cadmium, and mercury to air / land / ground water.

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

- 10- A detailed plan for regular annual health check-up of workers and employees should be drawn for identifying and curing lung infections, parasitic infections, skin infections, spread of viral illnesses such as HIV, Hepatitis B and C, bacteremia, cholera and tuberculosis.
- 11- Every 3 year, environmental audit should be carried out through accredited environmental auditors and findings should be reported along with compliance of EC conditions.
- 12- 33% of land area should be brought under tree cover and any standing tree should be transplanted and survival be ensured. A scheme to this effect should be submitted along with EIA-EMP report.
- 13- Solar power shall be used for lighting to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the building or as-per the requirement of the local building bye-laws, whichever is higher.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.

This is issued with the approval of competent authority.



(Shruti Shukla)

Deputy Director, DoE, UP &  
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/6695/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))
4. District Magistrate, Azamgarh, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.



(Shruti Shukla)

Deputy Director, DoE, UP &  
Nodal Officer, SEIAA, UP

**CENTRAL RAILWAY**  
**NATION-WIDE PENSION ADJUT 2022**  
 The Nation-wide Pension Adjut 2022 will be held on 05.05.2022 (Thursday) at Central Railway, Headquarters, Divisional Office, Workshops and Construction Office. The employees, who have retired from HQ's Office, Central Railway and have specific grievances regarding non-payment of pension & settlement dues only, may attend Nation-wide Pension Adjut 2022 through video conference. They may join through the following link: <https://railnet.webex.com/join/railnet.php?MTID=mb177efc026810bc887bccc0ca941>, Cisco Webex App. Meeting Topic: Nation-wide Pension Adjut 2022. Meeting number: 25134569898. Password: 1234. When: Thursday, May 5, 2022, 10:00 AM (5 hrs) India Standard Time GMT+05:30. Other Pensioner may contact directly to their respective Divisions/Units from where they have finally retired from service. Sr. DPOs for Divisions, CWMs for Workshops and Dy.CPO (Construction) for attending their specific grievances at their level. 78  
 RailMadad Helpline 139

**CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION**  
 1, Navab, Vastor Road, Civil Lines, Prayagraj-211001  
 Website: www.coepra.org/india  
 Fax No. 85328240777  
**Corrigendum of Tender Notice**  
 E-Tender Notice No.: 02225001 Dated: 02.05.2022  
 Following correction has been made in the Tender Notice No. 02225001 dated 23.04.2022  

| E-Tender No. | From     | Item Description  | Read as |
|--------------|----------|---|---------|
| 02225001     | Existing | Supply of Control and Relay Panel for Power Bay of RTM/Erd/JANR (Grid & RTM (Exc)) to/From section of RTM Division of WR, as per RDSO Spec. no. T/1/SPC/PSI/PROCT/8071 or latest. |         |

 Tender Due Date: 19.05.2022 31.05.2022  
 PR-107-2022 For & On behalf of the President of India  
 PAMM "Serving Customers with a Smile"

**WEST BENGAL STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED**  
 Regd. Office: Vidyut Bhawan, Block-D, Sector-3, Beliaghata, Kolkata-700 091  
 Call: 033-26610000/033-26610001, 033-26610002, 033-26610003, 033-26610004, 033-26610005, 033-26610006, 033-26610007, 033-26610008, 033-26610009, 033-26610010, 033-26610011, 033-26610012, 033-26610013, 033-26610014, 033-26610015, 033-26610016, 033-26610017, 033-26610018, 033-26610019, 033-26610020, 033-26610021, 033-26610022, 033-26610023, 033-26610024, 033-26610025, 033-26610026, 033-26610027, 033-26610028, 033-26610029, 033-26610030, 033-26610031, 033-26610032, 033-26610033, 033-26610034, 033-26610035, 033-26610036, 033-26610037, 033-26610038, 033-26610039, 033-26610040, 033-26610041, 033-26610042, 033-26610043, 033-26610044, 033-26610045, 033-26610046, 033-26610047, 033-26610048, 033-26610049, 033-26610050, 033-26610051, 033-26610052, 033-26610053, 033-26610054, 033-26610055, 033-26610056, 033-26610057, 033-26610058, 033-26610059, 033-26610060, 033-26610061, 033-26610062, 033-26610063, 033-26610064, 033-26610065, 033-26610066, 033-26610067, 033-26610068, 033-26610069, 033-26610070, 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### क्षेत्रीय कार्यालय

## 30 प्र० प्रदूषण नियंत्रण बोर्ड, जयरामपुर, मऊ रोड, आजमगढ़

पर्यावरणीय अधिसूचना दिनांक 14.09.2006 के अन्तर्गत "लोक सुनवाई" हेतु आम सूचना सर्वसाधारण को सूचित किया जाता है कि मेसर्स सिल्कान बायोटेक प्रा०लि०, ग्राम-भादो-माहुल, पोस्ट-मार्टिनगंज, आजमगढ़ में कामन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी (सी०बी०डब्लू०टी०एफ०) की स्थापना हेतु पर्यावरणीय स्वीकृति प्राप्त किये जाने सम्बन्धी प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया गया है। इकाई को पर्यावरण निदेशालय, विनीत खण्ड गोमती नगर, लखनऊ के पत्र संख्या - 485/पर्या०/एस.ए.ई.सी./6695/2021 दिनांक 25.03.2022 द्वारा परियोजना को टी.ओ.आर. जारी किया गया है। उक्त के सन्दर्भ में अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या - एस.ओ.- 1533 दिनांक 14.09.2006 (यथासंशोधित के प्राविधानो) के अनुसार पर्यावरणीय स्वीकृति निर्गत किये जाने के पूर्व "लोक सुनवाई" कराया जाना आवश्यक है एवं इस सूचना के अन्तर्गत क्षेत्रीय आम जनता से किसी भी अपत्ति/सुझाव हेतु 30 दिन का नोटिस दिया जाना आवश्यक है। "लोक सुनवाई" पैनल की संरचना पर्यावरणीय अधिसूचना संख्या - 1533 दिनांक 14.09.2006 के अनुरूप होती है। उक्त परियोजना से संबन्धित संक्षिप्त सारांश निम्नलिखित कार्यालयों में उपलब्ध है।

- (1) कार्यालय उप जिलाधिकारी, मार्टिनगंज आजमगढ़
- (2) उपायुक्त उद्योग, जिला उद्योग केन्द्र, आजमगढ़
- (3) कार्यालय, जिला पंचायत, आजमगढ़
- (4) क्षेत्रीय कार्यालय, मध्य क्षेत्र पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ
- (5) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, टी०सी० 12 वीं, विभूतिखण्ड, गोमती नगर, लखनऊ
- (6) क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, जयरामपुर, मऊ रोड, आजमगढ़

अतः सर्वसाधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि उक्त कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी (सी०बी०डब्लू०टी०एफ०) परियोजना के पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु सी.डी.डब्लू. टी.एफ, ग्राम-भादो-माहुल, पोस्ट - मार्टिनगंज, आजमगढ़ के प्रस्तावित स्थल पर दिनांक 07.06.2022 को पूर्वाह्न 11:30 बजे जिलाधिकारी आजमगढ़ द्वारा नामित मुख्य राजस्व अधिकारी, आजमगढ़ की अध्यक्षता में लोक सुनवाई कि कार्यवाही निर्धारित की गई है। अतः आप सभी गणमान्य नागरिकों से अनुरोध है कि उक्त निर्धारित दिनांक, समय व स्थल पर उपस्थित होकर अपना सुझाव एवं आपत्तियाँ प्रस्तुत कर सकते हैं। अपना सुझाव एवं आपत्तियाँ लिखित रूप से प्रकाशन की तिथि से सुनवाई के पूर्व उपरोक्त कार्यालयों में प्रेषित कर सकते हैं अथवा सुनवाई के समय भी प्रस्तुत कर सकते हैं। क्षेत्रीय अधिकारी

मेसर्स सिलकॉन बायोटेक प्राइवेट लिमिटेड, खसरा संख्या 1577 एवं 2133, ग्राम-भदोना-माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश द्वारा कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) इकाई की स्थापना से पूर्व दिनांक 07.06.2022 को सम्पन्न लोक सुनवाई का कार्यवृत्त।

सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक- एच 74099/सी-6/एन0ओ0सी0/357/लोक सुनवाई/आजमगढ़/2022 दिनांक 08.04.2022 के अनुपालन में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) मेसर्स सिलकॉन बायोटेक प्राइवेट लिमिटेड, खसरा संख्या 1577 एवं 2133, ग्राम-भदोना-माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश की स्थापना से पूर्व पर्यावरणीय स्वीकृति हेतु "लोकसुनवाई" दिनांक 07.06.2022 को पूर्वाह्न 11:30 बजे, प्रस्तावित परियोजना स्थल पर जिलाधिकारी आजमगढ़ द्वारा नामित अधिकारी श्री जे0बी0 सिंह (मुख्य राजस्व अधिकारी), आजमगढ़ की अध्यक्षता में आयोजित की गयी। (संलग्नक-1)। उक्त लोक सुनवाई की आम सूचना हिन्दी दैनिक समाचार पत्र "अमर उजाला" एवं अंग्रेजी दैनिक समाचार पत्र "हिन्दुस्तान टाइम्स" में प्रकाशित कराया गया था। छायाप्रति संलग्न है। (संलग्नक-11)।

उपरोक्त प्रस्तावित इकाई की स्थापना हेतु लोकसुनवाई निर्धारित तिथि एवं समय दिनांक 07.06.2022 को पूर्वाह्न 11:30 बजे प्रस्तावित स्थल पर पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना सं0-एस0ओ0-1533 दिनांक 14.09.2006 (यथासंशोधित) के प्राविधानों के अनुसार आयोजित किया गया। लोक सुनवाई की अध्यक्षता मुख्य राजस्व अधिकारी, आजमगढ़ एवं संचालन श्री कालिका सिंह, क्षेत्रीय अधिकारी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़ द्वारा किया गया। उक्त के अतिरिक्त लोक सुनवाई में श्री ओ0एच0 सिद्दीकी, वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़; श्री नवीन कुमार, प्रयोगशाला सहायक, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़ एवं श्री मुजपफर अहमद एवं डॉ0 चक्रेश पाठक मेसर्स इंडिया ग्लाइकोल्स लिमिटेड, काशीपुर, जिला उधम सिंह नगर (उत्तराखण्ड) पर्यावरण सलाहकार/परामर्शी मेसर्स सिलकॉन बायोटेक प्राइवेट लिमिटेड एवं अन्य गणमान्य नागरिक उपस्थित थे। उपस्थित अधिकारियों/गणमान्य नागरिकों के हस्ताक्षर का विवरण संलग्न है। (संलग्नक-111)।

उपरोक्त लोक सुनवाई से पूर्व ई0आई0 नोटिफिकेशन में प्राविधान के अनुसार समाचार पत्रों के माध्यम से आम जन से अपेक्षा की गयी थी कि उद्योग के स्थापना सम्बंधी कोई आक्षेप/सुझाव/आपत्ति विज्ञापन प्रकाशन की तिथि से 30 दिन के अन्दर कार्यालय जिलाधिकारी, आजमगढ़, उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, आजमगढ़, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, टी.सी.-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ, क्षेत्रीय कार्यालय, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, जयरामपुर, मऊ रोड, आजमगढ़, कार्यालय जिला पंचायत, आजमगढ़ एवं पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय (सी.जे.ड.), केन्द्रीय भवन, पंचम तल, अलीगंज, लखनऊ में प्रेषित



कर सकते हैं अथवा लोक सुनवाई में उपस्थित होकर लिखित/मौखिक रूप से प्रस्तुत कर सकते हैं। विभिन्न विभागों से प्राप्त सूचनानुसार उद्योग के स्थापना के सम्बंध में श्री शिव कुमार यादव पुत्र श्री राजमंगल यादव, ग्राम-आहोपट्टी, पोस्ट-पठखैली, तहसील-सदर, जिला-आजमगढ़ द्वारा लिखित रूप से मुख्य राज्य अधिकारी, आजमगढ़ को शिकायती पत्र दिनांक 03.06.2022 प्रेषित किया गया है, जो संलग्न है। (संलग्नक-IV)।

अध्यक्ष महोदय की अनुमति से श्री कालिका सिंह, क्षेत्रीय अधिकारी/संयोजक, उ० प्र० प्रदूषण नियंत्रण बोर्ड, आजमगढ़ द्वारा प्रस्तावित परियोजना के तकनीकी सलाहकार/परामर्शी श्री मुजफ्फर अहमद को परियोजना के सम्बंध में प्रस्तुतीकरण हेतु आमंत्रित किया गया।

श्री मुजफ्फर अहमद तकनीकी सलाहकार प्रस्तावित परियोजना द्वारा अवगत कराया गया कि प्रस्तावित इकाई में अस्पतालों, नर्सिंग होम, क्लिनिकों, औषधालयों, पशु चिकित्सा संस्थाओं, पशु गृहों, पैथालॉजिकल प्रयोगशालाओं, रक्त बैंकों, आयुष अस्पतालों, क्लिनिकल स्थापनाओं, अनुसंधान या शैक्षिक संस्थाओं, स्वास्थ्य शिविरों, चिकित्सा अथवा शैल्य चिकित्सा कैंम्पों, टीकाकरण कैंम्पों से जनित जैव चिकित्सा अपशिष्ट एकत्र कर उपचार किया जायेगा, जिसमें भष्मीकरण हेतु 250 किग्रा/घंटा का ऑयल फायर्ड डबल चैम्बर, इन्सीनेटर 1000 किग्रा/बैच क्षमता का आटोक्लेव एवं 150 किग्रा/घंटा क्षमता, रासायनिक कीटाणुशोधक टैंक 1500 लीटर क्षमता एवं बहिष्प्राव उपचार संयंत्र 10 किलो लीटर प्रतिदिन क्षमता का स्थापित किया जायेगा। प्रस्तावित परियोजना का पर्यावरणीय प्रभाव मूल्यांकन इंडिया ग्लाइकोल्स लिमिटेड, काशीपुर, जिला उधम सिंह नगर (उत्तराखण्ड) द्वारा किया गया। विवरण निम्नवत् है-

परियोजना की पृष्ठ भूमि

(i) प्रस्तावित परियोजना का विवरण

| क्र०सं० | ब्योरा                    | विवरण   |
|---------|---------------------------|---|
| 1       | परियोजना स्थल             | खसरा संख्या 1577 एवं 2133, ग्राम-भदोना-माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश |
| 2       | परियोजना का क्षेत्रफल     | 0.445 हेक्टेयर (1 एकड़)   |
| 3       | अक्षांश                   | 25.894000*25.893168*N   |
| 4       | देशांतर                   | 82.787220*82.787231*E   |
| 5       | निकटतम राष्ट्रीय राजमार्ग | NH-135A लगभग 11.83 किमी० पश्चिम की ओर   |
| 6       | जल                        | 1-जल की आवश्यकता 11 किलो लीटर प्रतिदिन  |



|    |                           |  |
|----|---------------------------|--|
|    |                           | 2-जनित दूषित जल- 8 किलो लीटर प्रतिदिन<br>3-शोधन क्षमता-10 किलो लीटर प्रतिदिन |
| 7  | डी0जी0 सेट                | 35 के0वी0ए0  |
| 8  | पुरातात्विक महत्व का स्थल | 10.0 कि0मी0 के अध्ययन क्षेत्र में कोई नहीं है।                               |
| 9  | निकटम शहर                 | मार्टिनगंज   |
| 10 | निकटतम गांव               | शैयद बहुद्दीनपुर, भदौना और बेलवाना   |
| 11 | निकटतम रेलवे स्टेशन       | मिहिरावन रेलवे स्टेशन लगभग 9.69 कि0मी0 डब्ल्यू एस डब्ल्यू की ओर              |
| 12 | परियोजना की लागत          | 1.66 करोड़   |
| 13 | मैन पॉवर                  | 20 व्यक्तियों  |

(ii) श्री मुजफ्फर अहमद तकनीकी सलाकार प्रस्तावित परियोजना द्वारा अवगत कराया गया कि प्रस्तावित परियोजना स्थल के चारों दिशाओं में कोई भी गांव 500 मी0 की त्रिज्या में नहीं है।

(iii) प्रस्तावित परियोजना के तकनीकी सलाकार श्री मुजफ्फर अहमद द्वारा अवगत कराया गया कि पर्यावरण के विभिन्न घटकों के बेस लाइन डेटा का संग्रहण किया गया है, जिसके अन्तर्गत परियोजना स्थल के चारों दिशाओं में विन्टर सीजन 01 दिसम्बर, 2021 से 28 फरवरी, 2022 के मध्य वायु गुणता अनुश्रवण 05 किमी0 त्रिज्या में 08 स्टेशनों क्रमशः प्रोजेक्ट साइट, सैयद बहाद्दुदीनपुर, बेलवाना, सोनहरा, सोहौली, भदोथी, भादोन एवं अजौर में किया गया है। परियोजना स्थल के आस-पास 02 स्थानों पर सतही जल गुणवत्ता का आकलन, 06 स्थानों पर भूजल गुणवत्ता का अध्ययन एवं 08 स्थानों पर मृदा परीक्षण किया गया था। अनुश्रवण किये गये जल, वायु, मृदा, शोर के आकड़े प्रस्तुत किये गये। प्राप्त आकड़ों के अनुसार पर्यावरणीय घटकों यथा जल, वायु, शोर एवं सतही जल एवं भू-गर्भीय जल की विश्लेषण आख्या में प्राचलकों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप पायी गयी है।

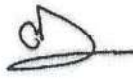
(iv) प्रस्तावित परियोजना के तकनीकी सलाकार श्री मुजफ्फर अहमद द्वारा अवगत कराया गया कि प्रस्तावित परियोजना में वायु प्रदूषण का मुख्य स्रोत इन्सीनरेटर से प्रक्रिया जनित फ्लू गैसों का उत्सर्जन है। वायु प्रदूषण के नियंत्रण हेतु उद्योग द्वारा यथोचित व्यवस्थायें जैसे-इन्सीनरेटर से संलग्न चिमनी की ऊँचाई भू-तल से 30 मी0 एवं वेन्चुरी स्क़वर की स्थापना की जायेगी। उद्योग में जल का प्रयोग धुलाई आदि में किया जायेगा। जिसके शुद्धीकरण हेतु 10 के0एल0डी0 क्षमता ई.टी.पी. प्लांट प्रस्तावित है।

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उत्प्रवाह शुद्धीकरण संयंत्र में जल को शुद्धीकृत करने के पश्चात् पुनः प्रयोग में लाया जायेगा।

लोक सुनवाई में प्रस्तुतिकरण के उपरांत श्री कालिका सिंह, क्षेत्रीय अधिकारी द्वारा उपस्थित गणमान्य नागरिकों से परियोजना की स्थापना से पर्यावरणीय घटको पर सम्भावित प्रभाव के सम्बन्ध में यदि कोई सुझाव, शिकायत इत्यादि हो तो लिखित या मौखिक रूप से क्रम से अवगत कराने हेतु आग्रह किया गया।


1. श्री ब्रजेश पाठक, ग्राम प्रधान : द्वारा यह कहा गया कि इकाई के लगने से कोई विरोध नहीं है। लेकिन इकाई पर्यावरणीय नियमों के अनुरूप लगाया जाये, यदि पर्यावरणीय नियमों के अनुरूप नहीं लगाया जायेगा तो विरोध होगा।  
परामर्शी द्वारा अवगत कराया गया कि प्रदूषण के रोक-थाम हेतु यथोचित व्यवस्थायें स्थापित किया जाना प्रस्तावित है। उद्योग से जनित प्रदूषण के नियंत्रण हेतु प्रस्तावित व्यवस्थायों को स्थापित करने के पश्चात् उद्योग के संचालन से जन स्वास्थ्य पर प्रभाव नहीं पड़ेगा।
2. श्री जसवन्त शर्मा ब्लाक प्रमुख मार्टिनगंज: द्वारा कहा गया कि यह खुशी की बात है कि क्षेत्र में उद्योग जनमानस एवं पर्यावरणीय नियमों के अनुकूल स्थापित किया जाये तो स्वागत है। अन्यथा विरोध किया जायेगा।  
परामर्शी द्वारा अवगत कराया गया कि प्रदूषण के रोक-थाम हेतु यथोचित व्यवस्थायें स्थापित किया जाना प्रस्तावित है। उद्योग से जनित प्रदूषण के नियंत्रण हेतु प्रस्तावित व्यवस्थायों को स्थापित करने के पश्चात् उद्योग के संचालन से जन स्वास्थ्य पर प्रभाव नहीं पड़ेगा। उद्योग स्थापना के पश्चात् आस-पास के लोगों को राजगार भी प्रदान किया जायेगा।
3. श्री पंचम राम पूर्व जिला पंचायत संदस्य : द्वारा यह कहा गया कि सौभाग्य की बात है कि हमारे मार्टिनगंज क्षेत्र में यह परियोजना लागया जा रहा है। मैं उसका स्वागत करता हूँ, बशर्ते उद्योग पर्यावरणीय नियमों के अनुरूप लगाया जाये।  
परामर्शी द्वारा अवगत कराया गया कि प्लांट पर्यावरणीय नियमों को ध्यान में रखते हुये लगाया जा रहा है।
4. श्री चिन्तामणि राजभर : द्वारा यह यूनिट के संचालन से प्रदूषण के सम्बन्ध में जानना चाहा गया?  
परामर्शी द्वारा अवगत कराया गया कि प्रदूषण के रोक-थाम हेतु यथोचित व्यवस्थायें स्थापित किया जाना प्रस्तावित है। उद्योग से जनित प्रदूषण के नियंत्रण हेतु प्रस्तावित व्यवस्थायों को स्थापित करने के पश्चात् उद्योग के संचालन से जन स्वास्थ्य पर प्रभाव नहीं पड़ेगा। उद्योग स्थापना के पश्चात् आस-पास के लोगों को रोजगार प्रदान किया जायेगा।
5. श्री भानु प्रताप सिंह : द्वारा यह जानना चाहा गया कि उक्त उद्योग की स्थापना से में लोगों का क्या लाभ होगा ?

1. 

परामर्शी द्वारा लोगों को बताया गया कि उद्योग के संचालन हेतु प्रशिक्षित लोगों की आवश्यकता होती है यदि प्रशिक्षित लोग यहा उपलब्ध होंगे तो उन्हे भी रोजगार मिलेगा।

उद्योग स्वामी द्वारा अवगत कराया गया कि नैगमिक सामाजिक उत्तरदायित्व (CSR) के अन्तर्गत जमा की जाने वाली धनराशि से आस-पास के बेरोजगार युवको का कौशल विकास के अन्तर्गत प्रशिक्षित किया जायेगा, गांवों में ग्राम विकास के कार्य जैसे-हैण्डपम्प, सोलर लाइट, स्कूलों की मरम्मत, मेडिकल की सुविधा के लिये प्राथमिक उपचार बाक्स की सुविधा, गांव की साफ सफाई, पीने के पानी की सुविधा, शौचालय का निर्माण, रास्ते पर पौधरोपड़ इत्यादि में खर्च किया जायेगा।

अध्यक्षीय सम्बोधन में मुख्य राजस्व अधिकारी महोदय द्वारा प्रस्तावित परियोजना परिसर में ज्यादा से ज्यादा भू भाग में वृक्षारोपड़ किये जाये, आस-पास के ग्रामीणों को उनकी योग्यता के आधार पर रोजगार दिया जाये एवं नैगमिक सामाजिक उत्तरदायित्व (सी0एस0आर0) के अन्तर्गत आस-पास कोई प्रशिक्षण संस्थान खुलवाया जाये, जिससे ग्रामीण बेरोजगारों को प्रशिक्षित कराया जाये साथ ही साथ परियोजना स्थापना में प्रदूषण नियंत्रण अधिनियमों का पूर्णतया अनुपालन किये जाने के स्थिति में पर्यावरण को क्षति नही पहुँचाने के साथ ही परियोजना के पर्यावरणीय स्वीकृति अवश्य ली जाये। उक्त के अतिरिक्त लोक सुनवाई के दौरान कोई अन्य बिन्दु प्रकाश में नही आया। अन्त में अध्यक्ष महोदय की अनुमति से संयोजक श्री कालिका सिंह, क्षेत्रीय अधिकारी, द्वारा लोकसुनवाई में उपस्थित सभी अधिकारीगणों तथा गणमान्य नागरिकों के प्रति आभार व्यक्त किया गया तथा सधन्यवाद लोक सुनवाई की कार्यवाही की समाप्ति की घोषणा की गयी।

  
09/06/2022  
(कालिका सिंह)  
क्षेत्रीय अधिकारी  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड  
आजमगढ़

  
(जि0वी0 सिंह)  
मुख्य राजस्व अधिकारी  
आजमगढ़

जिलाधिकारी महोदय  
आजमगढ़

  
13/6/22

25-4-2022

2



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No..... / सी-6 / एनओसी / 357 / लोक-सुनवाई / आजमगढ़ / 2022

दि 8-4-22

सेवा में,

जिलाधिकारी,

जनपद-आजमगढ़

पजीकृत

विषय:- श्री विनय कुमार राय, 1एफ 964, बरदान खण्ड, गोमती नगर, एक्सटेन्शन, लखनऊ उत्तर प्रदेश द्वारा मेसर्स सिल्कोन बायोटेक प्रा०लि०, खसरा संख्या-1577 एवं 2133, ग्राम- भादो-माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी०बी०डब्ल्यू०टी०एफ०) यूनिट की स्थापना हेतु लोक-सुनवाई कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मेसर्स सिल्कोन बायोटेक प्रा०लि०, खसरा संख्या-1577 एवं 2133, ग्राम-भादो- माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी०बी०डब्ल्यू०टी०एफ०) यूनिट की स्थापना हेतु पर्यावरणीय क्लीयरेन्स हेतु आवेदन किया गया है।

कृपया उक्त के सम्बन्ध में अवगत कराना है कि पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली की अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 के प्राविधानों के अन्तर्गत प्रस्तावित परियोजना का प्रस्ताव हेतु पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी०बी०डब्ल्यू०टी०एफ०) यूनिट की स्थापना हेतु राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ के पत्रांक संख्या-485/Parya/SEIAA/6695/2021 दिनांक 25.03.2022 द्वारा परियोजना को TOR जारी किया गया है।

उपरोक्त अधिसूचना के अनुसार लोक सुनवाई पैनल में जिलाधिकारी अथवा उनके द्वारा नामित प्रतिनिधि (जो कि अपर जिलाधिकारी स्तर से कम न हो ) एवं राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि द्वारा लोक-सुनवाई प्रक्रिया का संचालन किया जाना प्राविधानित है। लोक-सुनवाई प्रक्रिया, अधिसूचना के प्राविधानों के अनुसार प्रस्तावित स्थल पर ही की जानी होती है तथा लोक-सुनवाई हेतु जन साधारण से आपत्तियाँ/सुझाव आमंत्रित किये जाने हेतु समाचार पत्र में विज्ञापन प्रकाशन की तिथि से 30 दिन का समय देते हुए आमंत्रित किये जाने का प्राविधान निर्धारित है।

अतः आपसे अनुरोध है कि उक्त परियोजना की लोक-सुनवाई हेतु 30 दिन के उपरान्त की तिथि, समय एवं स्थल निर्धारित करने का कष्ट करें, जिससे लोक-सुनवाई की सूचना समयानुसार दैनिक समाचार पत्रों में प्रकाशित कर लोकसुनवाई हेतु अग्रिम आवश्यक कार्यवाही की जा सके।

भवदीय,

( अजय कुमार शर्मा )  
सदस्य सचिव

प्रतिलिपि:-

- 1 श्री विनय कुमार राय, 1एफ 964, बरदान खण्ड, गोमती नगर, एक्सटेन्शन, लखनऊ उत्तर प्रदेश को सूचनार्थ प्रेषित।
- 2 क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, आजमगढ़ को इस निर्देश के साथ प्रेषित कि जिलाधिकारी, आजमगढ़ से सम्पर्क कर लोक-सुनवाई हेतु आवश्यक कार्यवाही करें।

सदस्य सचिव



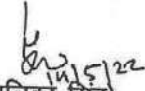
## टीपे आज्ञाएं

कृपया श्री विनय कुमार राय, 1 एफ, 964 बरदान खण्ड, गोमती नगर, एक्सटेंशन, लखनऊ, उत्तर प्रदेश द्वारा मेसर्स सिल्कान बायोटेक प्रा०लि०, खसरा सं० 1577 एवं 2133, ग्राम- भादो-माहुल, पो०-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश कामन बायोमेडिकल वेस्ट ट्रीटमेंट फेसिलिटी (सी०बी०डब्ल्यू०टी०एफ०) की स्थापना हेतु आवेदन किया गया था। जिसके अनुसार पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ के पत्र संख्या 485/पर्या/एस.ए.ई.सी./6695/2021 दिनांक 25.03.2022 द्वारा परियोजना को टी.ओ.आर. जारी किया गया है। लोकसुनवाई प्रक्रिया, अधिसूचना के प्राविधानों के अनुसार प्रस्तावित स्थल पर अथवा उसके आस-पास की जानी है। लोकसुनवाई हेतु जनसाधारण से अनापत्तियों/सुझाव आमंत्रित किये जाने हेतु दो दैनिक समाचार पत्रों में 30 दिन पहले प्रकाशित कराया जाना होता है।

उक्त क्रम में जिलाधिकारी आजमगढ़ द्वारा आपको नामित किया गया था। आप द्वारा लोक सुनवाई दिनांक 07/06/2022 पूर्वान्ह 11:30 स्थान भादो माहुल, तह०-मार्टिनगंज आजमगढ़ में निर्धारित किया गया है। इस सम्बन्ध में लोक सुनवाई हेतु आम सूचना दिनांक 03/05/2022 को हिन्दुस्तान टाइम्स नई दिल्ली तथा अमर उजाला आजमगढ़ संस्करण में प्रकाशित करायी गयी है।

आपको सूचनार्थ एवं अवलोकनार्थ सादर प्रस्तुत है।

  
मुख्य राजस्व अधिकारी,  
आजमगढ़

  
(कालिका सिंह)  
क्षेत्रीय अधिकारी  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
आजमगढ़

(3)

## टिप्पणी एवं आदेश

कृपया पत्रावली के दायी तरफ संलग्न पताका 'क' पर मेसर्स सिलकॉन बायोटेक प्राइवेट लिमिटेड, खसरा संख्या 1577 एवं 2133, ग्राम-भदोना-माहुल, पोस्ट-मार्टिनगंज, जनपद-आजमगढ़, उत्तर प्रदेश द्वारा कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी0बी0डब्लू0टी0एफ0) इकाई की स्थापना हेतु आपकी अध्यक्षता में दिनांक 07.06.2022 को सम्पन्न हुई लोक सुनवाई के कार्यवृत्त का अवलोकन करने का कष्ट करें। आपसे अनुरोध है कि उपरोक्त वर्णित परियोजना की लोक सुनवाई के कार्यवृत्त को सहमति की दशा में हस्ताक्षरित करते हुये जिलाधिकारी महोदय के समक्ष प्रति हस्ताक्षर हेतु प्रेषित करने का कष्ट करें, जिससे कि कार्यवृत्त की हस्ताक्षरित प्रति सक्षम अधिकारी को पर्यावरणीय स्वीकृति हेतु प्रेषित किया जा सके।

9/6/2022  
(कालिका सिंह)  
क्षेत्रीय अधिकारी

मुख्य राजस्व अधिकारी महोदय  
आजमगढ़

विनम्रतापूर्वक महोदय  
को अनुरोध है

यसो

9/6/22

9/6/22

जिलाधिकारी केम्प कार्यालय पर  
पत्रावली संख्या दिनांक 13-6-22

## पर्यावरणीय स्वीकृति हेतु लोक सुनवाई

परियोजना का नाम: मैसर्स सिलिकोन काभोरेक प्राइवेट लिमिटेड  
ग्राम - भदोन - भादुल, पोस्ट मार्टिनगंज  
जनपद - आजमगढ़

दिनांक - 07.06.2022

समय -

स्थान: खसरा संख्या 1577  
एवं 2133

ग्राम भदोन - भादुल  
पोस्ट मार्टिनगंज, जनपद

आज दिनांक 07.06.2022 को मै. सिलिकोन  
द्वारा ग्राम भदोन भादुल में प्रस्तावित सामूहिक जैव चिकित्सा उपचार  
प्रणाली के स्थापना हेतु आमोजिला लोक सुनवाई में उपस्थित अधिकारियों सम्म  
गणना-अ नागरिक के हस्ताक्षर

| क्रमांक | नाम व पता           | पदनाम                              | मोबाइल नम्बर | हस्ताक्षर |
|---------|---------------------|------------------------------------|--------------|-----------|
| 1.      | श्री जे. बी. सिंह   | मुख्य राजस्व<br>अधिकारी            | -            |           |
| 2.      | श्री कालिका सिंह    | श्रेणीय अधिकारी                    | 7839891940   |           |
| 3.      | श्री जसवन्त शर्मा   | ब्लॉक प्रमुख<br>मार्टिनगंज         | 89600-5234   |           |
| 4.      | श्री अशोक राजभर     | जिला पंचायत<br>सदस्य               | 7310100505   |           |
| 5.      | डा० पंचम सिंह       | पूर्व जिला पंचायत<br>सदस्य         |              |           |
| 6.      | श्री ब्रजेश पाठक    | ग्राम प्रधान<br>भदोन               | 9450734056   |           |
| 7.      | सुलपकर अहमद         | EIA Consultant<br>EMD IGL Karhipan | 9716173106   |           |
| 8.      | Dr. Chakresh Pathak | Consultant<br>EMD, IGL Karhipan    | 9837532290   |           |
| 9.      | अनूप सिंह           | वेजिनिस्सियन                       | 7839891980   |           |

पैन नम्बर - 1

7/6/2022

उपलब्ध


| क्र. | नाम व पता            | पद नाम       | मोबाइल नम्बर | हस्ताक्षर      |
|------|----------------------|--------------|--------------|----------------|
| 1    | राजेश शंभू उर्फ साधु | पूर्व प्रधान | 9451828760   | राजेश          |
| 2    | रवीशराम सादव         | पूर्व प्रधान | 9795335498   | रवीशराम        |
| 3    | राजचन्द्र सादव       | " "          | 9415708603   | राजचन्द्र      |
| 4    | आशाबेन सादव          | प्रा.प.      | 8940511279   | आशा            |
| 5    | दीशमंगल सादव         | पूर्व प्रधान | 7800813844   | दीशमंगल        |
| 6    | राजेश सादव           | पूर्व प्रधान | 9795219276   | राजेश सादव     |
| 7    | विजय सादव            | पूर्व प्रधान | 9450825110   | विजय           |
| 8    | मालविक सादव          | पूर्व प्रधान | 9670110777   | मालविक         |
| 9    | सत्यपाल सादव         | पूर्व प्रधान | 9506757103   | सत्यपाल        |
| 10   | हरिराम सादव          | नेता         | 9415453407   | हरिराम         |
| 11   | अमर सादव             | पूर्व प्रधान | 7311114800   | अमर            |
| 12   | अमर सादव             |              | 9795424249   | अमर            |
| 13   | विनाय सादव           |              | 9453069544   | विनाय          |
| 14   | Jagan Pavi           | वेतवाता      |              |                |
| 15   | अमर सादव             | पूर्व प्रधान |              |                |
| 16   | अमर सादव             | अमर सादव     | 9415444766   | अमर सादव       |
| 17   | आशाबेन सादव          | वेतवाता      | 220          | आशाबेन सादव    |
| 18   | श्यामसाधु सादव       | वेतवाता      | 9450735257   | श्यामसाधु सादव |
| 19   | श्यामसाधु सादव       | पूर्व प्रधान | 9889586750   | श्यामसाधु सादव |
| 20   | श्यामसाधु सादव       | पूर्व प्रधान | 9450738368   | श्यामसाधु सादव |
| 21   | श्यामसाधु सादव       | वेतवाता      | 9651515251   | श्यामसाधु सादव |
| 22   | श्यामसाधु सादव       | वेतवाता      | 945073467    | श्यामसाधु सादव |
| 23   | श्यामसाधु सादव       | वेतवाता      | 9450606419   | श्यामसाधु सादव |

**Form-2****APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE**

| S. No. | Item  | Details  |
|--------|---|--|
| 1.     | <p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p><b><u>Details of Project:</u></b></p> <p>(a)Name of the project(s)</p> <p>(b)Name of the Company / Organisation</p> <p>(c)Registered Address</p> <p>(d)Legal Status of the Company</p>   | <p>No</p> <p>Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by M/s Silkon Biotech Private Limited is located at Plot no-1577 &amp; 2133, Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh</p> <p>SILKON BIOTECH PRIVATE LIMITED</p> <p>Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj, District- Azamgarh State- Uttar Pradesh,,Azamgarh,Uttar Pradesh-223224</p> <p>Private</p> |
| 2.     | <p><b><u>Address for the correspondence:</u></b></p> <p>(a)Name of the Applicant</p> <p>(b)Designation (Owner/ Partner/ CEO)</p> <p>(c)Address</p> <p>(d)Pin code</p> <p>(e)E-mail</p> <p>(f)Telephone No.</p> <p>(g)Fax No.</p> <p>Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p> | <p>Vinay Kumar Rai</p> <p>Owner</p> <p>Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj, District- Azamgarh State- Uttar Pradesh,Azamgarh,Uttar Pradesh-223224</p> <p>223224</p> <p>silkonbiotechbmw@gmail.com</p> <p>0-</p> <p>NIL</p>   |
| 3.     | <p><b><u>Category of the Project/Activity as per Schedule of EIA Notification,2006:</u></b></p> <p>(a)Major Project/Activity</p> <p>(b)Minor Project/Activity</p> <p>(c)Category</p> <p>(d)Proposal Number</p> <p>(e)Master Proposal Number(Single Window)</p> <p>(f)EAC concerned (for category A Projects only)</p> <p>(g)Project Type</p>  | <p><b>7(d)(a)Common Bio-Medical Waste Treatment Facility</b></p> <p><b>NIL</b></p> <p><b>B1</b></p> <p><b>SIA/UP/MIS/68910/2021</b></p> <p><b>SW/290093/2022</b></p> <p><b>INFRA-2</b></p> <p><b>Fresh EC</b></p>  |

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|  |   |                      |
|--|---|----------------------|
| 4.   | <b>Location of the Project:</b>   |                      |
|  | (a)Plot/Survey/Khasra No.   | Plot No- 1577 & 2133 |
|  | (b)Pincode  | 223224               |
|  | (c)Bounded Latitudes (North)  |                      |
|  | From  |                      |
|  | Degree  | 0                    |
|  | Minutes   | 0                    |
|  | Second  | 0                    |
|  | From  |                      |
|  | Degree  | 25                   |
|  | Minutes   | 53                   |
|  | Second  | 38                   |
|  | (d)Bounded Longitudes (East)  |                      |
|  | From  |                      |
| Degree   | 0   |                      |
| Minutes  | 0   |                      |
| Second   | 0   |                      |
| From   |   |                      |
| Degree   | 82  |                      |
| Minutes  | 47  |                      |
| Second   | 13  |                      |
| (e)Survey of India Topo Sheet No.  | G44Q13  |                      |
| (f)Uploaded Topo Sheet File  | <a href="#">Copy of Topo Sheet File</a>   |                      |
| (g)Maximum Elevation Above Means Sea Level(AMSL)                           | 83  |                      |
| (h)Uploaded (kml) File   | <a href="#">Copy of Kml File</a>  |                      |
| (i)Distance of Nearest HFL from the project boundary within the study area | 0   |                      |
| (j)Seismic Zone  | 4   |                      |
| 5.   | (a)Number of States in which Project will be Executed   | 1                    |
|  | (b)Main State of the project  | Uttar Pradesh        |

**Details of State(s) of the project**

| S. No. | State Name    | District Name | Tehsil Name | Village Name         |
|--------|---------------|---------------|-------------|----------------------|
| (1.)   | Uttar Pradesh | Azamgarh      | Phulpur     | Village-Bhadon-Mahul |

| 6.                                    | <b>Details of Terms of Reference (ToR):</b>  |   |   |  |                        |   |                                  |   |
|---------------------------------------|--|---|---|--|------------------------|---|----------------------------------|---|
|                                       | (a)Whether TOR is mandatory for submitting application   |   |   |  |                        |   |                                  | Yes   |
|                                       | (b)MoEF&CC / SEIAA File Number   |   |   |  |                        |   |                                  | 6695  |
|                                       | (c)Date of Apply of TOR  |   |   |  |                        |   |                                  | 24 Nov 2021                                 |
|                                       | (d)Date of Issue of TOR / Standard ToR   |   |   |  |                        |   |                                  | 25 Mar 2022                                 |
|                                       | (e)Previous TOR Letter   |   |   |  |                        |   |                                  | <a href="#">Copy of Previous TOR letter</a> |
| 7.                                    | <b>Details of Public Consultation:</b>   |   |   |  |                        |   |                                  |   |
|                                       | (a)Whether the Project Exempted from Public Hearing?   |   |   |  |                        |   |                                  | No  |
|                                       | (b)Whether details of Public Hearing available?  |   |   |  |                        |   |                                  | Yes   |
|                                       | (c)Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above |   |   |  |                        |   |                                  | Yes   |
| 7.1. <b>Details of Public Hearing</b> |  |   |   |  |                        |   |                                  |   |
| S. No.                                | Details of Advertisement   | Details of Public Hearing   | Venue   | Location Details   | No. of People Attended | Issues Raised   | Designation of Presiding Officer | Other Designation of Presiding Officer      |
| (1.)                                  | Date of Advertisement : 03 May 2022<br>Copy of advertisement : <a href="#">Copy of Advertisement</a>             | Copy of Public Hearing : <a href="#">Copy of Public Hearing</a><br>Date : 07 Jun 2022<br>Distance of Public Hearing Venue from the Proposed Project : 0 | Village-Bhadon-Mahul, PO-Martinganj, Azamgarh | State : Uttar Pradesh<br>District : Azamgarh<br>Tehsil : Phulpur<br>Village : Bhadon-Mahul | 32                     | Hospital Waste Collection, Air Pollution, Waste Water & Employment Generation | Others                           | Chief Revenue Officer                       |
| 8.                                    | <b>Details of Project Configuration/Product:</b>   |   |   |  |                        |   |                                  |   |
| 8.1. <b>Project Configuration</b>     |  |   |   |  |                        |   |                                  |   |
| S. No.                                | Plant/Equipment/Facility   | Configuration   | Remarks                                       |  |                        |   |                                  |   |
| (1.)                                  | Incinerator  | 250   | kg/hr   |  |                        |   |                                  |   |
| (2.)                                  | Shredder   | 150   | kg/hr   |  |                        |   |                                  |   |

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| (3.)                | Effluent Treatment Plant  | 10       |        | KLD          |   |   |
|---------------------|---|----------|--------|--------------|---|---|
| (4.)                | Autoclave   | 1000     |        | kg/Batch     |   |   |
| (5.)                | Chemical Disinfection Tank  | 1500     |        | litre        |   |   |
| 8.2. <b>Product</b> |   |          |        |              |   |   |
| S. No.              | Product/Activity (Capacity/Area)  | Quantity | Unit   | Other Unit   | Mode of Transport / Transmission of Product | Other Mode of Transport / Transmission of Product |
| (1.)                | Biomedical Waste  | 5        | Others | tons per day | Road  |   |
| 9.                  | <b><u>In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii):</u></b><br><b>Details Not Applicable</b>  |          |        |              |   |   |
| 9.1.                | <b><u>Details of Consent to Operate</u></b><br>(i) Whether Consent to operate obtained ?   NA<br>(ii) Copies of all Consent to operate obtained since inception   NA<br>(iii) Date of Issue   N/A<br>(iv) Valid Upto   N/A<br>(v) File No.   NA<br>(vi) Application No.   NA<br>(vii) Copy of Consent to operate valid as on date   NA  |          |        |              |   |   |
| 10.                 | <b><u>Project Cost:</u></b><br>(a) Total Cost of the Project at current price level (in crores)   2.78<br>(b) Funds Allocated for Environment Management (Capital) (in crores)   0.40<br>(c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores)   0.06<br>(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores)   0.04<br>(e) Funds Allocated for Environment Management Capital(%)   14.39 |          |        |              |   |   |
| 11.                 | <b>Whether project attracts the General Condition specified in the Schedule of EIA Notification ?</b>   No  |          |        |              |   |   |

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| 12.  | <b>Whether project attract the Specific Condition specified in the Schedule of EIA Notification ?</b> |                           |                           |               |  |                     |                         |   |                 |                       | No                              |
|--|---|---------------------------|---------------------------|---------------|--|---------------------|-------------------------|---|-----------------|-----------------------|---------------------------------|
| 13.  | <b>Raw Material / Fuel Requirement:</b>   |                           |                           |               |  |                     |                         |   |                 |                       |                                 |
|  | (a)Proposed quantity of raw material/fuel   |                           |                           |               |  |                     |                         |   |                 |                       | 0                               |
|  | (b)Existing quantity of raw material/fuel   |                           |                           |               |  |                     |                         |   |                 |                       | N/A                             |
|  | (c)Total quantity of raw material/fuel  |                           |                           |               |  |                     |                         |   |                 |                       | 0                               |
| <b>13.1. Raw Material / Fuel Profile</b>                               |   |                           |                           |               |  |                     |                         |   |                 |                       |                                 |
| S. No.   | Raw Material / Fuel   | Quantity                  | Unit                      | Other Unit    | Source (incase of Import, please specify country and Name of the port from which Raw Material / Fuel is received ) | Mode of Transport   | Other Mode of Transport | Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material / fuel is received) | Type of Linkage | Other Type of Linkage | Uploaded Copy of Linkage        |
| (1.)   | Biomedical Waste  | 5                         | Others                    | Tons per day  | 0  | Road                |                         | 0   | Linkage         |                       | <a href="#">Copy of Linkage</a> |
| 14.  | <b>Baseline Data :</b>  |                           |                           |               |  |                     |                         |   |                 |                       |                                 |
|  | (a)Period of Base Line Data Collection  |                           |                           |               |  |                     |                         |   |                 |                       | FROM 01 Dec 2021 To 28 Feb 2022 |
|  | (b)Season   |                           |                           |               |  |                     |                         |   |                 |                       | Winter                          |
| <b>14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 8</b> |   |                           |                           |               |  |                     |                         |   |                 |                       |                                 |
| S. No.   | Criteria Pollutants   | Other Criteria Pollutants | Unit                      | Maximum Value | Minimum Value  | 98 Percentile Value | Prescribed Standard     |   |                 |                       |                                 |
| (1.)   | PM10  |                           | Mili Gram per Meter Cube  | 89.7          | 66.3   | 88.49               | 100                     |   |                 |                       |                                 |
| (2.)   | Others  | CO                        | Micro Gram per Meter Cube | 1.73          | 0.37   | 1.70                | 1 Hrs.=04               |   |                 |                       |                                 |

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|      |       |  |                          |      |      |       |    |
|------|-------|--|--------------------------|------|------|-------|----|
| (3.) | SO2   |  | Mili Gram per Meter Cube | 18.7 | 8.5  | 18.70 | 80 |
| (4.) | PM2.5 |  | Mili Gram per Meter Cube | 51.5 | 31.9 | 51.23 | 60 |
| (5.) | NOx   |  | Mili Gram per Meter Cube | 29.4 | 14.4 | 28.26 | 80 |

## 14.2. No. of Ground Water Monitoring Locations : 8

| S. No. | Criteria Pollutants | Other Criteria Pollutants | Heavy Metal | Unit | Other Unit | Maximum Value | Minimum Value | Desirable Limit | Maximum Permissible Limit |
|--------|---------------------|---------------------------|-------------|------|------------|---------------|---------------|-----------------|---------------------------|
| (1.)   | pH                  |                           |             | NA   |            | 8.448         | 7.06          | 6.5             | 8.5                       |
| (2.)   | TSS                 |                           |             | mg/l |            | 0             | 0             | 0               | 0                         |
| (3.)   | TDS                 |                           |             | mg/l |            | 746.8         | 568           | 500             | 2000                      |
| (4.)   | Total Hardness      |                           |             | mg/l |            | 400.89        | 358.8         | 200             | 600                       |
| (5.)   | Heavy Metals        |                           | Iron        | mg/l |            | 1.32          | 1.1           | 0.3             | 1                         |
| (6.)   | Fluoride            |                           |             | mg/l |            | 0.46          | 0.29          | 1               | 1.5                       |
| (7.)   | Chlorides           |                           |             | mg/l |            | 152.4         | 110.3         | 250             | 1000                      |

## 14.3. No. of Surface Water Monitoring Locations : 2

| S. No. | Criteria Pollutants | Other Criteria Pollutants | Unit | Other Unit | Maximum Value | Minimum Value | Classification of inland water body |
|--------|---------------------|---------------------------|------|------------|---------------|---------------|-------------------------------------|
| (1.)   | pH                  |                           | NA   |            | 8.492         | 8.26          | E                                   |
| (2.)   | BOD                 |                           | mg/l |            | 12.1          | 9.9           | E                                   |
| (3.)   | COD                 |                           | mg/l |            | 31.46         | 24.75         | E                                   |
| (4.)   | DO                  |                           | mg/l |            | 6.71          | 6.27          | E                                   |

## 14.4. No. of Ambient Noise Monitoring Locations : 8

| S. No. | Parameter  | Unit                       | Maximum Value | Minimum Value | Prescribed Standard |
|--------|------------|----------------------------|---------------|---------------|---------------------|
| (1.)   | Leq(Day)   | A-weighted decibels(dB(A)) | 52.4          | 46.6          | 55                  |
| (2.)   | Leq(Night) | A-weighted decibels(dB(A)) | 41.5          | 35.6          | 45                  |

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| 14.5. No. of Soil Sample Monitored Locations : 8    |   |   |  |                      |   |                        |   |  |                                  |            |               |                    |
|---|---|---|--|----------------------|---|------------------------|---|--|----------------------------------|------------|---------------|--------------------|
| S. No.  | Parameter   | Unit  | Other Unit                             | Maximum Value        | Minimum Value                               |                        |   |  |                                  |            |               |                    |
| (1.)  | pH  |   |  | 7.85                 | 7.01  |                        |   |  |                                  |            |               |                    |
| (2.)  | N(Nitrogen)   | Milligram per Kilogram                                |  | 201.42               | 163.49                                      |                        |   |  |                                  |            |               |                    |
| (3.)  | P(Phosphorus)   | Milligram per Kilogram                                |  | 58.01                | 41.8  |                        |   |  |                                  |            |               |                    |
| (4.)  | Electric Conductivity   | Others  | µmho/cm                                | 393.5                | 347.28                                      |                        |   |  |                                  |            |               |                    |
| (5.)  | K(Potassium)  | Milligram per Kilogram                                |  | 277.3                | 205.83                                      |                        |   |  |                                  |            |               |                    |
| <b>Details of Ground Water Table:</b>               |   |   |  |                      |   |                        |   |  |                                  |            |               |                    |
| 14.6.   | (a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))  |   | From 2.57 To 14.54                     |                      |   |                        |   |  |                                  |            |               |                    |
|   | (b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl)) |   | From 1.70 To 13.69                     |                      |   |                        |   |  |                                  |            |               |                    |
|   | (c)Whether Ground Water Intersection will be there ?                            |   | No                                     |                      |   |                        |   |  |                                  |            |               |                    |
| 15. Details of Water Requirement (During Operation) |   |   |  |                      |   |                        |   |  |                                  |            |               |                    |
| S. No.  | Source  | Source Other  | Required Quantity                      | Distance from Source | Copy of Permission from Competent Authority | Mode of Transport      | Other Mode of Transport   | Method of Water Withdrawal                       | Other Method of Water Withdrawal | Letter No. | Date of Issue | Permitted Quantity |
| (1.)  | GroundWater   |   | 10                                     | 0.3                  | <a href="#">Copy of Permission Letter</a>   | modeOthers             | Borewell  | Others   | Borewell                         | NA         | 24 Aug 2022   | 10                 |
| 15.1.   | (a)Whether Desalination is proposed   |   | No                                     |                      |   |                        |   |  |                                  |            |               |                    |
| 16. Waste Water Management(During Operation)        |   |   |  |                      |   |                        |   |  |                                  |            |               |                    |
| S. No.  | Type/Source   | Quantity of Waste Water Generated (Kilolitre per Day) | Treatment Capacity (Kilolitre per Day) | Treatment Method     | Mode of Disposal                            | Other Mode of Disposal | Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day) | Quantity of Discharged Water (Kilolitre per Day) |                                  |            |               |                    |
| (1.)  | Industrial Waste/Domestic   | 8   | 10                                     | ETP                  | Reuse within the Plant &                    |                        | 8   |  |                                  |            |               |                    |

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|  | Use  |  |            |                    |      | Recycling, Green Belt Renewal Plant |                   |                         |  |                        |  |
|--|--|--|------------|--------------------|------|-------------------------------------|-------------------|-------------------------|--|------------------------|--|
| 16.1.  | (a)Total Waste Water Generation                    |  |            |                    |      | 8                                   |                   |                         |  |                        |  |
|  | (b)Total Discharged Water                          |  |            |                    |      | 0                                   |                   |                         |  |                        |  |
|  | (c)Total Reused Water                              |  |            |                    |      | 8                                   |                   |                         |  |                        |  |
| <b>17. Solid Waste Generation/Management</b> |  |  |            |                    |      |                                     |                   |                         |  |                        |  |
| S. No.                                       | Name of Waste                                      | Item   | Other Item | Quantity per Annum | Unit | Distance from Site(KM)              | Mode of Transport | Other Mode of Transport | Mode of Disposal                               | Other Mode of Disposal |  |
| (1.)   | Spent Oil from DG Set                              | Hazardous Waste (as per Hazardous and Other Waste Management rules 2016) |            | 5                  | Tons | 50                                  | Road              |                         | Authorized Recyclers                           |                        |  |
| (2.)   | Discarded Containers/Barrels                       | Hazardous Waste (as per Hazardous and Other Waste Management rules 2016) |            | 100                | Tons | 50                                  | Road              |                         | Authorized Recyclers                           |                        |  |
| (3.)   | Sludge from Wet Scrubbers                          | Hazardous Waste (as per Hazardous and Other Waste Management rules 2016) |            | 1                  | Tons | 50                                  | Road              |                         | Treatment, Storage and Disposal Facility(TSDF) |                        |  |
| (4.)   | Ash from Incinerator and flue gas cleaning residue | Hazardous Waste (as per Hazardous and Other Waste Management rules 2016) |            | 5                  | Tons | 50                                  | Road              |                         | Treatment, Storage and Disposal Facility(TSDF) |                        |  |

|  |  | Management rules 2016)    |                          |                        |                    |                           |                |                     |
|--|--|---------------------------|--------------------------|------------------------|--------------------|---------------------------|----------------|---------------------|
| 18.  |  |                           |                          |                        |                    |                           |                |                     |
| <b>18.1. Air Quality Impact Prediction</b> |  |                           |                          |                        |                    |                           |                |                     |
| S. No.                                     | Criteria Pollutants  | Other Criteria Pollutants | Unit                     | Baseline Concentration | Distance GLC       | Incremental Concentration | Total GLC      | Prescribed Standard |
| (1.)                                       | PM10   |                           | Microgram per Meter Cube | 89.7                   | 0                  | 0.850                     | 90.55          | 100                 |
| (2.)                                       | SO2  |                           | Microgram per Meter Cube | 0                      | 0                  | 0                         | 0              | 0                   |
| (3.)                                       | PM2.5  |                           | Microgram per Meter Cube | 0                      | 0                  | 0                         | 0              | 0                   |
| (4.)                                       | NOx  |                           | Microgram per Meter Cube | 0                      | 0                  | 0                         | 0              | 0                   |
| <b>18.2. Stack Details</b>                 |  |                           |                          |                        |                    |                           |                |                     |
| S. No.                                     | Source   | Fuel                      | Stack Height(m)          | Stack Diameter(m)      | Pollutants         | Other Pollutants          | Emission (GLS) |                     |
| (1.)                                       | DG Set   | LDO                       | 12                       | 0.1                    | PM10,SO2,NOx       |                           | 0.052          |                     |
| (2.)                                       | Incinerator  | Medical Waste             | 30                       | 0.2                    | PM10,SO2,NOx,PM2.5 |                           | 0.081          |                     |
| 19.  | <b><u>Power Requirement:</u></b><br>(a)Quantity (Kilo Volt Amps (kVA))   50<br>(b)Source   UPPCL<br>(c)Uploaded Copy of Agreement   <a href="#">Copy of Agreement</a><br>(d)Standby Arrangement (Details of DG Sets)   DG Set of 62.5 KVA<br>(e)Stack Height (in m)   12 |                           |                          |                        |                    |                           |                |                     |
| 20.  | <b><u>Land Ownership Pattern:</u></b><br>(a)Forest Land   0<br>(b)Private Land   1.0140<br>(c)Government Land   0<br>(d)Revenue Land   0<br>(e)Other Land   0<br><b>Total Land   1.0140</b>  |                           |                          |                        |                    |                           |                |                     |

|  |  |               |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
|--|--|---------------|---------------------------------------|----------------|---------------------|--|---|--|----------------------|--|---|--|----------------------------|--|---|--|-------------------------|--|---|--|----------------|--|---|--|---------------|--|---|--|-----------|--|---|--|--------------|--|---|--|----------------|--|---|--|--------------------------|--|--------|--|--------------|--|--------------|--|
| 21.  | <p><b><u>Present Land Use Breakup of the Study Area in Ha:</u></b></p> <table style="width: 100%; border-collapse: collapse;"> <tr><td style="width: 80%;">(a)Agriculture Area</td><td style="width: 5%; text-align: center;"> </td><td style="width: 15%; text-align: center;">0</td><td style="width: 5%;"></td></tr> <tr><td>(b)Waste/Barren Land</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(c)Grazing/ Community Land</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(d)Surface Water Bodies</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(e)Settlements</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(f)Industrial</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(g)Forest</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(h)Mangroves</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(i)Marine Area</td><td style="text-align: center;"> </td><td style="text-align: center;">0</td><td></td></tr> <tr><td>(j)Others : Private Land</td><td style="text-align: center;"> </td><td style="text-align: center;">1.0140</td><td></td></tr> <tr><td style="text-align: right;"><b>Total</b></td><td style="text-align: center;"> </td><td style="text-align: center;"><b>1.014</b></td><td></td></tr> </table> |               |                                       |                | (a)Agriculture Area |  | 0 |  | (b)Waste/Barren Land |  | 0 |  | (c)Grazing/ Community Land |  | 0 |  | (d)Surface Water Bodies |  | 0 |  | (e)Settlements |  | 0 |  | (f)Industrial |  | 0 |  | (g)Forest |  | 0 |  | (h)Mangroves |  | 0 |  | (i)Marine Area |  | 0 |  | (j)Others : Private Land |  | 1.0140 |  | <b>Total</b> |  | <b>1.014</b> |  |
| (a)Agriculture Area  |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (b)Waste/Barren Land   |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (c)Grazing/ Community Land   |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (d)Surface Water Bodies  |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (e)Settlements   |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (f)Industrial  |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (g)Forest  |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (h)Mangroves   |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (i)Marine Area   |  | 0             |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (j)Others : Private Land   |  | 1.0140        |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| <b>Total</b>   |  | <b>1.014</b>  |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| 22. <b>Land Requirement for Various Activities</b>   |  |               |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| <b>S. No.</b>  | <b>Description of Activity / Facility / Plant / Others</b>   | <b>Others</b> | <b>Land Requirement</b>               | <b>Remarks</b> |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (1.)   | Main Plant   |               | 1.0140                                | NA             |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
|  | <b>Total</b>   |               | 1.014                                 |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| 23. <b><u>Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :</u></b> |  |               |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| 23.1. <b>Details of Ecological Sensitivity :</b>   |  |               |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| <b>S. No.</b>  | <b>Details of Ecological Sensitivity</b>   | <b>Name</b>   | <b>Distance from the Project (Km)</b> | <b>Remarks</b> |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (1.)   | Critically Polluted Area   | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (2.)   | ESAs   | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (3.)   | Wildlife Corridors   | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (4.)   | Corridors  | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (5.)   | ESZs   | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (6.)   | WLS  | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| (7.)   | NPA  | NA            | 0                                     | None           |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |
| 23.2. <b>Details of Environmental Sensitivity :</b>  |  |               |                                       |                |                     |  |   |  |                      |  |   |  |                            |  |   |  |                         |  |   |  |                |  |   |  |               |  |   |  |           |  |   |  |              |  |   |  |                |  |   |  |                          |  |        |  |              |  |              |  |

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| S. No. | Details of Environmental Sensitivity   | Other Details of Environmental Sensitivity                                 | Name | Distance from the Project (Km) | Remarks |
|--------|--|--|------|--------------------------------|---------|
| (1.)   | Defence Installations  |  | NA   | 0                              | None    |
| (2.)   | Forest   |  | NA   | 0                              | None    |
| (3.)   | Archaeological Sites   |  | NA   | 0                              | None    |
| 23.3.  | (a)Whether Noc / Permission from the competent authority is required?<br>(b)Whether NBWL recommendation is required?   | No<br>No   |      |                                |         |
| 24.    | <b>Forest Land:</b><br>Whether any Forest Land involved?   | No   |      |                                |         |
| 25.    | <b>Tree Cutting:</b><br>(a)No. of Trees Cut for the Project (if Forest Land not Involved)<br>(b)Details of Tree Cutting and Planting of Trees  | 0<br><a href="#">Copy of Details of Tree Cutting and Planting of Trees</a> |      |                                |         |
| 26.    | <b>Land Acquisition Status:</b><br>(a)Acquired Land(Ha)<br>(b)Land yet to be acquired(Ha)<br>(c)Status of Land acquisition if not acquired   | 1.0140<br>0<br>0   |      |                                |         |
| 27.    | <b>Rehabilitation and Resettlement (R&amp;R):</b><br>(a)No. of Villages<br>(b)No. of Households<br>(c)No. of PDFs (Project Displaced Families)<br>(d)No. of PAFs (Project Affected Families)<br>(e)Funds Allocated for R&R(in Rs)<br>(f)Status of R&R                                  | 0<br>0<br>0<br>0<br>0<br>Completed   |      |                                |         |
| 28.    | <b>Details of Presence of Schedule-I Species:</b><br>(a)Whether there is Presence of Schedule-I Species ?<br>(b)Whether conservation plan for Schedule-I Species has been prepared ?<br>(c)Whether conservation plan for Schedule-I Species has been approved by competent authority ? | No<br>No<br>No   |      |                                |         |
| 29.    | <b>Details of Presence of Water Bodies in Core Area:</b>   |  |      |                                |         |

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|               |  |   |
|---------------|--|---|
|               | (a)Whether there is Presence of Water Bodies in Core Area ?  | No  |
|               | (b)Whether there is Diversion Required ?   | No  |
|               | (c)Whether permission has been obtained from competent authority ?   | No  |
| 30.           | <b>Details of Presence of Water Bodies in Buffer Area:</b><br>(a)Whether there is Presence of Water Bodies in Buffer Area ?<br>(i)Details of Water Bodies in Buffer Area<br>(ii)Direction of Water Bodies in Buffer Area<br>(iii)Distance of Water Bodies in Buffer Area | Yes<br>BESU NADI<br>South West<br>0.55                                    |
| 31.           | <b>Manpower Requirement:</b><br>(a)Permanent Employment-During Construction<br>(b)Permanent Employment-During Operation<br>(c)Temporary Employment- During Construction<br>(d)Temporary Employment- During Operation<br>(e)No. of working days<br>(f)Total Manpower      | 0<br>20<br>50<br>0<br>365<br>70   |
| 32.           | <b>Green Belt in Ha:</b><br>(a)Total Area of Green Belt (in hectare)<br>(b)Percentage of Total Project Area<br>(c)No. of Plants to be Planted<br>(d)Funds Allocated for Plantation<br>(e)Uploaded Green Belt plan  | 0,33<br>32,54<br>120<br>200000<br><a href="#">Copy of Green Belt Plan</a> |
| 33.           | <b>Project Benefits</b>  |   |
| <b>S. No.</b> | <b>Type of Project Benefits</b>  | <b>Details of Project Benefits</b>  |
| (1.)          | Environmental  | Better management for BMW   |
| (2.)          | Social   | Employment to locals  |

**34. CRZ Specific Details : Not Applicable****35. Sector Specific Details For INFRA-2**

| S. No. | Item   | Details  |              |
|--------|--|--|--------------|
| 1.     | <b><u>Details of Building Construction:</u></b><br>(a)Maximum Height of the Building (Meters)<br>(b)Total No. of Flats to be Build<br>(c)No. of Buildings<br>(d)Total plot area (sqm)<br>(e)Total built up area (sqm)  | 0<br>0<br>0<br>10140<br>0  |              |
| 2.     | <b><u>Foreshore Facilities and/or Marine Disposal:</u></b><br>(a)Whether Project Involves Foreshore Activities and/or marine Disposal?   | No   |              |
| 3.     | <b><u>Rain Water Harvesting:</u></b><br>(a)No. of Storage Capacity<br>(b)No. of Recharge Pits Capacity   | 0<br>0<br>1<br>1   |              |
| 4.     | <b><u>Parking:</u></b><br>(a)Details of 4 Wheeler/ 2 Wheeler Parking   | 10   |              |
| 5.     | <b><u>Energy Saving Measures:</u></b><br>(a)Source/Mode<br>(b)Percentage<br>(c)Quantity  | Solar<br>1<br>10   |              |
| 6.     | <b><u>Other details:</u></b><br>(a)Details of impact on Water Bodies and Drainage patters of catchment area<br>(b)Details of Traffic Density Impact Assessment and Modelling Study<br>(c)In case Underground Tunnel Project below the Forest Land - Subsidence Impact Study report | No impact<br><a href="#">Copy of Details of Traffic Density Impact Assessment and Modelling Study</a><br><a href="#">Copy of Underground Tunnel Project below the Forest Land - Subsidence Impact Study report</a> |              |
| 7.     | <b><u>Type of Industries to be established with Industrial Estate as per their category A/B</u></b>  |  |              |
| S. No. | Type of Industry   | No. of Units   | Category A/B |

| NIL    |  |   |
|--------|--|---|
| 8.     | <b>Length of the alignment</b>   N/A   |   |
| 9.     | <b><u>Details Bridges/ROB/Interchanges,Flyovers,Vehicle Underpass and Pedestrian Underpass</u></b><br><b>Details Not Applicable</b>  |   |
| S. No. | Item   | Details   |
| 36.    | <b><u>Details of Court Cases:</u></b><br>(a)Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?   | No  |
| 37.    | <b><u>Details of Direction Issued under Environment (Protection) Act / Air (Prevention &amp; Control of Pollution)) Act / Water (Prevention &amp; Control of Pollution) Act:</u></b><br>(a)Whether any Direction issued under EPA Act/Air Act/Water Act ?  | No  |
| 38.    | <b><u>Details of EIA Consultant:</u></b><br>(a)Have you hired Consultant for preparing document?<br>(i)Accreditation No.<br>(ii)Name of the EIA Consultant<br>(iii)Address<br>(iv)Mobile No.<br>(v)Landline No.<br>(vi)Email Id<br>(vii)Category of Accreditation<br>(viii)Sector of Accreditation<br>(ix)Validity of Accreditation<br>(x)Uploaded Certificate of Accreditation certified by QCI/NABET | Yes<br>QCI/NABET/ENV/ACO/21/1979<br>Environmental Management Division of India Glycols<br>A-1 Industrial Area, Bazpur Road, Kashipur, Udham Singh Nagar, Uttarakhand- 244713<br>9716173106<br>0000<br>ashutosh.gautam@indiaglycols.com<br>B<br>INFRA-2<br>19 Jul 2024<br><a href="#">Copy of Certificate of Accreditation</a>                       |
| 39.    | <b><u>Documents to be Attached:</u></b><br>(a.I)Upload Copy of EIA/EMP(Text)<br>(a.II)Upload Copy of EIA/EMP(Annexures) Report<br>(a.III)Upload Copy of EIA/EMP(Maps/Plans/Figures only)<br>(b)Uploaded Copy of Risk Assessment Report<br>(c)Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan            | <a href="#">Copy of EIA/EMP(Text)</a><br><a href="#">Copy of EIA/EMP(Annexures)</a><br><a href="#">Copy of EIA/EMP(Maps/Plans/Figures only)</a><br><a href="#">Copy of Risk Assessment</a><br><a href="#">Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan</a> |

8/7/23, 12:59 PM

Report Part 1

|                                  | (d)Uploaded Copy of Final Layout Plan<br>(e)Uploaded Cover Letter<br>(f)Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency<br>(i)Uploaded Additional File<br>(j)Uploaded Proposal Presentation (To be given in EAC/SEIAA/SEAC meeting)<br>(k)Uploaded Updated Form1 | <a href="#">Copy of Final Layout Plan</a><br><a href="#">Copy of Cover Letter</a><br><a href="#">Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency.</a><br><a href="#">Copy of Additional File</a><br>NA<br>NA |                            |
|----------------------------------|---|--|----------------------------|
| <b>Essential Details Sought</b>  |   |  |                            |
| S. No.                           | EDS Sought Date   | EDS Sought   | Letter                     |
| <b>NO Record</b>                 |   |  |                            |
| <b>Additional Details Sought</b> |   |  |                            |
| S. No.                           | ADS Sought Date   | ADS Sought   | Letter                     |
| (1.)                             | 12/10/2022  | Please submit the information/clarification as directed by SEAC in its meeting dated 22/09/2022. The minutes of the said meeting is available on the website www.environmentclearance.nic.in and seiaaup.in  |                            |
| (2.)                             | 08/11/2022  | PFA  | <a href="#">ADS Letter</a> |

### Undertaking

**I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.**

|  |  |
|--|--|
| <b>Name of Applicant</b>   | Vinay Kumar Rai  |
| <b>Designation</b>   | Owner  |
| <b>Name of Company (Applicant Name should not be given here)</b> | SILKON BIOTECH PRIVATE LIMITED   |
| <b>Address</b>   | Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj, District- Azamgarh State- Uttar Pradesh |

**Acknowledgement Slip for EC application**

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

- 1. Proposal No.** : SIA/UP/MIS/68910/2021
- 2. Category of the Proposal** : INFRA-2
- 3. Name of the proposal** : Proposed Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh
- 4. Date of Receipt of Proposal** : 25 Aug 2022
- 5. Date of TOR Granted** : 25 Mar 2022
- 6. Date of submission for EC** : 25 Aug 2022
- 6. Name of the Project proponent along with contact details**
  - a) Name of the proponent** : SILKON BIOTECH PRIVATE LIMITED
  - b) State** : Uttar Pradesh
  - c) District** : Azamgarh
  - d) Pincode** : 223224

**Minutes of 686<sup>th</sup> SEAC-2 Meeting Dated 22/09/2022**

The 686<sup>th</sup> meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 22/09/2022. Following members participated in the meeting:

- |    |                             |                             |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2            |
| 2. | Dr. Amrit Lal Haldar,       | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan,     | Member, SEAC-2              |
| 5. | Prof. Jaswant Singh,        | Member, SEAC-2              |
| 6. | Dr. Shiv Om Singh,          | Member, SEAC-2 (through VC) |
| 7. | Shri Ashish Tiwari,         | Member Secretary, SEAC-2    |

The Chairman welcomed the members to the 686<sup>th</sup> SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director, Environment. Nodal Officer, SEAC-2 placed the agenda items along with the available file and documents before the SEAC-2.

**1. Building stone (Sandstone) Mining project at Araji No.-708 Ka, Village-Chandlewan Kalan, Tehsil-Sadar, District-Mirzapur, Shri Devendra Pratap Singh. Area-0.809 Ha. File No. 6669/Proposal No. SIA/UP/MIN/68790/2021**

**RESOLUTION AGAINST AGENDA NO-01**

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. During the presentation the project proponent/consultant was not able to properly answer the quarry raised by the Members of SEAC regarding baseline monitoring of the project.

The committee directed to project proponent/ consultant that in the next time of presentation, responsible persons for monitoring and testing (Lab in-charge and area specific coordinator) should present before SEAC to explain the data along with all original lab reports, photographs mentioning date, time & geo coordinates, committee also directed to submit the following documents/information.

1. Agreement/ Consent between project proponent and competent authority/
2. Land owner for haulage road from lease site to link road.
3. Plan for adopting Latest technology (water sprinklers/ tankers) for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement and photographs of equipments to be used
4. Revised plan for plantation with area specific plant species, number of plants to be planted along with plantation map and consent/MoU with concern authority and landowner to be submitted.
5. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
6. Revised compliance report for TOR additional conditions and compliance of observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound action plan to be submitted.

The matter shall be discussed after submission of online information on prescribed portal.

Minutes of 686<sup>th</sup> SEAC-2 Meeting Dated 22/09/2022

12. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
13. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
14. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.

**6. Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No.- 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.- Azamgarh, M/S Silikon Biotech Private Limited. Shri Vinay Kumar Rai. File No. 6695/Proposal No. SIA/UP/MIS/68910/2021**

A presentation was made by the project proponent along with their consultant Environment Division M/s India Glycols Limited, Kashipur. The Secretariat inform the committee that a complaint letter dated 19/09/2022 of Shri Hari Om Sharan Dwivedi and Shri Suresh Chand Yadav letter dated 19/09/2022 received in department against proposed CBWTF M/s Silikon Biotech Private Limited at Village-Bhadon-mahul, PO-Martinganj, Distt-Azamgarh, U.P.

The committee went through the complaint letters and office memorandum of MoEF-CC, GoI OM F No. 20/02/2020-HSMD dated 01/04/2022. The committee requested to SEIAA a letter should be sent to UP Pollution Control Board- Lucknow to sought a factual report in view of complaints received against the CBWTF ( Complaint letters are enclosed). And gap analysis in the light of above office order dated 1/04/2022 within 15 days, so the case to be disposed in scheduled time

The committee also directed to the project proponent/consultant to the following documents/information:

1. Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.
2. Revised plan of CER./EMP activities as per the discussion held during the presentation to be submitted
3. 500 m radius Google map with showing the all geographical activities like- sensitive places, Highways, railways, educational institutions, residential habitats etc. alongwith distance and directions with supporting documents.

The matter shall be discussed after submission of online information on prescribed portal.

**7. “Ayodhya Barrage Project” with CCA 20000 Ha across River Saryu (Ghaghara) by M/s Irrigation & Water Resources Department, Ayodhya. Vinod Kumar. File No. 7230/Proposal No. SIA/UP/RIV/82340/2022**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Mantec Consultants Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference are sought for “Ayodhya Barrage Project” with CCA 20000 Ha across River Saryu (Ghaghara), District-Ayodhya, U.P. by M/s Irrigation & Water Resources Department, Ayodhya.
2. Need of the project:
  - To ensure continuous flow of water and to maintain sufficient water levels at Saryu Ghats in Ayodhya during lean period for bathing and other spiritual purposes.

महोदय,

संलग्न प्रारूपिकापत्र में स्थितिकान बायोटेक प्राप्ति, स्थितिकान हाउस, लेन नं-3, मां लक्ष्मीनगर, कंचनपुर, डी.एल.डब्ल्यू, नारायणी के द्वारा ग्राम-शाहों परगना-माडुल सहो मार्टिनगंज जनपद आजमगढ़ के खसरा सं 1577 व 2133 में स्थापित किए जा रहे कामन बायोमेट्रिकल वेस्ट प्रोसेसिंग फैक्ट्री (सी.बी. डब्ल्यू. डी.एफ.) की परियोजना स्वीकार दीवारी से 500 मी. त्रिज्या में बांवेदनशील क्षेत्र की संवेदन आख्या उपलब्ध करने की अनुरोध की गई है। संवेदनशील क्षेत्रों का क्षेत्र का नौके पर स्थानीय (भौतिक) सत्यापन किया गया। स्थापन आख्या निम्नलिखित है-

यह कि ग्राम-शाहों परगना-माडुल सहो मार्टिनगंज जनपद-आजमगढ़ स्थित गाटा सं 1577 व 2133 में स्थितिकान बायोटेक प्राप्ति द्वारा कामन बायोमेट्रिकल वेस्ट प्रोसेसिंग फैक्ट्री (सी.बी. डब्ल्यू. डी.एफ.) परियोजना स्थापित की जा रही है। त्रिज्या-स्वीकार दीवारी का निर्धारण हो चुका है। संवेदनशील क्षेत्रों (क्षेत्रों) का निम्नलिखित निम्नलिखित में अंकित है-

1. हाइवे - 500 मी के भीतर कोई नहीं।
2. रेलवे - 500 मी के भीतर कोई नहीं।
3. शैक्षिक संस्थान - 500 मी के भीतर कोई नहीं।
4. हाई टेंशन लाइन - 500 मी के भीतर कोई नहीं।
5. धार्मिक-सांस्कृतिक स्थल, बाग, बगीचे - प्रस्तावित स्थल के आठ पाल म/वनभूमि दुरीकरण है।
- 6- नदी, जल स्रोत, तालाब आदि - 500 मी के भीतर कोई नहीं।
- 7- 500 मी की त्रिज्या में आबादी एवं जनसंख्या - नहीं।
- 8 - निकटतम आबादी उत्तर दिशा में ग्रामीण रोड तथा लगभग 1 किमी पर शाहों ग्राम लगभग 50-60 घर आबादी लगभग 400 व्यक्ति, दक्षिण दिशा में लगभग 1 किमी पर सोनहरा ग्राम लगभग 65 घर आबादी लगभग 500 व्यक्ति, पूरब दिशा में लगभग 2 किमी पर बेलवाना ग्राम लगभग 35-40 घर आबादी लगभग 300 व्यक्ति, पश्चिम दिशा में लगभग 1 किमी. पर शाहों ग्राम लगभग 25-30 घर अनुमानित आबादी लगभग 300 व्यक्ति व पश्चिम-दक्षिण दिशा में लगभग 400 मी पर रामजानकी मन्दिर शांति आश्रम बुटिया तथा जंगली पेड़ स्थित है जहां दुर्गा पूजा आदि विशेष अवसरों पर लगभग 50-60 व्यक्ति एकत्र होते हैं तथा सामान्य दिनों में 8-10 व्यक्तियों का आना जाना होता है। तथा 1 किमी पर शाहों ग्राम।

इस प्रकार संलग्न शूटिंग में 500 मी त्रिज्या क्षेत्र (प्रस्तावित परियोजना स्थल की चहारदीवारी को केन्द्र मानते हुए) के अन्तर्गत कोई हाइवे, रेलवे लाइन, शैक्षिक संस्थान, हाई टेंशन लाइन, धार्मिक-सांस्कृतिक स्थल, आबादी स्थल (आवासीय आधिवास), तथा अन्य संवेदनशील स्थल स्थित नहीं हैं।

अतः आख्या उपरोक्तुसार सादर हेतु प्रेषित है।

महोदय  
श्री श्री श्री शेरपाल मण्डल, आजमगढ़

*(Handwritten Signature)*

28-10-22  
य.के.

मं. अ. 17-10-2022  
अजनी कुमार तिवारी  
लेखपाल मण्डल, आजमगढ़  
तहसील मार्टिनगंज जनपद आजमगढ़

महोदय, गठ नि. मा. उ. उपरोक्त प्रेषित।





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 391/19 सी.-6/ 356/22

Dated 4/11/22

ई-मेल द्वारा

सेवा में,

निदेशक,  
पर्यावरण विभाग, उ०प्र०,  
विनीत खण्ड-1, गोमती नगर,  
लखनऊ-226010 ।

विषय: Common Bio Medical Waste Treatment Facility (CBWTF) at Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, M/s Silkon Biotech Private Limited, Shri Vinay Kumar Rai. File No.6695/Proposal No. SIA/UP/MIS/68910/2021 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस०ई०आई०ए०ए० के पत्रांक-240 /पर्या/6695/2022 दिनांक 31.10.2022 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित CBWTF के प्रस्तावित स्थल के सम्बन्ध में श्री अंजनी कुमार तिवारी, लेखपाल मण्डल, भादों, तहसील-मार्टीनगंज, जनपद-आजमगढ़ की स्थलीय निरीक्षण आख्या संलग्न है तथा सी.बी.डब्ल्यू.टी.एफ. के प्रस्तावित स्थल के निकटवर्ती जनपदों में अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण, आजमगढ़ मण्डल द्वारा उपलब्ध करायी गयी संलग्न सूचना के अनुसार सरकारी एवं गैर सरकारी चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

| जनपद का नाम | चिकित्सालयों में उपलब्ध बेड्स की संख्या |
|-------------|---|
| आजमगढ़      | 8705                                    |
| मऊ          | 2957                                    |
| वलिया       | 2115                                    |
| योग         | 13777                                   |

संलग्नक:- यथोपरि।

भवदीय,

(अजय कुमार शर्मा)  
सदस्य सचिव



# SILKON BIOTECH PVT. LTD

SBPL

CIN NO.U74999UP2017PTC091011 | GST IN : 09AAYCS2616M1ZJ

Silkon House, Lane No. 3, Maa Laxmi Nagar, Kanchanpur, D.L.W. Varanasi - 221005

Date: 07/11/2022

To,

The Member Secretary, SEAC  
Directorate of Environment, Vineet Khand-1,  
Gomti Nagar, Lucknow-226010

**Subject: Submission of ADS Reply of Proposed Common Bio Medical Waste Treatment Facility (CBWTF) at Village- Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P by M/s Silkton Biotech Private Limited.**

**Reference: Proposal No. SIA/UP/MIS/68910/2021, File No. 6695**


Dear Sir,

With reference to the above-mentioned subject. We are herewith submitting the ADS reply sought vide 686<sup>th</sup> SEAC-2 meeting of Uttar Pradesh held on 22/09/2022 for M/s Silkton Biotech Private Limited is Proposed Common Bio Medical Waste Treatment Facility (CBWTF) of total Plot area 0.66 Ha. at Village- Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P.

This is to request your good-office to consider our application for obtaining the EC.

Thanking You,

M/s Silkton Biotech Private Limited  
For-Silkton Biotech Pvt. Ltd.

  
Director  
Authorized Signatory

**Point wise reply of ADS sought for EC proposal vide Proposal No. SIA/UP/MIS/68910/2021 for Proposed Common Bio-Medical Waste Treatment Facility (CBWTF) at Village-Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P by M/s Silkon Biotech Private Limited.**

| Sl. No. | ADS   | Reply  |
|---------|---|--|
| 1.      | Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.  | Revised layout plan for green belt is attached as <b>Annexure-I.</b>   |
| 2.      | Revised plan of CER/EMP activities as per the discussion held during the presentation to be submitted   | Revised plan of CER/EMP activities is attached as <b>Annexure-II.</b>  |
| 3.      | 500m radius Google map with showing the all geographical activities like –sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions with supporting documents. | 500m radius Google map with showing the all geographical activities like – sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions are attached as <b>Annexure III.</b> |

**Annexure I**  
**Revised layout plan for green belt**

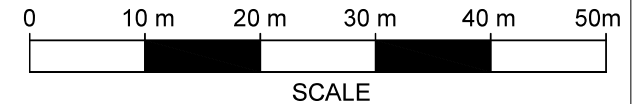
**LAYOUT PLAN**



|    |                     |            |
|----|---------------------|------------|
| 1  | GUARD ROOM          | 20.5 SQM   |
| 2  | DG.SET ROOM         | 105.0 SQM  |
| 3  | PARKING             | 150.0 SQM  |
| 4  | MAIN OFFICE         | 70.1 SQM   |
| 5  | ASH PIT             | 45.0 SQM   |
| 6  | WASHING AREA        | 350.0 SQM  |
| 7  | ETP                 | 100.0 SQM  |
| 8  | INCINERATOR         | 450.8 SQM  |
| 9  | SHREDDER            | 150.0 SQM  |
| 10 | AUTOCLAVE           | 150.0 SQM  |
| 11 | WASTE STORAGE CABIN | 298.4 SQM  |
| 12 | LABOUR ROOM         | 197.9 SQM  |
| 13 | CHIMNEY             | 30.5 SQM   |
| 14 | TOILET              | 40.6 SQM   |
| 15 | GREEN AREA          | 2209.1 SQM |
| 16 | OPEN AREA           | 1450.0 SQM |
| 17 | ROAD                | 696.2 SQM  |

SILKON BIOTECH PRIVATE LIMITED  
 VILLAGE- BHADON-MAHUL  
 P.O- MARTINGANJ  
 DISTT-AZAMGARH, UTTAR PRADESH

ALL DIMENSION IN M



### Green Belt Development

A scientifically designed green belt along the inner periphery of the premises, plantation along the road sides and pathways, plantation around the waste treatment and management facilities, etc., is proposed. Extensive horticulture development and landscaping within the plant will also be taken up.

While selecting the plantation, due importance will be given to plant height, leaf spread and characteristics, availability of local species, pollutants assimilation capacity, meteorological conditions, maturity age, commercial value, etc.

For the purpose of pollution attenuation, the green belt in three tiers is recommended, detailed as under;

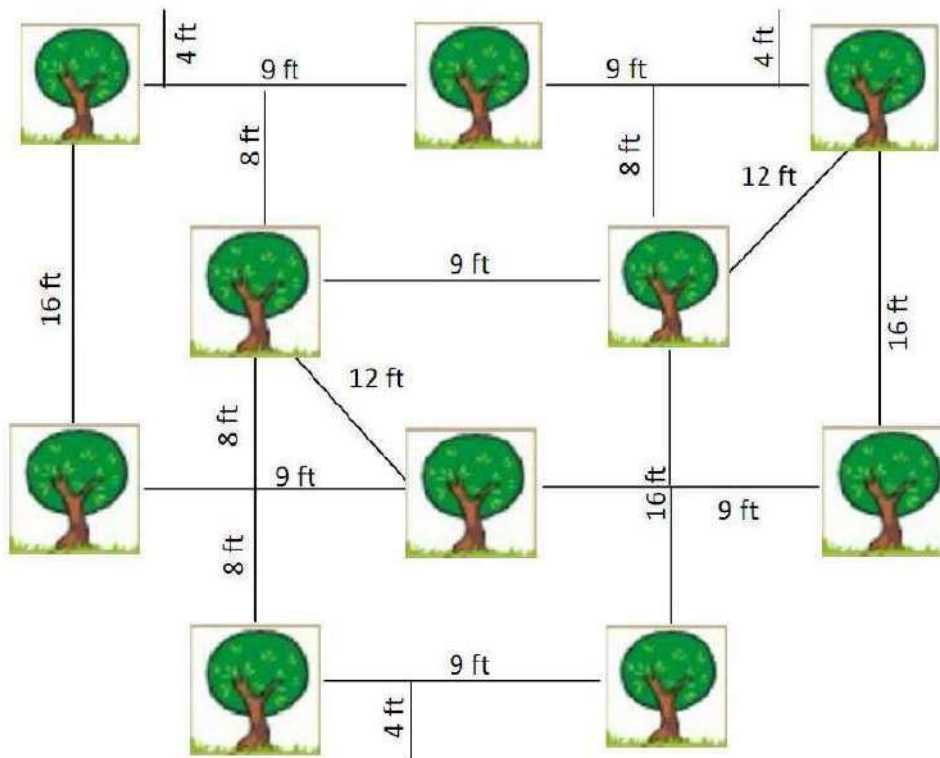
- a) **First Tier** – Shrubs species having good levels of air pollution tolerance limits which is referred to as Tolerance zone
  - **Broken or interrupted** – The branching pattern and canopy formation is not uniform (e.g., palm varieties). In between the shrubs species at regular intervals is suggested.
  - **Drooping canopy** – The branches and leaves droop downwards (e.g. *Polyalthia longifolia*). In between the shrubs species at regular intervals is suggested.
- b) **Second Tier** – Trees having fast growth potential with conical canopy called dispersion zone
  - **Rotund type** – The shape of the crown is more or less rounded; branches and leaves are closely arranged (e.g. *Ficus* species).
  - **Flat topped canopy** – The branches of the crown uniformly given flat topped crown and the spread of the crown are wide to cover a wide area (e.g. *Cassia fistula*).
- c) **Third Tier** – Trees having hairy leaves with thick and round canopy called as absorption zone
  - **Cylindrical Type** – The branches and leaves form a close network and given the longitudinal spread (e.g. *Delbergia species*)
  - **Chimney Type** – The branches give the appearance of long chimney (e.g. *Polyalthia longifolia*).
  - **Conical Type** – The growth of main stem and horizontal branches appear in the form of a cone (e.g. *Casuarinas*).

A comprehensive 'Green Belt Development Program' would be implemented in a phase wise manner under the proposed project development.

Features of proposed green belt development program -

- A thick barrier of trees would be created along the entire periphery of the plot.
- Trees would be planted in the project's premises along the internal roads and open plot.
- Indigenous, fast growing, evergreen and semi evergreen tree species would be planted.
- As per the recommendations by Central Pollution Control Board (CPCB) and Ministry of Environment & Forests (MoEF&CC), the green belt development plan has been designed.

For shelter belt and mass plantation, trees with 50 to 90 Sq. Ft. canopies with distance of 9 feet between two trees and 8 feet between two adjacent rows would be planted.



Moreover, plantation along the internal roads would be done in single row on either side of the road.

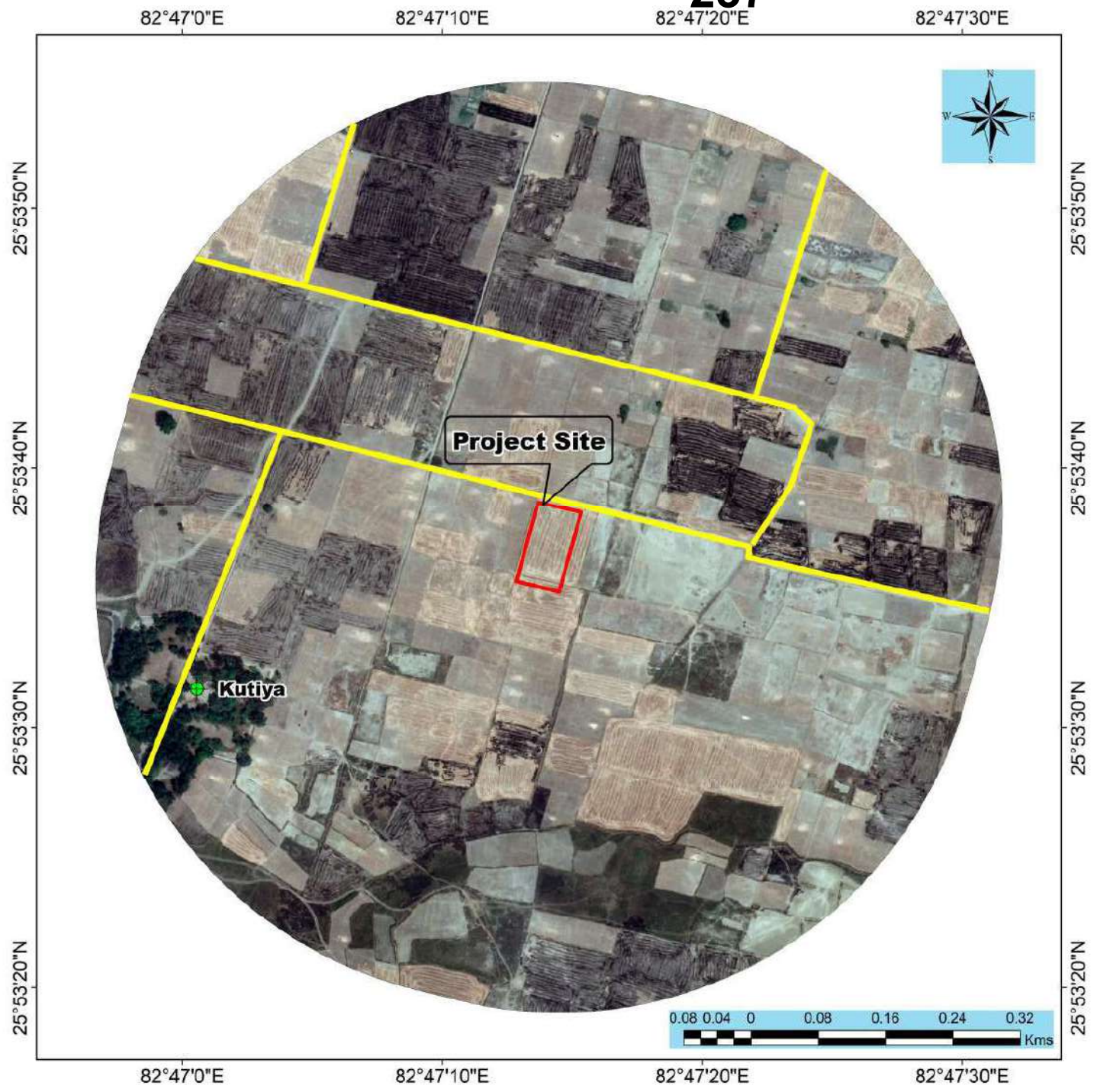
Total GB area is 2200 sq.m. with minimum plantation of 100 trees will be planted.

**Annexure II**  
**Revised plan of CER/EMP activities**

**Corporate Environmental Responsibility**

| <b>S.No.</b> | <b>Area of Concern</b> | <b>Action Plan</b>   | <b>Budget Allocated (in Lakhs)</b> |
|--------------|------------------------|--|------------------------------------|
| 01.          | Employment             | Vocational Training for Skill development for self-employment like Sewing, Pickle- making, Craft for youth and mechanical works in Bhadon village. | 1.00                               |
| 02.          | Health Camp            | Health, Eye etc. Check up Camp will be organized for villagers of Bhadon.  | 2.00                               |
| 03.          | Educational Facility   | Distribution of School dress, Books, Furniture, Water Cooler in Primary School, Bhadon Village.  | 3.00                               |
| <b>Total</b> |                        |  | <b>6.00</b>                        |

**Annexure III**  
**500m radius Google map**



Project Site

Buffer Area 500 m

**Legend**

Kutiya Metalled Road

Silkon Biotech Private Limited  
Village-Bhadon-Mahul  
P.O-Martinganj  
Distt-Azamgarh  
State-Uttar Pradesh

**Location Map**

**Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022**

The 704<sup>th</sup> meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 24/11/2022. Following members participated in the meeting:

|    |                             |                             |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2            |
| 2. | Dr. Amrit Lal Haldar,       | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan,     | Member, SEAC-2              |
| 5. | Prof. Jaswant Singh,        | Member, SEAC-2              |
| 6. | Shri Ashish Tiwari,         | Member Secretary, SEAC-2    |

The Chairman welcomed the members to the 704<sup>th</sup> SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director, Environment. Nodal Officer, SEAC-2 placed the agenda items along with the available file and documents before the SEAC-2.

1. **“Jaypee Greens Aman” at Sector - 151, Noida, District Gautma Budh Nagar, U.P., M/s Jaypee Infratech Limited, File No. 7314/7206/Proposal No. SIA/UP/INFRA2/403586/2022**

**RESOLUTION AGAINST AGENDA NO. 01**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

2. **City Side Development Project village- Farukhabad Chillavan, Tehsil – Sarojni Nagar, Lucknow, M/s Adani Airport Holdings Limited. File No. 7320/7087/Proposal No. SIA/UP/INFRA2/404080/2022**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Grass Roots Research and Creation (I) Pvt. Ltd. The committee discussed the matter and directed the project proponent to submit following information:

1. Proponent to provide the captive facility of Municipal Solid Waste treatment and disposal in its project. Plan for Municipal solid waste to this project along with quantity, collection and proper disposal and location of OWC to be located in Layout plan and also provide the details of latest technology to be used.
2. Proponent to provide the Effluent Treatment Plant (ETP) details and Sewage treatment plan (STP) proposal with respect to the specific project and also provide the proposal for utilization of treated water in its different / various process to reduce the requirement of fresh water consumption.
3. Revised plan for conservation of water and to replenish ground water resources of area, rainwater harvesting system including roof top rain water harvesting as well as recharging system to be submitted and presented.
4. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP and ETP for different purposes and also provide the monitoring mechanism for the same.

Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022

harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.

8. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
9. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
10. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
11. The project proponent should explore the possibilities of rainwater harvesting.
12. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
13. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
14. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department

**10. Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silikon Biotech Private Limited, Shri Vinay Kumar Rai, File No. 6695/Proposal No. SIA/UP/MIS/68910/2021**

The committee noted that the matter was earlier discussed in 686<sup>th</sup> SEAC meeting dated 22/09/2022 and directed as follows:

*A presentation was made by the project proponent along with their consultant Environment Division M/s India Glycols Limited, Kashipur. The Secretariat inform the committee that a complaint letter dated 19/09/2022 of Shri Hari Om Sharan Dwivedi and Shri Suresh Chand Yadav letter dated 19/09/2022 received in department against proposed CBWTF M/s Silikon Biotech Private Limited at Village-Bhadon-mahul, PO-Martinganj, Distt-Azamgarh, U.P.*

*The committee went through the complaint letters and office memorandum of MoEF-CC, GoI OM F No. 20/02/2020-HSMD dated 01/04/2022. The committee requested to SEIAA a letter should be sent to UP Pollution Control Board- Lucknow to sought a factual report in view of complaints received against the CBWTF (Complaint letters are enclosed). And gap analysis in the light of above office order dated 1/04/2022 within 15 days, so the case to be disposed in scheduled time*

*The committee also directed to the project proponent/consultant to the following documents/information:*

1. *Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.*
2. *Revised plan of CER./EMP activities as per the discussion held during the presentation to be submitted*
3. *500 m radius Google map with showing the all geographical activities like- sensitive places, Highways, railways, educational institutions, residential habitats etc. alongwith distance and directions with supporting documents.*

The project proponent submitted the replies of queries raised by SEAC through online Parviesh Portal on 08/11/2022 and the matter was listed for reply presentation in 704<sup>th</sup> SEAC meeting dated 24/11/2022. The SEIAA sent a letter dated 31/10/2022 to Member Secretary, UPPCB for providing the factual report as per decision taken in SEAC meeting dated 22/09/2022. In compliance

Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022

of SEIAA letter the Member Secretary, UPPCB has provided the information vide letter dated 04/11/2022 mentioning the number of beds available in districts surrounding the proposed project site. The project proponent also submit the copy of Consent to Establish (CTO) letter issued by UP Pollution Control Board vide letter dated 03/03/2022 and valid up to 20/10/2026.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited.
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. no. 485/Parya/SEIAA/6695/2021, dated 25/03/2022.
3. The public hearing was organized on 07/06/2022. Final EIA report submitted by the project proponent on 24/08/2022.
4. Salient features of the project:

| S.N.                       | Parameters                      | Description   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
|----------------------------|---------------------------------|---|-----------|----------|--------|-------------|-----------|---|-----------|---------------|---|----------|-----------|---|----------------------------|----------|---|--------------------------|--------|---|
| 1.                         | Proposed plant capacity         | Proposed Capacity of CBWTF: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Incinerator</td> <td>250 kg/hr</td> <td>1</td> </tr> <tr> <td>Autoclave</td> <td>1000 kg/Batch</td> <td>1</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table> | Equipment | Capacity | Number | Incinerator | 250 kg/hr | 1 | Autoclave | 1000 kg/Batch | 1 | Shredder | 150 kg/hr | 1 | Chemical Disinfection Tank | 1500 Ltr | 1 | Effluent Treatment Plant | 10 KLD | 1 |
| Equipment                  | Capacity                        | Number  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Incinerator                | 250 kg/hr                       | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Autoclave                  | 1000 kg/Batch                   | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Shredder                   | 150 kg/hr                       | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Chemical Disinfection Tank | 1500 Ltr                        | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Effluent Treatment Plant   | 10 KLD                          | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 2.                         | Category of Projects            | Category "B1" and Schedule- 7(da)   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 3.                         | Number of working days          | 365   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 4.                         | Total Plot Area                 | 0.66 Ha   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 5.                         | Plot Number                     | 1577 & 2133   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 6.                         | Location                        | Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 7.                         | Latitude                        | 25.894000*- 25.893168*N   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 8.                         | Longitude                       | 82.787220* 82.787231*E  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 9.                         | Nearest habituated area         | Bhadon is located at 1.08 Km in NW direction.   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 10.                        | Nearest Main Public Road        | NH-135A- 11.83 Km West direction<br>MDR 97 E- 2.40 Km East direction  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 11.                        | Nearest Railway station/Airport | Mihrawan Railway Station- 9.69 Km in WSW direction<br>Lal Bahadur Shastri Airport- 21.91 Km in NNW direction  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 12.                        | Nearest water body              | Gomti River, approx. 16.43 Km in SSW direction.   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 13.                        | Water requirement               | Water requirement for the proposed CBWTF project is 10 KLD.   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 14.                        | Source of water                 | Water requirement will be met through ground water supply.  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 15.                        | Wastewater Generation           | Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, etc. is 8 KLD and it shall be treated in effluent treatment plant and reuse in process  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 16.                        | Man Power                       | During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |

**Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022**

|     |  |  |
|-----|--|--|
|     |  | hire for plant operation including officers, skilled and unskilled workers.  |
| 17. | Air Pollution Control Device           | Venturi Scrubber   |
| 18. | Nos. of Stack                          | 2  |
| 19. | Power requirement                      | Total power requirement of will be around 50 KVA. DG Set of 62.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy. |
| 20. | Alternative site                       | No Alternative site is examined  |
| 21. | Land form, Land use and land ownership | The land for project is located in Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh.  |
| 22. | Conclusion T                           | The estimated cost of the Project is Rs. 2.78 Cr.  |

**5. Water calculation breakup:**

| S. N.          | Requirement for   | Water Consumption                     | Process Losses | Waste water generation | ETP losses | Recycled/ Reuse |
|----------------|---|---------------------------------------|----------------|------------------------|------------|-----------------|
| A.             | Process (Scrubbing)                                     | 2.40                                  | 1.40           | 1.00                   | 0.20       | 0.80            |
| B.             | Steam Generation (Autoclaving)                          | 0.20                                  | 0.05           | 0.15                   | 0.05       | 0.10            |
| C.             | Miscellaneous i.e., Floor washing, Vehicle washing etc. | 3.80                                  | 0.20           | 3.60                   | 0.60       | 3.0             |
| D.             | Domestic Purpose  | 0.60                                  | 0.10           | 0.50                   | 0.00       | 0.00            |
| E.             | Green Belt  | 4.0                                   | 4.0            | 0.00                   | 0.00       | 0.00            |
| Total (KL/Day) |   | 11.0<br>7.10 (Fresh) + 3.90 (Recycle) | 5.75           | 5.25                   | 0.85       | 3.90            |

6. Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
7. The entire system shall be a zero-discharge system in terms of wastewater discharge from the process as recirculated through ETP.
8. Solid waste details:

|  |  |
|--|--|
| Total No. of Employees   | 20   |
| Assuming per capita solid waste generation rate as 0.2 kg/capita/day |  |
| Quantity of solid waste generated                                    | 4.0 kg/day   |
| Organic solid waste: 60 % of the total waste                         | 2.40 kg/day  |
| Inorganic solid waste : 40 % of the total waste                      | 1.60 kg/day  |
| Disposal of domestic solid waste                                     | Domestic wastes are segregated at source, collected in bins and composted. |

**9. Hazardous waste details:**

| Sl. No. | Source   | Quantity of hazardous waste Generated (Approx.) | Category according to Schedule I of hazardous waste | Treatment/ Disposal                               |
|---------|--|---|---|---|
| 1.      | Spent Oil from DG set                              | 5.0 MTPA  | 5.1   | Handed over to authorized recyclers/re-processors |
| 2.      | Discarded Containers /Barrels                      | 100 Nos./Annum                                  | 33.1  | Handed over to authorized recyclers/re-processors |
| 3.      | Sludge from Wet Scrubbers                          | 1.0 MTPA  | 37.1  | Send to TSDF / Co processing industries.          |
| 4.      | Ash from incinerator and flue gas cleaning residue | 5.0 MTPA  | 37.2  | Send to TSDF / Co processing industries.          |

Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022

10. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The committee noted that the project proponent has already provided the number of beds available in districts surrounding the proposed project site from UP Pollution Control Board. The committee also discussed the complaint letter of Shri Hari Om Sharan Dwivedi and Shri Suresh Chand Yadav letter dated 19/09/2022 and did not find any merit of the complaint. Hence, the complaint is disposed off.

The consultant (EIA Coordinator) also submitted an affidavit dated 24/08/2022 mentioning is as follows:

1. I, Muzaffar Ahmad S/o Shri Iqbal Ahmad is EIA Coordinator of EMD IGL.
2. I have prepared the EIA/EMP report for the proposal in name of M/s Silkon Biotech Private Limited with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with application EIA/EMP are true and correct.
5. I certify that expansion of this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO-10**

**The committee discussed reply submitted by project proponent and recommended grant of environmental clearance on the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:**

**Additional Conditions:**

1. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
2. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. Proponent shall comply with the action plan and CSR plan submitted by PP/consultant at the time of EIA presentation.

**Standard Environmental Clearance Conditions prescribed by MoEF&CC:**

- I. Statutory compliance:
  1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
  2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

Minutes of 704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022

3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
  4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
  5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
  6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
  7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
  8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
  9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
  3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
  4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm<sup>3</sup>.
  5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
  6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

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2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
  3. Process effluent/any waste water should not be allowed to mix with storm water.
  4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
  5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
  6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
  7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
  8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
  9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
  2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
  2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
  3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
  4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
  5. No landfill site is allowed within the CBWTF site.
  6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCER/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
  2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.

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3. Necessary provision shall be made for fire-fighting facilities within the complex.
  4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
  6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
  2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
  3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
  4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
  5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
  2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
  4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment,

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- Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
  6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
  9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
  10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
  12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
  13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
  14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
  15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
  16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**(Prof. Jaswant Singh)**  
Member, SEAC-2

**(Dr. Amrit Lal Haldar)**  
Member, SEAC-2

**(Dr. Dineshwar Prasad Singh)**  
Member, SEAC-2

**(Tanzar Ullah Khan)**  
Member, SEAC-2

**(Ashish Tiwari)**  
Member-Secretary

**(Dr. Harikesh Bahadur Singh)**  
Chairman, SEAC-2

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with  
Chairman & Members on the basis of decisions  
taken by SEAC-2 during the meeting.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

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### Minutes of the 686<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 02.01.2023

The meeting of 686<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 02.01.2023 the Directorate of Environment. The following were present in the meeting:-

- |                           |                              |
|---------------------------|------------------------------|
| 1. Shri Paras Nath        | Member, SEIAA, U.P           |
| 2. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

686<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 1591/81-7-2022 dated 26-12-2022 of Department of Environment Forest and Climate Change, UP.

#### Agenda A- Replies

1. Expansion of TCS Noida IT SEZ Campus at Plot No. 1, Sector-157, Noida, District-Gautam Budh Nagar, U.P., M/s Tata Consultancy Services, TCS House, Raveline Street Fort, Mumbai. File No. 7097/6891/Proposal No. SIA/UP/MIS/77107/2022

SEIAA noted that in its 646<sup>th</sup> meeting SEIAA opined that project proponent shall submit land ownership papers along with maps (building plans) approved by Noida Development Authority, certified compliance report from IRO, MoEFCC, GoI, Lucknow and details of Court cases, if any. The project proponent has submitted his reply vide letter dated 10.10.2022. After reviewing the reply in light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-1. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.

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- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 9- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
- 10- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 11- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 12- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 13- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
- 14- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
- 15- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 16- Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.

**2. Letter of Mr. Neeraj Agarwal dated 24-11-2022 and 17-11-2022- regarding clarification to obtain Environment Clearance for CBWTF existing before 17.04.2015.**

SEIAA gone through the letter of Shri Neeraj Agrawal, Director Synergy Waste Management Pvt. Ltd. regarding the above subject in which they have informed that existing CBWTF facility is in operation since 2002. MoEFCC vide its amendment S.O. 1142(E) dated 17.04.2015 made further amendment to the notification of the GoI no. S.O. 1533(E) dated 14.09.2006 inserting biomedical waste treatment facility as 7(da).

| (1)   | (2)                                 | (3) | (4)         | (5) |
|-------|-------------------------------------|-----|-------------|-----|
| 7(da) | Biomedical Waste Treatment Facility |     | All project |     |

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Hence, SEIAA opined that the project proponent should proceed as per EIA notification, 2006 (as amended).

**Agenda B-704<sup>th</sup> SEAC-2 Meeting Dated 24/11/2022**

1. **"Jaypee Greens Aman" at Sector - 151, Noida, District Gautma Budh Nagar, U.P., M/s Jaypee Infratech Limited, File No. 7314/7206/Proposal No. SIA/UP/INFRA2/403586/2022**

SEIAA agreed with the recommendations of SEAC- 2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Gautam Buddha Nagar; and CEO, Noida Development Authority to ensure that no construction activity is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

2. **City Side Development Project village- Farukhabad Chillavan, Tehsil – Sarojni Nagar, Lucknow, M/s Adani Airport Holdings Limited. File No. 7320/7087/Proposal No. SIA/UP/INFRA2/404080/2022**

SEIAA took note of comments recorded by SEAC-2.

3. **Ordinary Earth Mining Project at Gata No.-342, Village- Himmatnagar, Tehsil- Dhaulana, District- Hapur, U.P., M/s S A Traders, Shahid Ali, Area-1.508 ha., File No. 7327/Proposal No. SIA/UP/MIN/404998/2022**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC but SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh

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water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
  6. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
  7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
  8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
  9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
4. **"Building Stone (Khanda, Gitti, Boulder, Ballast, Red Morrur) Mining Project" at Araj No.: 1498, Khand No: 04, Village:Pahra, Tehsil: Sadar, District: Mahoba, Shri Ram Gopal Singh, Area: 0.546 Ha., File No. 6758/Proposal No. SIA/UP/MIN/69770/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-2 adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.



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5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

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5. Office Building Project located at Plot No.- 09 Sector-127, Noida, District- Gautam Buddha Nagar, M/s Hotel Library Club Private Limited, Shri Rajeev Sharma., File No. 7342/Proposal No. SIA/UP/INFRA2/405792/2022

SEIAA took note of comments recorded by SEAC-2.

6. Daulatpur Soil Mining Project at Khasra No- 43, 127/ya208, 126mi, 153, 154, 155, 157mi, 191, 195, Village – Daulatpur Mu. Tahsil.- Puwanya, District- Shahjahanpur, U.P. (Leased Area: 4.935 Ha.) By Rajesh Kumar Verma. File No. 7332/Proposal No. SIA/UP/MIN/405996/2022

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC but **EC will be issued only after submission of notarized NOC between land owners and project proponent and NOC from bank if the land is mortgaged.** SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. Validity period of this EC is 6 months from the date of issue as the Lol has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5- ha. Funds for the same will be kept in a separate bank account and six monthly

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compliance status will be presented by project proponent before the nominated authority in the District.

7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
  8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
  9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
7. **Expansion of Existing Production Capacity of TMT Bar/MS Bar from 54000 MTA to 110000 MTA through continuous casting machine (CCM) and installation of two induction furnace of capacity 15 MT each for manufacturing of M.S Billets/M.S. Ingot having installed capacity 118800 MTA at Village Salarpur, Tehsil - Jansath, District - Muzaffarnagar, U.P., M/s Swarup Rolling Mills Limited. File No. 7344/Proposal No. SIA/UP/IND1/405956/2022**

SEIAA agreed with the recommendation of the SEAC-2 to issue standard terms of reference prescribed by MoEFCC along with additional ToR for the preparation of EIA adding the following conditions:-

1. The Project proponent shall submit certified compliance report of earlier EC valid CTO, CTE along with EIA.

8. **"R.S. Residency Affordable Houses", 117 Kailash Residency, Mandi Road Jhansi, MSD Infrabuild Private Limited., File No. 7334/Proposal No. SIA/UP/INFRA2/400984/2022**

SEIAA agreed with the recommendations of SEAC- 2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Jhansi; to ensure that no construction activity is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

9. **"Building Stone (Khanda, Giiti, Boulder, Ballast) Mining Project" at Araj No.: 122, Khand No. 04, Village: Chitaiyan, Tehsil: Sadar, District: Mahoba, U.P., Shri Arun Kumar Pahadi, Area: 1.012 Ha., File No. 6611/Proposal No. SIA/UP/MIN/67254/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-2 but **EC to be issued only after submission of legible Khasra map**, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain

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Minutes of the 686<sup>th</sup> Meeting of the SEIAA, UP held on 02.01.2023

forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be

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Minutes of the 686<sup>th</sup> Meeting of the SEIAA, UP held on 02.01.2023

taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.


**10. Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited, Shri Vinay Kumar Rai, File No. 6695/Proposal No. SIA/UP/MIS/68910/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with general and specific condition adding specific condition as follows:-

1. To install online motoring system of incinerator.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio Medical Waste Treatment Facility (CBWTF).
4. Proponent shall strictly comply the design criteria for incinerator, autoclave, shedder and all other requirements including bar coding etc. as per the CPCB guidelines.
5. The unit shall strictly ensure mercury waste management at health care facility as per the CPCB guidelines.
6. The unit shall establish Standard Operating Procedure for waste collection, handling transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
7. Zero Liquid Discharge (ZLD) status shall be maintained all the time.
8. The project proponent shall comply with the Environmental standards notified by MoEF&CC for incinerators along with the technology/guidelines.
9. The project proponent shall submit the schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste handling and treatment at Bio-Medical treatment facility within next 3 months to SEIAA U.P.
10. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
11. The unit shall develop 33% of plot area as a green belt within premises as per the CPCB guidelines.
12. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.

  
Assistant Nodal/Nodal Officer  
SEIAA, UP

MoM prepared by Secretariat in consultation with  
Chairman & Members on the basis of decisions  
taken by SEIAA during the meeting.

  
(Ajay Kumar Sharma)  
Member-Secretary  
SEIAA

(Paras Nath)  
Member  
SEIAA

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Uttar Pradesh)**

To,

The Owner  
 SILKON BIOTECH PRIVATE LIMITED  
 Village- Bhadon, Pargana- Mahul, Tehsil-Martinganj, District- Azamgarh,  
 State Uttar Pradesh -223224

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
 in respect of project submitted to the SEIAA vide proposal number  
 SIA/UP/MIS/68910/2021 dated 25 Aug 2022. The particulars of the environmental  
 clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC23B057UP134496                                      |
| 2. File No.                                   | 6695  |
| 3. Project Type                               | New   |
| 4. Category                                   | B1  |
| 5. Project/Activity including<br>Schedule No. | 7(d)(a)Common Bio-Medical Waste<br>Treatment Facility |
| 6. Name of Project                            |   |
| 7. Name of Company/Organization               | SILKON BIOTECH PRIVATE LIMITED                        |
| 8. Location of Project                        | Uttar Pradesh   |
| 9. TOR Date                                   | 25 Mar 2022   |

The project details along with terms and conditions are appended herewith from page  
 no 2 onwards.

Date: 24/01/2023

(e-signed)  
 Member Secretary  
 Member Secretary  
 SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
 number & E-Sign generated from PARIVESH. Please quote identification  
 number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no- SIA/UP/MIS/68910/2022 & SEIAA, U.P File no-6695**

**Sub: Environmental Clearance for Proposed of Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited.**

Dear Sir,

This is with reference to your application / letter dated 24-11-2021, 01-12-2022, 06-01-2022, 19-09-2022, 20-09-2022 on above mentioned subject. The matter was considered by 704<sup>th</sup> SEAC in meeting held on 24-11-2022 and 686<sup>th</sup> SEIAA in meeting held on 02-01-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur. to SEAC on 24-11-2022.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited.
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. no. 485/Parya/SEIAA/6695/2021, dated 25/03/2022.
3. The public hearing was organized on 07/06/2022. Final EIA report submitted by the project proponent on 24/08/2022.
4. Salient features of the project:

| S.N.                       | Parameters              | Description   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
|----------------------------|-------------------------|---|-----------|----------|--------|-------------|-----------|---|-----------|---------------|---|----------|-----------|---|----------------------------|----------|---|--------------------------|--------|---|
| 1.                         | Proposed plant capacity | Proposed Capacity of CBWTF: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Incinerator</td> <td>250 kg/hr</td> <td>1</td> </tr> <tr> <td>Autoclave</td> <td>1000 kg/Batch</td> <td>1</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table> | Equipment | Capacity | Number | Incinerator | 250 kg/hr | 1 | Autoclave | 1000 kg/Batch | 1 | Shredder | 150 kg/hr | 1 | Chemical Disinfection Tank | 1500 Ltr | 1 | Effluent Treatment Plant | 10 KLD | 1 |
| Equipment                  | Capacity                | Number  |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Incinerator                | 250 kg/hr               | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Autoclave                  | 1000 kg/Batch           | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Shredder                   | 150 kg/hr               | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Chemical Disinfection Tank | 1500 Ltr                | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| Effluent Treatment Plant   | 10 KLD                  | 1   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 2.                         | Category of Projects    | Category "B1" and Schedule- 7(da)   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 3.                         | Number of working days  | 365   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 4.                         | Total Plot Area         | 0.66 Ha   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |
| 5.                         | Plot Number             | 1577 & 2133   |           |          |        |             |           |   |           |               |   |          |           |   |                            |          |   |                          |        |   |

|     |  |  |
|-----|--|--|
| 6.  | Location                               | Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh  |
| 7.  | Latitude                               | 25.894000*- 25.893168*N  |
| 8.  | Longitude                              | 82.787220* 82.787231*E   |
| 9.  | Nearest habituated area                | Bhadon is located at 1.08 Km in NW direction.  |
| 10. | Nearest Main Public Road               | NH-135A- 11.83 Km West direction<br>MDR 97 E- 2.40 Km East direction   |
| 11. | Nearest Railway station/Airport        | Mihrawan Railway Station- 9.69 Km in WSW direction<br>Lal Bahadur Shastri Airport- 21.91 Km in NNW direction   |
| 12. | Nearest water body                     | Gomti River, approx. 16.43 Km in SSW direction.  |
| 13. | Water requirement                      | Water requirement for the proposed CBWTF project is 10 KLD.  |
| 14. | Source of water                        | Water requirement will be met through ground water supply.   |
| 15. | Wastewater Generation                  | Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, etc. is 8 KLD and it shall be treated in effluent treatment plant and reuse in process                                   |
| 16. | Man Power                              | During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.                           |
| 17. | Air Pollution Control Device           | Venturi Scrubber   |
| 18. | Nos. of Stack                          | 2  |
| 19. | Power requirement                      | Total power requirement of will be around 50 KVA. DG Set of 62.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy. |
| 20. | Alternative site                       | No Alternative site is examined  |
| 21. | Land form, Land use and land ownership | The land for project is located in Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh.  |
| 22. | Conclusion T                           | The estimated cost of the Project is Rs. 2.78 Cr.  |

#### 5. Water calculation breakup:

| S. N.          | Requirement for   | Water Consumption             | Process Losses | Waste water generation | ETP losses | Recycled/ Reuse |
|----------------|---|-------------------------------|----------------|------------------------|------------|-----------------|
| A.             | Process (Scrubbing)                                     | 2.40                          | 1.40           | 1.00                   | 0.20       | 0.80            |
| B.             | Steam Generation (Autoclaving)                          | 0.20                          | 0.05           | 0.15                   | 0.05       | 0.10            |
| C.             | Miscellaneous i.e., Floor washing, Vehicle washing etc. | 3.80                          | 0.20           | 3.60                   | 0.60       | 3.0             |
| D.             | Domestic Purpose  | 0.60                          | 0.10           | 0.50                   | 0.00       | 0.00            |
| E.             | Green Belt  | 4.0                           | 4.0            | 0.00                   | 0.00       | 0.00            |
| Total (KL/Day) |   | 11.0                          | 5.75           | 5.25                   | 0.85       | 3.90            |
|                |   | 7.10 (Fresh) + 3.90 (Recycle) |                |                        |            |                 |

6. Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.

7. The entire system shall be a zero-discharge system in terms of wastewater discharge from the process as recirculated through ETP.

## 8. Solid waste details:

|                                  |  |             |
|----------------------------------|--|-------------|
| 9. Hazardous waste details       | Total No. of Employees   | 20          |
|                                  | Assuming per capita solid waste generation rate as 0.2 kg/capita/day       |             |
|                                  | Quantity of solid waste generated  | 4.0 kg/day  |
|                                  | Organic solid waste: 60 % of the total waste                               | 2.40 kg/day |
|                                  | Inorganic solid waste : 40 % of the total waste                            | 1.60 kg/day |
| Disposal of domestic solid waste | Domestic wastes are segregated at source, collected in bins and composted. |             |

## waste details:

| Sl. No. | Source   | Quantity of hazardous waste Generated (Approx.) | Category according to Schedule I of hazardous waste | Treatment/ Disposal                               |
|---------|--|---|---|---|
| 1.      | Spent Oil from DG set                              | 5.0 MTPA  | 5.1   | Handed over to authorized recyclers/re-processors |
| 2.      | Discarded Containers /Barrels                      | 100 Nos./Annum                                  | 33.1  | Handed over to authorized recyclers/re-processors |
| 3.      | Sludge from Wet Scrubbers                          | 1.0 MTPA  | 37.1  | Send to TSDF / Co processing industries.          |
| 4.      | Ash from incinerator and flue gas cleaning residue | 5.0 MTPA  | 37.2  | Send to TSDF / Co processing industries.          |

10. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 02-01-2023 and decided to grant of environmental clearance on the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

**Additional Conditions:**

1. To install online motoring system of incinerator.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).
4. Proponent shall strictly comply the design criteria for incinerator, autoclave, shedder and all other requirements including bar-coding etc. as per the CPCB guidelines.
5. The unit shall strictly ensure mercury waste management at health care facility as per the CPCB guidelines.
6. The unit shall establish Standard Operating Procedure for waste collection, handling transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
7. Zero Liquid Discharge (ZLD) status shall be maintained all the time.
8. The project proponent shall comply with the Environmental standards notified by MoEF&CC for incinerators along with the technology/guidelines.

9. The project proponent shall submit the schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste handling and treatment at Bio-Medical treatment facility within next 3 months to SEIAA U.P.
10. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
11. The unit shall develop 33% of plot area as a green belt within premises as per the CPCB guidelines.
12. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
13. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
14. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
15. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
16. Proponent shall comply with the action plan and CSR plan submitted by PP/consultant at the time of EIA presentation.

**Standard Environmental Clearance Conditions prescribed by MoEF&CC:**

- I. Statutory compliance:
  1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
  2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
  3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
  4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
  5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
  6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
  7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
  8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
  9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
  3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
  4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm<sup>3</sup>.
  5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
  6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
  3. Process effluent/any waste water should not be allowed to mix with storm water.
  4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
  5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
  6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
  7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
  8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
  9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
  2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
  2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
  3. A certificate from the competent authority handling municipal solid wastes should be obtained,

indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
  5. No landfill site is allowed within the CBWTF site.
  6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCR/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
  2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
  3. Necessary provision shall be made for fire-fighting facilities within the complex.
  4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
  6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
  2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
  3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
  4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year rise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
  5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in

confirmation with approved Master Plan for Azamgarh. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))**
4. **District Magistrate Azamgarh.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



**Uttar Pradesh Pollution Control Board**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**187854/UPPCB/Azamgarh(UPPCBRO)/CTO/both/AZAMGARH/2023**

**Date: 14/07/2023**

To,

M/s

**SILKON BIOTECH PRIVATE LIMITED**

**Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP. ,AZAMGARH,223224**

|                                     |
|-------------------------------------|
| <b>Application Id-<br/>21848545</b> |
|-------------------------------------|

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **SILKON BIOTECH PRIVATE LIMITED** located at **Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP. ,AZAMGARH,223224**. subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SILKON BIOTECH PRIVATE LIMITED** granted for the period from **02/07/2023 to 31/12/2027** and valid for manufacturing of following products.

| S<br>No | Product | Quantity | Unit |
|---------|---------|----------|------|
|---------|---------|----------|------|

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent  | Quantity(KLD) | Treatment facility | Discharge point                                  |
|-------------------|---------------|--------------------|--|
| <b>Domestic</b>   | <b>02 KLD</b> | <b>Septic Tank</b> | <b>No Trade Effluent is allowed to Discharge</b> |
| <b>Industrial</b> | <b>08 KLD</b> | <b>ETP</b>         | <b>No Trade Effluent is allowed to Discharge</b> |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

| S.No. | Parameter           | Standard                 |
|-------|---------------------|--------------------------|
| 1     | pH                  | As per E(P)A Rules, 1986 |
| 2     | BOD (mg/L)          | As per E(P)A Rules, 1986 |
| 3     | COD (mg/L)          | As per E(P)A Rules, 1986 |
| 4     | TSS (mg/L)          | As per E(P)A Rules, 1986 |
| 5     | Oil & Grease (mg/L) | As per E(P)A Rules, 1986 |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters                 | Standards                |
|-------|----------------------------|--------------------------|
| 1     | pH                         | As per E(P)A Rules, 1986 |
| 2     | BOD (mg/L)                 | As per E(P)A Rules, 1986 |
| 3     | TSS (mg/L)                 | As per E(P)A Rules, 1986 |
| 4     | Fecal Coliform (MPN/100ml) | As per E(P)A Rules, 1986 |

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

| S No. | Air Pollution Source    | Type of fuel | Stack no | Control Device     | Height of Stack          |
|-------|-------------------------|--------------|----------|--------------------|--------------------------|
| 1     | Incinerator (250 Kg/Hr) | Diesel Oil   | 2        | Particulate Matter | As per E(P)A Rules, 1986 |
| 2     | 82.5 KVA DG Set         | Diesel Oil   | 1        | Sulphur Dioxide    | As per E(P)A Rules, 1986 |

**Emission Quality Standards**

| S No. | Stack no | Parameters         | Standards                |
|-------|----------|--------------------|--------------------------|
| 1     | 1        | Sulphur Dioxide    | As per E(P)A Rules, 1986 |
| 2     | 2        | Particulate Matter | As per E(P)A Rules, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area |            | Commercial Area |            | Residential Area |            | Silence Zone |            |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
|  | Day Time        | Night Time | Day Time        | Night Time | Day Time         | Night Time | Day Time     | Night Time |
|  | 75              | 70         | 65              | 55         | 55               | 45         | 50           | 40         |

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s SILKON BIOTECH PRIVATE LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

| S.No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
| 1     | Cat. 37.1 (Sludge from Wet Scrubbers)   | Through TSDF   | 1.0                 |
| 2     | Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)                | Through TSDF   | 5.0                 |

The authorization shall be in force and shall be valid upto 31/12/2027. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed

on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for CBWTF at Khasra no-1577 and 2133, Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP., 223224 by M/s Silkon Biotech Private Limited having plant-Incinerator 250 Kg/Hr, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 Ltr.

2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.

3. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.

4. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.

5. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.

6. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.

7. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.

8. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.

9. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
10. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
11. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
12. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
13. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
14. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
15. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
16. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
17. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
18. CBWTF will comply with the relevant provisions of Environmental Laws.
19. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets-Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
20. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
21. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
22. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
23. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court

in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

24. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

25. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

26. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

27. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

28. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

29. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

30. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

31. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

32. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

33. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

34. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

35. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
36. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
37. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
38. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
39. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
40. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
41. The industry shall submit the colored photo graph of display board within 15 days.
42. The all conditions mentioned in the environmental clearance issued by SEIAA vide EC Identification No.- EC23B057UP134496 dated 22.03.2022 shall prevail on this CCA.
43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

**Chief Environmental Officer, Circle-6**

Copy to:

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action

**Chief Environmental Officer, Circle-6**



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

### FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

- File no. of authorisation and date of issue: No:- 21922331 and Date:-14/07/2023
- M/s SILKON BIOTECH PRIVATE LIMITED, VINAY KUMAR RAI an occupier or operator of the facility located at Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP. ,AZAMGARH,223224 is hereby granted an authorisation for:

|  |  |                                       |  |
|--|--|---------------------------------------|--|
| <b>Generation, segregation</b>                   |  | <b>Collection</b>                     |  |
| <b>Storage</b>                                   |  | <b>Transportation</b>                 |  |
| <b>Reception</b>                                 |  | <b>Use</b>                            |  |
| <b>Recycling<br/>Packaging</b>                   |  | <b>Offering for sale<br/>Transfer</b> |  |
| <b>Treatment or Processing or<br/>Conversion</b> |  | <b>Disposal or destruction</b>        |  |
| <b>Any other form of handling</b>                |  |                                       |  |

- M/s SILKON BIOTECH PRIVATE LIMITED is hereby authorized for handling of biomedical waste as per the capacity given below:
  - Number of beds of HCF:
  - Number of health care facilities covered by CBMWTF:
  - Installed treatment and disposal capacity: Incinerator 250 Kg/Hr, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 Ltr
  - Area or distance covered by CBMWTF: 75 Km Radius
  - Quantity of Biomedical waste handled, treated or disposed:
- This authorisation shall be in force for a period of Five Years from the date of issue.

- 4.1 The authorization shall be valid for till 07/07/2028
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Chief Environmental Officer, Circle-6

**Terms and Conditions of Authorisation**

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

**Specific Conditions:**

1. This authorization is valid for M/s. Silkon Biotech Private Limited, Arazi no-2133, Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP., 223224 having component with capacity-Incinerator 250 Kg/Hr, Autoclave 1000 Kg/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 Ltr. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
5. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
7. Bio- Medical waste shall not be mixed with other waste.
8. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
9. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
10. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
11. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
12. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
13. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
14. The Bio medical waste shall not be disposed in open place in the premises.
15. The CBWTF shall maintain logbook for the disposal of bio medical waste.
16. The CBWTF shall install bar code system within 15 days.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
23. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB

guidelines/Bio Medical Waste Management Rules 2016.

24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

25. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.

26. Onsite emergency plan approved by the competent authority shall be submitted to board.

27. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius. If any modification is required as per BMW rules, 2016 it will done and inform to the Board.

28. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

Memo No.: 21922331

Dated:14/07/2023

**Copy To:**

**Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.**

**Chief Environmental Officer, Circle-6**



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

| ANNEXURE-1  |                              |            |            |                    |   |   |                           |                       |             |                            |   |  |  |    |
|---|------------------------------|------------|------------|--------------------|---|---|---------------------------|-----------------------|-------------|----------------------------|---|--|--|----|
| Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement |                              |            |            |                    |   |   |                           |                       |             |                            |   |  |  |    |
| S.No  | Coverage area                | No of HCFs |            | No of Beds covered | Total estimated BMW generation in kg/day  | Total Existing treatment capacity in kg                                       |                           |                       |             |                            | Total BMW Treated and disposed in Kg/Day  | Gap Between BMW generation and the existing BMW treatment Capacity in kg | Remarks (Whether additional Treatment Capacity is required or not)   |    |
|   |                              | Bedded     | Non Bedded |                    |   | Incinerator (Kg/Hr)   | Autoclaving /Hydroclaving | Chemical Disinfection | Deep Burial | Any other mode of disposal |   |  | Yes  | No |
| 1   | 2                            | 3          | 4          | 5                  | 6   | 7   | 8                         | 9                     | 10          | 11                         | 12  | 13   | 14   | 15 |
| 1   | Azamgarh                     | 346.00     | 95.00      | 8,705.00           | 2,176.25  |   |                           |                       |             |                            |   |  | Analysis on No. of Beds Basis there is the gap of 9,306 Beds. Hence One new Unit can be established to fill the Gap. |    |
| 2   | Sant Ravidas Nagar (Bhadohi) | 144.00     | 55.00      | 2,430.00           | 607.50  |   |                           |                       |             |                            |   |  |  |    |
| 3   | Jaunpur                      | 409.00     | 119.00     | 7,723.00           | 1,930.75  |   |                           |                       |             |                            |   |  |  |    |
| 4   | Varanasi                     | 722.00     | 455.00     | 19,087.00          | 4,771.75  | 150.00  |                           |                       |             |                            |   |  |  |    |
| 5   | Ambedkar Nagar               | 112.00     | 65.00      | 1,361.00           | 340.25  |   |                           |                       |             |                            |   |  |  |    |
| Total   |                              | 39,306.00  |            | 9,826.50           | 150.00  | Projection of increase in Bed Strength for next 5 years at the rate 10% /Year |                           |                       |             |                            | The Existing CBWTF Units are : -<br>1. CPC, Varanasi (Working)   Capacity : - 150 KG/HR<br>2. VRBA, Ramnagar, Varanasi (CTE Granted, <b>EC Not Granted</b> )<br>3. RS BMW Services, Jaunpur (CTE Granted, <b>EC Not Granted</b> ) |  |  |    |
| TOTAL WASTE GENRATED (IN KG)  |                              |            |            | 9,826.50           | 1st Year  | 2nd Year  | 3rd Year                  | 4th Year              | 5th Year    |                            |   |  |  |    |
| Maximum Incinerable waste can be treated  |                              |            |            | 2,700.00           | 43,236.60   | 47,560.26   | 52,316.29                 | 57,547.91             | 63,302.71   |                            |   |  |  |    |
| GAP in Incinerable waste Treatment (In Kg)  |                              |            |            | 7,126.50           | Note : -The Non Bedded HCFs are taken as single Bedded & The Waste genrated by HCFs in taken as 250 g / Bed |   |                           |                       |             |                            |   |  |  |    |
| Incinerator working hrs has been taken for 18   |                              |            |            |                    |   |   |                           |                       |             |                            |   |  |  |    |

Geo Coordinates of Other CBWTF Units

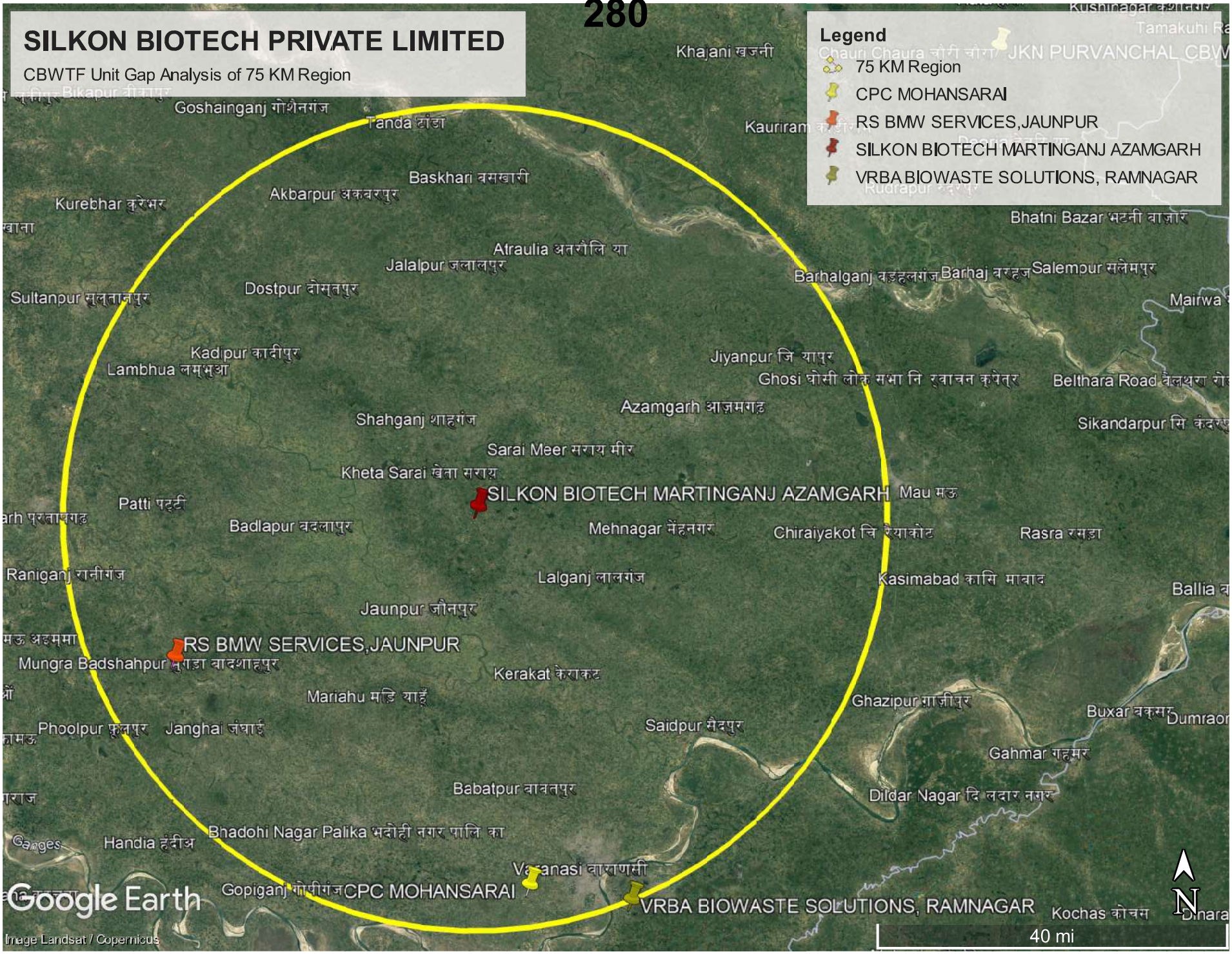
1. CPC, Varanasi - 25°16'23.12"N | 82°52'30.00"E

# SILKON BIOTECH PRIVATE LIMITED

CBWTF Unit Gap Analysis of 75 KM Region

**Legend**

- 75 KM Region
- CPC MOHANSARAI
- RS BMW SERVICES,JAUNPUR
- SILKON BIOTECH MARTINGANJ AZAMGARH
- VRBA BIOWASTE SOLUTIONS, RAMNAGAR



Google Earth

Image Landsat / Copernicus



40 mi

| Sr. No. | HCF Name                                       | Membership No. | HCF Type                | No of Bed | Address Line 1                      | Address Line 3  | PinCode |
|---------|--|----------------|-------------------------|-----------|-------------------------------------|-----------------|---------|
| 1       | ARYA HOSPITAL                                  | AZM-00358      | HOSPITAL                | 5         | LALGANJ                             |                 | 276202  |
| 2       | LUCKY NURSING HOME                             | AZM-00357      | HOSPITAL                | 10        | NEAR SBI MAHARAJGANJ                | AZAMGARH        | 276137  |
| 3       | SUMAN HOSPITAL                                 | AZM-00356      | HOSPITAL                | 10        | KATGHAR LALGANJ                     |                 | 276202  |
| 4       | BROTHERS HOSPITAL AND MATERNITY CENTRE         | AZM-00355      | HOSPITAL                | 10        | DAUDPUR SANJARPUR                   | AZAMGARH        | 223227  |
| 5       | AYUSH DIAGNOSTIC CENTRE                        | AZM-00354      | PATHOLOGICAL LABORATORY | 0         | THEKMA                              | AZAMGARH        | 276303  |
| 6       | ANAND MEDICAL CENTRE                           | AZM-00353      | CLINIC                  | 0         | ANAND MEDICAL CENTRE 180 CIVIL LINE | AZAMGARH        | 276001  |
| 7       | SARVODAYA CLINIC                               | AZM-00352      | CLINIC                  | 0         | RANI KI SARAI                       | AZAMGARH        | 276207  |
| 8       | DR. LAL PATH LABS GOSAI KI BAZAR               | AZM-00351      | PATHOLOGICAL LABORATORY | 0         | RASULPUR CHAKHAUBE                  | AZAMGARH        | 276202  |
| 9       | IQBAL HOSPITAL                                 | AZM-00350      | HOSPITAL                | 5         | ARAZIBAGH                           | AZAMGARH        | 276001  |
| 10      | NEW FATIMA HOSPITAL                            | AZM-00349      | HOSPITAL                | 10        | KHAS BAZAR                          | SAGARI AZAMGARH | 276121  |
| 11      | LALGANJ COLLECTION CENTRE-2                    | AZM-00348      | PATHOLOGICAL LABORATORY | 0         | RETWA CHANDRABHANPUR                | AZAMGARH        | 276202  |
| 12      | MIDLAND CHILDREN AND MULTISPECIALITY HOSPITAL  | AZM-00347      | HOSPITAL                | 25        | LACHHIRAMPUR                        | AZAMGARH        | 276001  |
| 13      | GAUTAM HOSPITAL                                | AZM-00346      | HOSPITAL                | 8         | NP- MEHNAGAR                        |                 | 276204  |
| 14      | FINE PATHOLOGY                                 | AZM-00345      | PATHOLOGICAL LABORATORY | 0         | POLYTECHNIK CHAURAHA                | AZAMGARH        | 276001  |
| 15      | ASHUTOSH MEMORIAL CHIKITSALYA                  | AZM-00344      | CLINIC                  | 0         | RAHUA MUSTFABAD                     | AZAMGARH        | 276202  |
| 16      | SRISHTI CLINIC AND SKIN CARE                   | AZM-00343      | CLINIC                  | 0         | SIDHARI HYDIL CHAUK                 | AZAMGARH        | 276002  |
| 17      | NOVA CARE HOSPITAL                             | AZM-00342      | GENERAL HOSPITAL        | 30        | RASAI COMPELX NEAR PETROL PUMP      | AZAMGARH        | 276202  |
| 18      | K. L. PHYSIO THERAPY AND REHABILITATION CENTER | AZM-00341      | CLINIC                  | 0         | PHARIHA                             | AZAMGARH        | 223227  |
| 19      | SAHARA MULTISPECIALITY EYE HOSPITAL            | AZM-00340      | HOSPITAL                | 25        | NANDAWN MODE SHERWANBAGH            | AZAMGARH        | 276305  |
| 20      | RAJLALIT NETRALAY AND HOSPITAL                 | AZM-00339      | HOSPITAL                | 10        | H.NO-217 RAIDOPUR                   | AZAMGARH        | 276001  |
| 21      | BACHPAN CHILD CARE                             | AZM-00338      | CLINIC                  | 10        | SARAI MANDRAJ                       | AZAMGARH        | 276001  |
| 22      | OM GURU CHIKITSALAY                            | AZM-00337      | HOSPITAL                | 8         | JIWALI                              | AZAMGARH        | 276301  |
| 23      | RAJRANI CLINIC                                 | AZM-00336      | CLINIC                  | 0         | SIDHARI                             | AZAMGARH        | 276001  |
| 24      | SHYAM PATHOLOGY                                | AZM-00335      | LABORATORY              | 0         | TIKARGARH                           | AZAMGARH        | 276202  |
| 25      | NISA HEALTH CLINIC                             | AZM-00334      | CLINIC                  | 0         | BILARIYAGANJ                        | AZAMGARH        | 276121  |
| 26      | NEURO SPINE REHAB CENTER                       | AZM-00333      | CLINIC                  | 0         | NARAULI                             | AZAMGARH        | 276001  |
| 27      | G1 SRUJAN HOSPITAL                             | AZM-00332      | HOSPITAL                | 10        | BALRAMPUR PATHKHAULI                | AZAMGARH        | 276001  |
| 28      | SHAHEEN NURSING HOME & MATERNITY CENTER        | AZM-00331      | HOSPITAL                | 10        | SHAHPUR ROAD KANDHARAPUR            | AZAMGARH        | 276135  |
| 29      | MUKARRAM HOSPITAL                              | AZM-00330      | HOSPITAL                | 10        | SHAHABUDDINPUR                      | AZAMGARH        | 276121  |
| 30      | JEEVAN JYOTI CLINIC                            | AZM-00329      | CLINIC                  | 0         | GHATTIPATTI                         | AZAMGARH        | 276207  |
| 31      | ORAL DENTAL CARE & CLINIC                      | AZM-00328      | CLINIC                  | 0         | MILKIPUR MOR BHADULI BAZAR          | AZAMGARH        | 276001  |
| 32      | R D YADAV BAL CLINIC                           | AZM-00327      | CLINIC                  | 0         | NANDAPUR DEVGAOIN                   | AZAMGARH        | 276202  |
| 33      | SRI SAI HOSPITAL                               | AZM-00326      | HOSPITAL                | 5         | MAU ROAD TIWARIPUR                  | AZAMGARH        | 276001  |
| 34      | ASHA HOSPITAL                                  | 10-00325       | HOSPITAL                | 10        | AMUDI SATHION                       | AZAMGARH        | 276406  |
| 35      | VINAYAK PATH LAB                               | AZM-00324      | PATHOLOGICAL LABORATORY | 0         | PRAHLAD NAGAR BRAHMASTHAN           | AZAMGARH        | 276001  |
| 36      | SHASHANK LAB                                   | AZM-00323      | PATHOLOGICAL LABORATORY | 0         | BIMTI HEERAPATTI                    | AZAMGARH        | 276001  |
| 37      | TRINETRA PATHOLOGY                             | AZM-00322      | PATHOLOGICAL LABORATORY | 0         | MADAYA                              | AZAMGARH        | 276001  |
| 38      | PALHANA RCC DR LAL PATH LABS                   | AZM-00321      | PATHOLOGICAL LABORATORY | 0         | PALHANA LAHUVA KHURD                | AZAMGARH        | 276202  |
| 39      | PUNEET HOSPITAL                                | AZM-00320      | HOSPITAL                | 15        | CHADNI CHAUK AHIRLAULA              | AZAMGARH        | 223221  |
| 40      | ADARSH PATHOLOGY CENTRE AND HORMONE LAB        | AZM-00319      | PATHOLOGICAL LABORATORY | 0         | PURANI KOTWALI ASIFGANJ             | AZAMGARH        | 276001  |
| 41      | RAVI DENTAL CLINIC                             | AZM-00318      | DENTAL CLINIC           | 0         | RAMPUR JAHANAGANJ                   | AZAMGARH        | 276131  |
| 42      | SHAYAMA NURSING HOME                           | AZM-00317      | HOSPITAL                | 10        | RETWA CHANDRA BHANPUR               | AZAMGARH        | 276202  |
| 43      | AMAN CHILD CARE                                | AZM-00316      | HOSPITAL                | 6         | BINDRA BAZAR                        | AZAMGARH        | 276205  |
| 44      | STAR MULTISPECIALITY HOSPITAL                  | AZM-00315      | HOSPITAL                | 10        | JODHI KA PURA                       | AZAMGARH        | 276001  |
| 45      | BHARAT HEALTH CARE CENTER                      | AZM-00314      | HOSPITAL                | 5         | UDPUR PHOOLPUR                      | AZAMGARH        | 276304  |
| 46      | KAUSHILYA NURSING HOME                         | AZM-00313      | HOSPITAL                | 9         | SARDAHAN ROAD PARSURAMPUR           | AZAMGARH        | 276139  |
| 47      | OPAL HOSPITAL                                  | AZM-00312      | HOSPITAL                | 9         | SIDHARI                             | AZAMGARH        | 276001  |
| 48      | THE PARADISE PATHOLOGY                         | AZM-00311      | PATHOLOGICAL LABORATORY | 0         | GULAMI KA PURA                      | AZAMGARH        | 276001  |
| 49      | SHUBHAM TRAUMA HOSPITAL                        | AZM-00310      | HOSPITAL                | 10        | TIKARGARH                           | AZAMGARH        | 276202  |
| 50      | SADHANA HOSPITAL                               | AZM-00309      | HOSPITAL                | 9         | HEERAPATTI PADHKAULI                | AZAMGARH        | 276001  |
| 51      | IMA CHARITABLE BLOOD CENTRE                    | AZM-00308      | BLOOD BANK              | 0         | MAUZA VIMATI                        | AZAMGARH        | 276001  |
| 52      | SHIFA HOSPITAL AND RESEARCH CENTRE             | AZM-00307      | HOSPITAL                | 20        | SHAHABUDDINPUR                      | AZAMGARH        | 276121  |
| 53      | J P HOSPITAL                                   | AZM-00306      | HOSPITAL                | 10        | SHUDANIPUR                          | AZAMGARH        | 276304  |
| 54      | LIFE SEWA SADAN                                | AZM-00305      | GENERAL HOSPITAL        | 10        | JAHANAGANJ                          | AZAMGARH        | 276131  |
| 55      | MERIDIAN HOSPITAL                              | AZM-00304      | HOSPITAL                | 20        | NEAR PANJAB TRACTOR NARAULI         | AZAMGARH        | 276001  |
| 56      | LOKPRIYA HOSPITAL                              | AZM-00303      | HOSPITAL                | 10        | HARBANSHPUR                         | AZAMGARH        | 276001  |
| 57      | RANA DIAGNOSTIC CENTER                         | AZM-00302      | DIAGNOSTIC CENTRE       | 0         | BHILAMPUR CHAPRA                    | AZAMGARH        | 276142  |
| 58      | GLOBAL HOSPITAL AND MULTISPECIALITY CENTRE     | AZM-00301      | HOSPITAL                | 5         | KHARIHANI                           | AZAMGARH        | 276204  |
| 59      | U S DIAGNOSTIC CENTRE                          | AZM-00300      | PATHOLOGICAL LABORATORY | 0         | HARRA KI CHUNGI                     | AZAMGARH        | 276001  |
| 60      | SHREE KRISHNA CHILDREN HOSPITAL                | AZM-00299      | HOSPITAL                | 10        | SIKANDARPUR ATRAULIYA               | AZAMGARH        | 223223  |
| 61      | ANSH CHILDREN HOSPITAL                         | AZM-00298      | HOSPITAL                | 5         | BURHANPUR ATRAITH ROAD              | AZAMGARH        | 223223  |
| 62      | AAYAT MATERNITY & CHILDREN HOSPITAL            | AZM-00297      | HOSPITAL                | 20        | BRAMASTHAN                          | AZAMGARH        | 276001  |
| 63      | NAVJEEWAN JYOTI HOSPITAL                       | AZM-00296      | HOSPITAL                | 10        | DEVKHARI                            | AZAMGARH        | 276001  |
| 64      | SALMANI TEACHING HOSPITAL                      | AZM-00295      | HOSPITAL                | 35        | BRAHMSTHAN                          | AZAMGARH        | 276001  |
| 65      | NEW KRISHNA HADDI NURSING HOME                 | AZM-00294      | HOSPITAL                | 10        | KHARIHANI                           | AZAMGARH        | 276204  |
| 66      | MAXWELL HOSPITAL                               | AZM-00293      | HOSPITAL                | 10        | RETWAN LALGANJ                      | AZAMGARH        | 276202  |
| 67      | DEEPAK PATHOLOGICAL LABORATORY                 | AZM-00292      | PATHOLOGICAL LABORATORY | 0         | BALRAMPUR PATKULI                   | AZAMGARH        | 276001  |
| 68      | NOBLE HOSPITAL                                 | AZM-00291      | HOSPITAL                | 10        | NEAR THANA SIDHARI                  | AZAMGARH        | 276001  |
| 69      | ANKIT PATH LAB                                 | AZM-00290      | PATHOLOGICAL LABORATORY | 0         | CIVIL LINE                          | AZAMGARH        | 276001  |
| 70      | DOCTOR SHAKEEL CARDIO CLINIC-VAKIL HEALTH CARE | AZM-00289      | CLINIC                  | 0         | LACHHIRAMPUR                        | AZAMGARH        | 276001  |
| 71      | HASAN MATERNITY CENTER                         | AZM-00288      | HOSPITAL                | 10        | PAWAI LARDPUR SARAIMMEER            | AZAMGARH        | 276305  |
| 72      | IDEAL PATHOLOGY CENTRE                         | AZM-00287      | PATHOLOGICAL LABORATORY | 0         | KHAREWAN MODH SARAIMMEER            | AZAMGARH        | 276305  |
| 73      | ATEQA MEMORIAL HOSPITAL                        | AZM-00286      | GENERAL HOSPITAL        | 10        | SARAIMMEER                          | AZAMGARH        | 276305  |
| 74      | DR. LAL PATH LABS                              | AZM-00285      | PATHOLOGICAL LABORATORY | 0         | FARIHA                              | AZAMGARH        | 223227  |
| 75      | VIKASH CLINIC                                  | AZM-00284      | CLINIC                  | 0         | KANAVNA THEKMA                      | AZAMGARH        | 276303  |

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| 76  | RKS NURSING HOME                                       | AZM-00283 | CLINIC                  | 0   | SARAIN HAZI PATEL NAGAR       | AZAMGARH       | 276207 |
| 77  | SHARDA NARAYAN MEDI CLINIC PVT. LTD.                   | AZM-00282 | HOSPITAL                | 10  | LACHIRAMPURHEERAPATTI         | AZAMGARH       | 276001 |
| 78  | AWADH CHIKITSALAY                                      | AZM-00281 | HOSPITAL                | 5   | MAHUL                         | AZAMGARH       | 223225 |
| 79  | VISHWAKARMA HOSPITAL AND POLY CLINIC                   | AZM-00280 | POLYCLINIC              | 10  | MASIRPUR                      | AZAMGARH       | 276202 |
| 80  | SHYAM HOSPITAL   | AZM-00279 | HOSPITAL                | 10  | SIKRAURA                      | SADAR AZAMGARH | 276001 |
| 81  | SARAIMEER NURSING CLINIC                               | AZM-00278 | CLINIC                  | 0   | PAWAI LADPUR                  | AZAMGARH       | 276305 |
| 82  | VISHWA NURSING HOME                                    | AZM-00277 | HOSPITAL                | 10  | TORARPUR BASGAW               | AZAMGARH       | 276126 |
| 83  | REVIVE HOSPITAL  | AZM-00276 | HOSPITAL                | 10  | JYANPUR SUKHIPUR              | AZAMGARH       | 223221 |
| 84  | DR. LAL PATH LABS SARAIMEER                            | AZM-00275 | PATHOLOGICAL LABORATORY | 0   | KHARENWAN MORH SARAIMEER      | AZAMGARH       | 276305 |
| 85  | DR. SHAMIM DIAGNOSTIC CENTRE                           | AZM-00274 | CLINIC                  | 0   | NOORPUR BUTAT                 | AZAMGARH       | 276404 |
| 86  | TAMARA CHEST ALLERGY CENTRE                            | AZM-00273 | CLINIC                  | 0   | MILLAT NAGAR ARAZIBAG         | AZAMGARH       | 276001 |
| 87  | I. P. CITY HOSPITAL AND CHILD CARE                     | AZM-00272 | HOSPITAL                | 20  | JUNAIDGANJ CHAURAHA BALRAMPUR | AZAMGARH       | 226001 |
| 88  | RAJWANTI MEMORIAL HOSPITAL                             | AZM-00271 | HOSPITAL                | 10  | TARAWA                        | AZAMGARH       | 276123 |
| 89  | DR. LALPATH LABS KANDHARAPUR                           | AZM-00270 | PATHOLOGICAL LABORATORY | 0   | JOLHAPUR                      | AZAMGARH       | 276135 |
| 90  | DR. LAL PATH LABS CHANDPATTI                           | AZM-00269 | PATHOLOGICAL LABORATORY | 0   | CHANDPATTI RAUNAPAR           | AZAMGARH       | 276122 |
| 91  | ARUSHI NURSING HOME                                    | AZM-00268 | HOSPITAL                | 10  | PALHNA LAHUA KHURD            | AZAMGARH       | 276202 |
| 92  | SAUMYA PATHOLOGY                                       | AZM-00267 | PATHOLOGICAL LABORATORY | 0   | HARRA KI CHUNGI               | AZAMGARH       | 276001 |
| 93  | RAHMAN HOSPITAL  | AZM-00266 | HOSPITAL                | 100 | HARRA KI CHUNGI               | AZAMGARH       | 276001 |
| 94  | LIFE NURSING HOME                                      | AZM-00265 | HOSPITAL                | 10  | JYANPUR                       | AZAMGARH       | 276138 |
| 95  | ATHARV NURSING PARAMEDICAL COLLEGE AND HOSPITAL        | AZM-00264 | GENERAL HOSPITAL        | 100 | KHARIHANI                     | AZAMGARH       | 276204 |
| 96  | SHIVI NETRALAY   | AZM-00263 | HOSPITAL                | 10  | CHHITAUNI ATRAULIYA           | AZAMGARH       | 223221 |
| 97  | SABERA EYE-Q HOSPITAL                                  | AZM-00262 | HOSPITAL                | 10  | SATHIAON                      | AZAMGARH       | 276406 |
| 98  | AZAMGARH CHILDRREN HOSPITAL                            | AZM-00261 | HOSPITAL                | 20  | SARAY MANDRAJ                 | AZAMGARH       | 276001 |
| 99  | MATRUCHHAYA HOSPITAL                                   | AZM-00260 | HOSPITAL                | 20  | MASEERPUR KHANIYARA           | AZAMGARH       | 276202 |
| 100 | NEW YASHLOK HOSPITAL                                   | AZM-00259 | HOSPITAL                | 20  | BILARIA KI CHUNGI             | AZAMGARH       | 276001 |
| 101 | NATIONAL CHILHD HEALTH CARE CENTER ATRAULIYA           | AZM-00258 | CLINIC                  | 0   | NEW KATRA ATRAULIYA           | AZAMGARH       | 223223 |
| 102 | JEEVAN JYOTI CLINIC                                    | AZM-00257 | CLINIC                  | 0   | JYANPUR                       | AZAMGARH       | 276140 |
| 103 | DR LALPATH LABS LTD                                    | AZM-00256 | PATHOLOGICAL LABORATORY | 0   | USARAULI DEV GAON             | AZAMGARH       | 276201 |
| 104 | SHREE BRIJBHUSHAN HOSPITAL                             | AZM-00255 | HOSPITAL                | 100 | GAMBHIRPUR                    | AZAMGARH       | 276302 |
| 105 | DR LAL PATH LABS LTD                                   | AZM-00254 | PATHOLOGICAL LABORATORY | 0   | USARAULI DEVGAON              | AZAMGARH       | 276201 |
| 106 | UNITED DIAGNOSTIC AND IMAGING CENTER                   | AZM-00253 | PATHOLOGICAL LABORATORY | 0   | MADAYA RAHUL NAGAR            | AZAMGARH       | 276001 |
| 107 | THE STERLING HOSPITAL                                  | AZM-00252 | HOSPITAL                | 10  | KARTALPUR SARAI MANDRAJ       | AZAMGARH       | 276001 |
| 108 | SIR SYED PARAMEDICAL COLLEGE AND AL FALAH HOSPITAL     | AZM-00251 | HOSPITAL                | 50  | OHDAIRIPUR RAJAPUR            | AZAMGARH       | 276305 |
| 109 | SHREE RAMA HOSPITAL                                    | AZM-00250 | HOSPITAL                | 100 | JIWALI BARDAH                 | AZAMGARH       | 276301 |
| 110 | AQSA HOSPITAL  | AZM-00249 | HOSPITAL                | 18  | RAHMAT NAGAR                  | AZAMGARH       | 276001 |
| 111 | ROYAL POLY CLINIC                                      | AZM-00248 | CLINIC                  | 0   | THEKMA                        | AZAMGARH       | 276303 |
| 112 | LAL PATH LABS  | AZM-00247 | PATHOLOGICAL LABORATORY | 0   | MARTINGANJ                    |                | 223221 |
| 113 | SANJEEVANI NURSING HOME                                | AZM-00246 | HOSPITAL                | 49  | BUJULI THEKMA                 | AZAMGARH       | 276303 |
| 114 | NIZAMI MOTHER CHILD CARE CENTRE                        | AZM-00245 | CLINIC                  | 0   | KOTE QUILA ROAD BAZBAHADUR    | AZAMGARH       | 276001 |
| 115 | PRIYANKA PATHOLOGY & X-RAY CENTRE                      | AZM-00244 | PATHOLOGICAL LABORATORY | 0   | JEHRA PIPARI KAPTANGANJ       | AZAMGARH       | 276141 |
| 116 | PRIYANKA PATHOLOGY & X-RAY CENTRE                      | AZM-00243 | PATHOLOGICAL LABORATORY | 0   | MAHARAJGANJ                   | AZAMGARH       | 276137 |
| 117 | HIND PATH LAB  | AZM-00242 | PATHOLOGICAL LABORATORY | 0   | MUKERIGANJ HEERA PATTI        | AZAMGARH       | 276001 |
| 118 | MODERN PATHOLOGY                                       | AZM-00241 | PATHOLOGICAL LABORATORY | 0   | MUKERIGANJ HEERA PATTI        | AZAMGARH       | 276001 |
| 119 | DR. BHEEM RAO AMBEDKAR JAN SWASTH SEVA SAMITI HOSPITAL | AZM-00240 | HOSPITAL                | 5   | GAMBHIRVAN                    | AZAMGARH       | 276001 |
| 120 | SABA HOSPITAL  | AZM-00239 | HOSPITAL                | 7   | SARAIMEER                     | AZAMGARH       | 276305 |
| 121 | CHILD CARE CLINIC                                      | AZM-00238 | CLINIC                  | 0   | GULAMI KA PURA                | AZAMGARH       | 276001 |
| 122 | NEW LIFE PATHOLOGY                                     | AZM-00237 | PATHOLOGICAL LABORATORY | 0   | NEAR PASHU HOSPITAL           | AZAMGARH       | 276304 |
| 123 | DEEPSHIKHA PATHOLOGY                                   | AZM-00236 | PATHOLOGICAL LABORATORY | 0   | BALRAMPUR PATHKHAVLI          | AZAMGARH       | 276001 |
| 124 | IZMA CHILD CARE CLINIC                                 | AZM-00235 | CLINIC                  | 0   | AWAS VIKAS CHAURAHA           | AZAMGARH       | 276001 |
| 125 | NATIONAL DIAGNOSTIC CENTRE                             | AZM-00234 | PATHOLOGICAL LABORATORY | 0   | BHEERA ROAD LALGANJ           | AZAMGARH       | 276002 |
| 126 | BHAMINI SKIN CLINIC                                    | AZM-00233 | CLINIC                  | 0   | KUNDIGARH NEAR JYOTI NIK      |                | 276001 |
| 127 | ADARSH PATHOLOGY                                       | AZM-00232 | PATHOLOGICAL LABORATORY | 0   | THEKMA MARTINGANJ             |                | 276303 |
| 128 | PURVANCHAL HOSPITAL                                    | AZM-00231 | HOSPITAL                | 20  | BADARKA                       | AZAMGARH       | 276001 |
| 129 | PRAVIK ORTHO CARE                                      | AZM-00230 | HOSPITAL                | 10  | HYDEL SHIDHARI                | AZAMGARH       | 276001 |
| 130 | NAZMA HOSPITAL   | AZM-00229 | HOSPITAL                | 38  | 418 MILLATNAGAR               | AZAMGARH       | 276001 |
| 131 | JAGDEESH MEMORIAL HOSPITAL                             | AZM-00228 | HOSPITAL                | 10  | PHOOLPUR DEHAT PHOOLPUR       |                | 276304 |
| 132 | VIJAYLAXMI HOSPITAL                                    | AZM-00227 | HOSPITAL                | 8   | BHEERA ROAD LALGANJ           |                | 276002 |
| 133 | BHARAT DIAGNOSTIC CENTER                               | AZM-00226 | PATHOLOGICAL LABORATORY | 0   | MARTINGANJ                    |                | 223224 |
| 134 | DR. LAL PATH LAB COLLECTION CENTER                     | AZM-00225 | PATHOLOGICAL LABORATORY | 0   | FARHABAD RCC                  | AZAMGARH       | 276206 |
| 135 | RAMA MULTISPECIALITY HOSPITAL AND TRAUMA CENTRE        | AZM-00224 | HOSPITAL                | 80  | NARAUJI                       | AZAMGARH       | 276001 |
| 136 | VIKAS HOSPITAL   | AZM-00223 | HOSPITAL                | 10  | AHIYAL, HARDASPUR             | AZAMGARH       | 276204 |
| 137 | HEERA HEALTH CARE CENTER                               | AZM-00222 | HOSPITAL                | 49  | JEWALI                        | AZAMGARH       | 233224 |
| 138 | RESHAMA NURSING HOME                                   | AZM-00221 | HOSPITAL                | 20  | TIKARGARH                     | AZAMGARH       | 276202 |
| 139 | LIFE CARE NURSING HOME                                 | AZM-00220 | HOSPITAL                | 8   | RETWA                         | AZAMGARH       | 276202 |
| 140 | MISHRA CARDIO RESPIRATORY CLINIC                       | AZM-00219 | CLINIC                  | 0   | KAMLA KUTIR                   | AZAMGARH       | 276001 |
| 141 | HIMANSHU NURSING HOME                                  | AZM-00218 | HOSPITAL                | 10  | LACHIRAMPUR                   | AZAMGARH       | 276001 |
| 142 | KAMLA DEVI MEMORIAL CLINIC                             | AZM-00217 | CLINIC                  | 0   | NARAINPUR                     | AZAMGARH       | 276136 |
| 143 | JIVISHA CLINIC   | AZM-00216 | CLINIC                  | 0   | RAIDOPUR                      | AZAMGARH       | 276001 |
| 144 | YASHODA CHEST CLINIC                                   | AZM-00215 | CLINIC                  | 0   | HARIODH NAGAR HIRAPATTI       | AZAMGARH       | 276001 |
| 145 | SRISHTI HEALTH CARE CENTER                             | AZM-00214 | CLINIC                  | 0   | MUBARAKPUR                    | AZAMGARH       | 276404 |
| 146 | SHIVA NURSING HOME                                     | AZM-00213 | HOSPITAL                | 10  | BASUPAR                       | AZAMGARH       | 276190 |
| 147 | NAV JYOTI EYE HOSPITAL                                 | AZM-00212 | HOSPITAL                | 10  | BHILAMPUR CHHAPARA            | AZAMGARH       | 276404 |
| 148 | SUN MULTISPECIALITY HOSPITAL                           | AZM-00211 | HOSPITAL                | 10  | NEAR UNION BANK               | AZAMGARH       | 276001 |
| 149 | SKIN AND DENTAL CARE                                   | AZM-00210 | CLINIC                  | 0   | HARBANSPUR                    | AZAMGARH       | 276001 |
| 150 | AL FALAH HOSPITAL                                      | AZM-00209 | HOSPITAL                | 10  | BILARIAGANJ                   | AZAMGARH       | 276121 |
| 151 | CHILD HEALTH CARE                                      | AZM-00208 | HOSPITAL                | 10  | MARTINGANJ                    |                | 223224 |

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| 152 | ISHAQ HOSPITAL   | AZM-00207 | HOSPITAL                | 20  | PAHARPUR                                    | AZAMGARH                  | 276001 |
| 153 | DR. JAVED HADDI HOSPITAL                                 | AZM-00206 | HOSPITAL                | 10  | GULAMI KA PURA                              | AZAMGARH                  | 276001 |
| 154 | SANJEEVANI NURSING HOME                                  | AZM-00205 | HOSPITAL                | 20  | LACHHIRAMPUR                                | AZAMGARH                  | 276001 |
| 155 | DHIRAJI DEVI MEMORIAL HOSPITAL                           | AZM-00204 | HOSPITAL                | 10  | CHAKNOORI                                   | AZAMGARH                  | 276304 |
| 156 | VIJAY MEDICARE CENTER                                    | AZM-00203 | CLINIC                  | 0   | JAMALPUR KRISHNA NAGAR                      | SADAR AZAMGARH            | 276001 |
| 157 | SHYAM NURSING HOME                                       | AZM-00202 | HOSPITAL                | 5   | MUSEPUR                                     | AZAMGARH                  | 276001 |
| 158 | SHREE BHAGWAT POLYCLINIC                                 | AZM-00201 | CLINIC                  | 0   | BRAHMASTHAN                                 | AZAMGARH                  | 276001 |
| 159 | R & K MEMORIAL HOSPITAL                                  | AZM-00200 | HOSPITAL                | 10  | BHWARNATH                                   | AZAMGARH                  | 276001 |
| 160 | KRISHNA NURSING HOME                                     | AZM-00199 | HOSPITAL                | 9   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 161 | MAA ENT CENTRE   | AZM-00198 | HOSPITAL                | 5   | MAU ROAD                                    | SADAR AZAMGARH            | 276001 |
| 162 | SHRI KRISHNA NEURO PSYCHIATRY HOSPITAL                   | AZM-00197 | HOSPITAL                | 20  | MAU ROAD                                    | SADAR AZAMGARH            | 276001 |
| 163 | SADRUDDIN MEMORIAL HOSPITAL                              | AZM-00196 | HOSPITAL                | 18  | 408 MUKERIGANJ SADAR                        |                           | 276001 |
| 164 | WALI MURTUZA HOSPITAL                                    | AZM-00195 | HOSPITAL                | 20  | BELASIYA                                    | PHOOLPUR AZAMGARH         | 223222 |
| 165 | HANAFI ORTHO HOSPITAL                                    | AZM-00194 | CLINIC                  | 0   | SIDHARI BABUAN                              | AZAMGARH                  | 276001 |
| 166 | TYAGI HOSPITAL   | AZM-00193 | HOSPITAL                | 10  | 151 ARAZI BAUH                              | AZAMGARH                  | 276001 |
| 167 | TYAGI PATHOLOGY  | AZM-00192 | PATHOLOGICAL LABORATORY | 0   | ARAZI BAGA                                  | AZAMGARH                  | 276001 |
| 168 | RAJ CHILD CARE   | AZM-00191 | HOSPITAL                | 10  | KEDALIPUR                                   | MARTINGANJ AZAMGARH       | 276303 |
| 169 | SHREEDEV MEDICARE PVT.LTD.                               | AZM-00190 | CLINIC                  | 0   | SIDHARI BYPASS ROAD NEAR BULLET AGENCY      |                           | 276001 |
| 170 | SURAKSHA POLY CLINIC                                     | AZM-00189 | HOSPITAL                | 10  | JEHARA PIPARI, KAPTANGANJ, AZAMGARH         |                           | 276141 |
| 171 | RAINBOW CHILDREN HOSPITAL                                | AZM-00188 | HOSPITAL                | 100 | TIWARIPUR, GOPALPUR, SADAR                  |                           | 276001 |
| 172 | PURVANCHAL SKIN CLINIC                                   | AZM-00187 | CLINIC                  | 0   | HANUMANGARHI, LALGANJ ROAD, BYPASS          |                           | 276202 |
| 173 | MATRU SHISHU SEVA SADAN                                  | AZM-00186 | CLINIC                  | 0   | SATHIYON SADAR AZAMGARH                     |                           | 276406 |
| 174 | KUMAR CLINIC   | AZM-00185 | CLINIC                  | 0   | ASIFGANJ                                    | AZAMGARH                  | 276001 |
| 175 | ADITYA HOSPITAL  | AZM-00184 | HOSPITAL                | 10  | GOPALPUR MORE MAU ROAD SIDHARI              |                           | 276001 |
| 176 | MAA DIAGNOSTIC CENTER                                    | AZM-00183 | PATHOLOGICAL LABORATORY | 0   | CHAKRAPANPUR                                | AZAMGARH                  | 276128 |
| 177 | SAKSHAM HOSPITAL AND ENDOSCOPY CENTRE                    | AZM-00182 | HOSPITAL                | 10  | KHWAZA KALYAN MANIKADIH                     | AZAMGARH                  | 276128 |
| 178 | HUMA POLY CLINIC   | AZM-00181 | CLINIC                  | 0   | SARAIMIR                                    | AZAMGARH                  | 276305 |
| 179 | MAA DURGA POLY CLINIC                                    | AZM-00180 | CLINIC                  | 0   | JAMURI SAHAGARH                             | AZAMGARH                  | 276001 |
| 180 | RAMCHANDRA TRAUMA AND SURGICAL CENTER                    | AZM-00179 | HOSPITAL                | 25  | RETWA CHANDRABHANPUR                        | AZAMGARH                  | 276202 |
| 181 | INA PATH LAB   | AZM-00178 | PATHOLOGICAL LABORATORY | 0   | CHAKRAPANPUR                                | AZAMGARH                  | 276128 |
| 182 | IQBAL NURSING HOME                                       | AZM-00177 | HOSPITAL                | 10  | SANJARPUR                                   | AZAMGARH                  | 223227 |
| 183 | RADHA SEVA SADAN   | AZM-00176 | CLINIC                  | 0   | KHAIRUDDINPUR                               | AZAMGARH                  | 276288 |
| 184 | AZAMGARH EYE HOSPITAL                                    | AZM-00175 | EYE HOSPITAL            | 8   | SIDHARI                                     | AZAMGARH                  | 276001 |
| 185 | GET WELL MATERNITY AND SONOGRAPHY CENTRE                 | AZM-00174 | HOSPITAL                | 4   | AILWAL SADAR                                |                           | 276001 |
| 186 | PRATAP DIAGNOSTIC CENTRE                                 | AZM-00173 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 187 | H M SURGICAL HOSPITAL                                    | AZM-00172 | HOSPITAL                | 30  | BILARIYA KI CHUNGI                          | AZAMGARH                  | 276121 |
| 188 | DAWOOD MEMORIAL HOSPITAL                                 | AZM-00171 | HOSPITAL                | 10  | BILARIYA KI CHUNGU                          | AZAMGARH                  | 276001 |
| 189 | SARASWATI HOSPITAL                                       | AZM-00170 | HOSPITAL                | 20  | BJAUURA                                     | AZAMGARH                  | 276001 |
| 190 | SEWA SADAN HOSPITAL                                      | AZM-00169 | HOSPITAL                | 10  | BANKAT                                      | AZAMGARH                  | 276125 |
| 191 | OLYMPUS GASTRO & LIVER CENTRE                            | AZM-00168 | CLINIC                  | 0   | SARAIMANDRAJ                                | AZAMGARH                  | 276001 |
| 192 | MANAV RACHANA HOSPITAL                                   | AZM-00167 | HOSPITAL                | 9   | HAI THEKMA                                  | AZAMGARH                  | 276303 |
| 193 | CHEST ALLERGY & SUGAR CLINIC                             | AZM-00166 | CLINIC                  | 0   | MAIN ROAD SARAIMIIR                         | AZAMGARH                  | 276303 |
| 194 | AKASH PATHOLOGY  | AZM-00165 | PATHOLOGICAL LABORATORY | 0   | OM SAI COLLECTION KATRA,                    | AZAMGARH                  | 276203 |
| 195 | MAA PALMHESHWARI NURSING HOME                            | AZM-00164 | HOSPITAL                | 10  | LAHUWA KHURD PALHNA                         | AZAMGARH                  | 276202 |
| 196 | NATIONAL SUPER SPECIALITY HOSPITAL AND TRAUMA CENTRE     | AZM-00163 | HOSPITAL                | 40  | HAFIZPUR NEAR DURGAWATI INTER COLLEGE SADAR |                           | 276001 |
| 197 | UNIQUE DIAGNOSTIC CENTRE AND LABORATORIES                | AZM-00162 | PATHOLOGICAL LABORATORY | 0   | HAFIZPUR IN FRONT OF SHALMAR GUEST HOUSE    |                           | 276001 |
| 198 | SHREE SAI PATHOLOGY                                      | AZM-00161 | PATHOLOGICAL LABORATORY | 0   | JEHARA PIPAREE                              | AZAMGARH                  | 276141 |
| 199 | AGM HOSPITAL   | AZM-00160 | HOSPITAL                | 20  | POLYTECHNIC CROSSING                        | AZAMGARH                  | 276001 |
| 200 | IHLS CHILDREN HOSPITAL                                   | AZM-00159 | HOSPITAL                | 30  | PLOT NO 907/2 908/2                         | CIVIL LINE SADAR AZAMGARH | 276001 |
| 201 | SAROJ MULTI SPECIALITY AND TRAUMA CENTRE                 | AZM-00158 | HOSPITAL                | 30  | 1133 SIDHARI                                | AZAMGARH                  | 276001 |
| 202 | DIVYA HOSPITAL   | AZM-00157 | HOSPITAL                | 10  | JAHANAGANJ                                  | AZAMGARH                  | 276131 |
| 203 | PRAKASH NURSING HOME                                     | AZM-00156 | HOSPITAL                | 50  | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 204 | ASHWANI PATHOLOGY  | AZM-00155 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 205 | SUNITA CLINIC  | AZM-00154 | CLINIC                  | 0   | MUKERIGANJ                                  | AZAMGARH                  | 276001 |
| 206 | DESTINY HOSPITAL   | AZM-00153 | HOSPITAL                | 10  | HAFIZPUR                                    | AZAMGARH                  | 276001 |
| 207 | TRIVENI TRAUMA CITY MULTY SPECIALITY HOSPITAL            | AZM-00152 | HOSPITAL                | 49  | CIVIL LINE                                  | AZAMGARH                  | 276202 |
| 208 | TAHIR MEMORIAL HOSPITAL AND TRAUMA CENTER                | AZM-00151 | HOSPITAL                | 49  | NURI YACHECK PHOOLPUR                       |                           | 276304 |
| 209 | ABHINAV SKIN CLINIC                                      | AZM-00150 | CLINIC                  | 0   | BALRAMPUR PATKHAULI                         | AZAMGARH                  | 276001 |
| 210 | M M KHAN NURSING HOME                                    | AZM-00149 | HOSPITAL                | 30  | CHANDPATTI MEHRA                            | AZAMGARH                  | 276122 |
| 211 | SANJEEVANI MEDICAL CENTRE                                | AZM-00148 | CLINIC                  | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 212 | SAURABH PATHOLOGY  | AZM-00147 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 213 | BAURANG HOSPITAL   | AZM-00146 | HOSPITAL                | 5   | RAUNAPAR ROAD GHAGHARA LATGHAT              | AZAMGARH                  | 276136 |
| 214 | VIDYA HOSPITAL   | AZM-00145 | HOSPITAL                | 30  | SIDHARI                                     | AZAMGARH                  | 276001 |
| 215 | NATIONAL CHILDREN HOSPITAL                               | AZM-00144 | HOSPITAL                | 10  | POLYTECHNIC CHAURAHA                        | AZAMGARH                  | 276001 |
| 216 | SAMEER PATHOLOGY CENTRE                                  | AZM-00143 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 217 | SHANTI HOSPITAL  | AZM-00142 | HOSPITAL                | 10  | ITALI MEHNAJPUR                             | AZAMGARH                  | 276203 |
| 218 | GALAXY HEALTH CARE CENTER                                | AZM-00141 | CLINIC                  | 0   | MUBARAKPUR                                  | AZAMGARH                  | 276404 |
| 219 | SHIVA DIAGNOSTIC   | AZM-00140 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE                                  | AZAMGARH                  | 276001 |
| 220 | ARAV MULTISPECIALITY HOSPITAL & NEURO CARE TRAUMA CENTER | AZM-00139 | HOSPITAL                | 20  | PARMESHWARPUR MO. NARIYON ATRAUlia          | AZAMGARH                  | 223223 |
| 221 | SHIVA HOSPITAL & TRAUMA CENTER                           | AZM-00138 | HOSPITAL                | 100 | KARTALPUR BRAHMASTHAN                       | AZAMGARH                  | 276001 |
| 222 | SHARDA MULTISPECIALITY HOSPITAL & TRAUMA CENTER          | AZM-00137 | HOSPITAL                | 50  | MAU ROAD TIWARIPUR SIDHARI                  | AZAMGARH                  | 276001 |
| 223 | VIDYA SHRI ENT & LASER CENTER                            | AZM-00136 | HOSPITAL                | 8   | MUKERIGANJ                                  | AZAMGARH                  | 276001 |
| 224 | RESHMA PATHOLOGY   | AZM-00135 | PATHOLOGICAL LABORATORY | 0   | CIVIL LINE SADAR                            |                           | 276404 |
| 225 | AWADH HOSPITAL   | AZM-00134 | HOSPITAL                | 5   | OHANI BAIRAMPUR                             | AZAMGARH                  | 276206 |
| 226 | BHAWNA HOSLPITAL   | AZM-00133 | HOSPITAL                | 10  | MASIRPUR                                    | AZAMGARH                  | 276202 |
| 227 | SHINE HEALTH CARE CENTER                                 | AZM-00132 | CLINIC                  | 0   | GULAMI KA PURA                              | AZAMGARH                  | 276404 |

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| 228 | SAIRA MEMORIAL HOSPITAL                                   | AZM-00131 | HOSPITAL                | 8   | PURASOFI MUBARAKPUR                                     | AZAMGARH | 276404 |
| 229 | ANAMI ORTHO CLINIC  | AZM-00130 | CLINIC                  | 0   | BHORAJPUR ATRAULIYA                                     | AZAMGARH | 223223 |
| 230 | MOHAMMADI HOSPITAL  | AZM-00129 | HOSPITAL                | 10  | KATRA MUBARAKPUR  | AZAMGARH | 276404 |
| 231 | UMAR CLINIC & MATERNITY HOME                              | AZM-00128 | CLINIC                  | 0   | KHAREWA MOD SARAIMEEER                                  | AZAMGARH | 276305 |
| 232 | DR. LAL PATH LABS   | AZM-00127 | PATHOLOGICAL LABORATORY | 0   | PARMESHWARPUR, ATRAULIA                                 | AZAMGARH | 223223 |
| 233 | K N LAL MEMORIAL HOSPITAL                                 | AZM-00126 | HOSPITAL                | 30  | LACHHIRAMPUR HEERAPATTI                                 | AZAMGARH | 276001 |
| 234 | VINAYAK HOSPITAL AND HEART CARE CENTER                    | AZM-00125 | HOSPITAL                | 44  | KOLBAJBAHADUR KOLGHAT                                   | AZAMGARH | 276001 |
| 235 | BHAWARNATH COLLECTION CENTER                              | AZM-00124 | PATHOLOGICAL LABORATORY | 0   | BHAWARNATH  | AZAMGARH | 276001 |
| 236 | SHARMA PATHOLOGICAL LABORATORY                            | AZM-00123 | PATHOLOGICAL LABORATORY | 0   | HARRA KI CHUNGI BALRAMPUR                               | AZAMGARH | 276001 |
| 237 | DEV VRAT HOSPITAL   | AZM-00122 | HOSPITAL                | 10  | TIWARIPUR, SIDHARI                                      | AZAMGARH | 276128 |
| 238 | OM SAI SAMARPAN TRUST                                     | AZM-00121 | HOSPITAL                | 10  | BALRAMPUR PATHKHAULI                                    | AZAMGARH | 276001 |
| 239 | SHASHANK MEDICAL CENTRE                                   | AZM-00120 | CLINIC                  | 0   | BALARAMPUR PATHAKAULI                                   | AZAMGARH | 276001 |
| 240 | CARE NURSING HOME   | AZM-00119 | HOSPITAL                | 7   | MAHARAJGANJ SAGARI                                      |          | 276137 |
| 241 | VASDEI MEMORIAL HOSPITAL AND RADHA POLY CLINIC            | AZM-00118 | HOSPITAL                | 10  | CIVIL LINE  | AZAMGARH | 276001 |
| 242 | HEALTH CARE HOSPITAL                                      | AZM-00117 | HOSPITAL                | 20  | BABUAN SIDHARI  | AZAMGARH | 276001 |
| 243 | SEEMA HOSPITAL PVT LTD & EVEFERTILITY CLINIC & IVF CENTER | AZM-00116 | HOSPITAL                | 40  | ATRAULIYA   | AZAMGARH | 223223 |
| 244 | PHOOLPUR HEALTH CENTRE                                    | AZM-00115 | HOSPITAL                | 10  | CHAKNOORI, PHOOLPUR                                     |          | 276304 |
| 245 | AMAN HOSPITAL   | AZM-00114 | HOSPITAL                | 10  | MAHUL, PHOOLPUR   |          | 223225 |
| 246 | TARANG CHILD CARE   | AZM-00113 | CHILD CARE CENTRE       | 0   | SIDHARI   | AZAMGARH | 276001 |
| 247 | SHIVAM NURSING HOME                                       | AZM-00112 | NURSING HOME            | 7   | MAHUJAMODE, MAHUJNEWADA                                 | AZAMGARH | 276301 |
| 248 | F P S C VISHWAKARMA MANDIR                                | AZM-00111 | PATHOLOGICAL LABORATORY | 0   | VISHWAKARMA MANDIR, SARVODAY TIRAHA, SHARFUDDINPUR      | AZAMGARH | 276001 |
| 249 | LOTUS MULTISUPER SPECIALITY HOSPITAL PVT. LTD.            | AZM-00110 | GENERAL HOSPITAL        | 50  | RAHUL NAGAR MADYA, SWAMI VIVEKANAND MARG (THANDI SADAK) |          | 276001 |
| 250 | ANUBHAV CLINIC  | AZM-00109 | CLINIC                  | 0   | KANAILA, CHAKRAPANPUR,                                  | AZAMGARH | 276127 |
| 251 | GUPTA HOSPITAL  | AZM-00108 | HOSPITAL                | 10  | HAFIZPUR,   | AZAMGARH | 276001 |
| 252 | AZIZIYA NURSING HOME                                      | AZM-00107 | NURSING HOME            | 10  | KOTLA,  | AZAMGARH | 276207 |
| 253 | YADAV NURSINGH & MATERNITY HOME                           | AZM-00106 | HOSPITAL                | 10  | BALRAMPUR, PATHKHAULI,                                  | AZAMGARH | 276001 |
| 254 | DR. LAL PATH LABS   | AZM-00105 | PATHOLOGICAL LABORATORY | 0   | RANI KI SARAI,  | AZAMGARH | 276207 |
| 255 | DR. LAL PATH LABS   | AZM-00104 | PATHOLOGICAL LABORATORY | 0   | NIBI BELAISA,   | AZAMGARH | 276001 |
| 256 | HEALTH CARE CENTER  | AZM-00103 | CLINIC                  | 0   | SIDHARI,  | AZAMGARH | 276001 |
| 257 | DR. L. J. YADAV CLINIC                                    | AZM-00102 | CLINIC                  | 0   | KOL BAZBAHADUR, KOLGHAT,                                | AZAMGARH | 276001 |
| 258 | DEEP CHIKITSALAY  | AZM-00101 | CLINIC                  | 0   | LATGHAT,  | AZAMGARH | 276136 |
| 259 | K 2 N HOSPITAL  | AZM-00100 | HOSPITAL                | 10  | 101 CHITAUNA FLYOVER, CHAK, PURANDAR ATRAULIA,          | AZAMGARH | 223223 |
| 260 | JAGAT NARAYAN HOSPITAL                                    | AZM-00099 | HOSPITAL                | 10  | SIKTI GATE MUBARAKPUR                                   | AZAMGARH | 276404 |
| 261 | KRISHNA ORTHO CARE HADDI HOSPITAL                         | AZM-00098 | GENERAL HOSPITAL        | 10  | KAMHARIYA   |          | 276123 |
| 262 | QAMAR HOSPITAL  | AZM-00097 | GENERAL HOSPITAL        | 10  | PURARANI  | AZAMGARH | 276404 |
| 263 | ANAND HOSPITAL MULTISPECIALITY                            | AZM-00096 | GENERAL HOSPITAL        | 45  | MUKERIGANJ  | AZAMGARH | 276001 |
| 264 | TAHIR MEMORIAL HOSPITAL                                   | AZM-00095 | GENERAL HOSPITAL        | 10  | MOHAMMADPUR   | AZAMGARH | 276205 |
| 265 | POOJA PATHOLOGY KENDRA                                    | AZM-00094 | PATHOLOGICAL LABORATORY | 0   | HARA KI CHUNGI  | AZAMGARH | 276001 |
| 266 | DR. LALPATH LAB   | AZM-00093 | PATHOLOGICAL LABORATORY | 0   | SHIVSHAKTI SADAN GHORATH JAFARPUR                       | AZAMGARH | 276001 |
| 267 | SAIRA MEMORIAL NURSING HOME                               | AZM-00092 | GENERAL HOSPITAL        | 9   | 590 GULAMI KA POORA HARRA KI CHUNGI                     | AZAMGARH | 276001 |
| 268 | AYAAN HOSPITAL  | AZM-00091 | GENERAL HOSPITAL        | 10  | JAMALPUR BAZBAHADUR                                     | AZAMGARH | 276001 |
| 269 | DR. LALPATH LABS JAHANAGANJ                               | AZM-00090 | PATHOLOGICAL LABORATORY | 0   | RAMPUR JAHANAGANJ                                       | AZAMGARH | 276151 |
| 270 | REHANA CHILD HEALTH CENTER                                | AZM-00089 | GENERAL HOSPITAL        | 10  | BILIRIYA KI CHUNGI                                      | AZAMGARH | 276001 |
| 271 | LALGANJ COLLECTION CENTER                                 | AZM-00088 | PATHOLOGICAL LABORATORY | 0   | LALGANJ   |          | 276202 |
| 272 | AKASH BLOOD COLLECTION CENTRE                             | AZM-00087 | PATHOLOGICAL LABORATORY | 0   | MEHNAJPUR   |          | 276203 |
| 273 | OM PATHKIND COLLECTION CENTER                             | AZM-00086 | PATHOLOGICAL LABORATORY | 0   | PAHANA  | AZAMGARH | 276204 |
| 274 | S K SAHA MEMORIAL CLINIC                                  | AZM-00085 | CLINIC                  | 0   | MADAYA  | AZAMGARH | 276001 |
| 275 | KRISHNA PATHOLOGY   | AZM-00084 | PATHOLOGICAL LABORATORY | 0   | KARTALPUR BYPASS  | AZAMGARH | 276001 |
| 276 | AMAR NURSING HOME   | AZM-00083 | HOSPITAL                | 20  | HEERA PATTI   | AZAMGARH | 276001 |
| 277 | AAYUSH ORTHOPAEDIC HOSPITAL                               | AZM-00082 | HOSPITAL                | 20  | LACHIRAMPUR (AHIVARANPUR)                               | AZAMGARH | 276001 |
| 278 | KRISHNA NURSING HOME                                      | AZM-00081 | HOSPITAL                | 25  | KARTALPUR BY PASS                                       | AZAMGARH | 276001 |
| 279 | DR LAL PATH LAB   | AZM-00080 | PATHOLOGICAL LABORATORY | 0   | BUDHANPUR   | AZAMGARH | 276142 |
| 280 | ZAHIRA HOSPITAL   | AZM-00079 | HOSPITAL                | 10  | PURARANI  | AZAMGARH | 276404 |
| 281 | JEEVAN NIDHI EYE AND DENTAL CLINIC                        | AZM-00078 | CLINIC                  | 0   | NIDHI TOWER   | AZAMGARH | 276001 |
| 282 | AZAMGARH MATERNITY CENTER                                 | AZM-00077 | HOSPITAL                | 5   | GULAMI KA PURA  | AZAMGARH | 276001 |
| 283 | PUBLIC NURSING HOME                                       | AZM-00076 | HOSPITAL                | 10  | MOCHIPUR LATGHAT  | AZAMGARH | 276136 |
| 284 | R I MEMORIAL HOSPITAL                                     | AZM-00075 | HOSPITAL                | 5   | KHARSAHAN KHURD   | AZAMGARH | 223224 |
| 285 | SANJIVANI HOSPITAL  | AZM-00074 | HOSPITAL                | 5   | JAHANAGANJ  | AZAMGARH | 276131 |
| 286 | ISLAMIA HOSPITAL  | AZM-00073 | HOSPITAL                | 9   | PURA KHIZIR BADI ARJENTY                                | AZAMGARH | 276404 |
| 287 | PANDIT JAGDISH MEMORIAL HOSPITAL                          | AZM-00072 | HOSPITAL                | 10  | BHORAJPUR KALA  |          | 223223 |
| 288 | MEHNAGAR-CC DR LAL PATH LABS                              | AZM-00071 | PATHOLOGICAL LABORATORY | 0   | VILL+POST- MEHNAGAR                                     | AZAMGARH | 276204 |
| 289 | BINDRA BAZAR-RCC DR LAL PATH LABS LTD                     | AZM-00070 | PATHOLOGICAL LABORATORY | 0   | BINDRA BAZAR RANIPURAJMO                                | AZAMGARH | 276205 |
| 290 | THEKMA-RCC DR LAL PATH LABS LTD                           | AZM-00069 | PATHOLOGICAL LABORATORY | 0   | VILL+POST- THEKMA                                       | AZAMGARH | 276303 |
| 291 | AYUSHMAN HOSPITAL   | AZM-00068 | GENERAL HOSPITAL        | 10  | BHUIRA, ATRAULIYA,                                      | AZAMGARH | 223223 |
| 292 | SHAMEEMA HOSPITAL   | AZM-00067 | GENERAL HOSPITAL        | 10  | CHAKNURI  | AZAMGARH | 276304 |
| 293 | AYYUB HOSPITAL  | AZM-00066 | GENERAL HOSPITAL        | 10  | BILARIYAGANJ  | AZAMGARH | 276121 |
| 294 | THYROCARE COLLECTION CENTRE                               | AZM-00065 | PATHOLOGICAL LABORATORY | 0   | RANIPUR   | AZAMGARH | 276142 |
| 295 | MOTHER CARE CENTER AND MATERNITY HOME                     | AZM-00064 | GENERAL HOSPITAL        | 10  | MASEERPUR, KHANIYAR,                                    | AZAMGARH | 276202 |
| 296 | CHIRAYU HOSPITAL  | AZM-00063 | GENERAL HOSPITAL        | 9   | LACHHIRAMPUR, HEERAPATTI,                               | AZAMGARH | 276001 |
| 297 | ADITYA MEMORIAL NURSING HOME                              | AZM-00062 | NURSING HOME            | 10  | KAMHARIYA   | AZAMGARH | 276123 |
| 298 | AHMADI NURSING HOME                                       | AZM-00061 | GENERAL HOSPITAL        | 10  | BILARIYAGANJ  | AZAMGARH | 276121 |
| 299 | JEEVANDEEP NURSING HOME                                   | AZM-00060 | GENERAL HOSPITAL        | 7   | KAPTANGANJ  | AZAMGARH | 276141 |
| 300 | PURUSHOTTAM MEMORIAL CHILDREN HOSPITAL                    | AZM-00059 | GENERAL HOSPITAL        | 10  | SUDNIPUR  | AZAMGARH | 276304 |
| 301 | LIFE LINE HOSPITAL AND RESEARCH CENTER                    | AZM-00058 | GENERAL HOSPITAL        | 100 | 496, MADYA, KOTWALI CIVIL LINE                          | AZAMGARH | 276001 |
| 302 | SANVI CHILD CARE HOSPITAL                                 | AZM-00057 | GENERAL HOSPITAL        | 10  | VIDHA MANDIR ROAD MASIRPUR                              | AZAMGARH | 276202 |
| 303 | SABA HOSPITAL   | AZM-00056 | GENERAL HOSPITAL        | 10  | NAYAPURA,   | AZAMGARH | 276404 |

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| 304 | NAV JYOTI EYE HOSPITAL   | AZM-00055 | GENERAL HOSPITAL                            | 10  | BAGHAILA, BILARIYAGANJ,   | AZAMGARH  | 276121 |
| 305 | REDCLIFF LIFE TECH PVT. LTD.   | AZM-00054 | PATHOLOGICAL LABORATORY                     | 0   | ADITYA COMPLEX, NARAULI,  | AZAMGARH  | 276001 |
| 306 | URMILA NETRA PARIKSHAN AND CHASMA GHAR                               | AZM-00053 | HOSPITAL                                    | 8   | TARWA ROAD PALHANA  | AZAMGARH  | 276202 |
| 307 | NEW ADITYA MATERNITY & NURSING HOME                                  | CH-00052  | HOSPITAL                                    | 30  | Ward No 11, Sanjay Nagar, Nagar Panchayat, Chandauli              |           | 232104 |
| 308 | DEV CLINIC   | VNS-00051 | CLINIC                                      | 0   | Purana Pul, Sarnath, Varanasi                                     |           | 221002 |
| 309 | MAHASHEE MULTISPECIALITY & ADVANCE LAPAROSCOPY HOSPITAL              | AZM-00050 | GENERAL HOSPITAL                            | 10  | MAU ROAD TIWARIPUR  | AZAMGARH  | 276001 |
| 310 | VEDANTA HOSPITAL & RESEARCH CENTRE                                   | AZM-00049 | GENERAL HOSPITAL                            | 150 | BILARIYA ROAD, LACHHIRAMPUR                                       | AZAMGARH  | 276001 |
| 311 | VIJAY SUPERSPECIALITY HOSPITAL                                       | AZM-00048 | GENERAL HOSPITAL                            | 150 | LACHHIRAMPUR  | AZAMGARH  | 276001 |
| 312 | RAJSHREE PATHOLOGY   | AZM-00047 | PATHOLOGICAL LABORATORY                     | 0   | TIKARGARH   | AZAMGARH  | 276202 |
| 313 | EYE CARE AZAMGARH PVT. LTD.  | AZM-00046 | GENERAL HOSPITAL                            | 10  | SARAIMANDRAJ  | AZAMGARH  | 276001 |
| 314 | UMAPREM NETRALAY BADALALPUR BRANCH (A Unit of ASNA Varanasi Pvt Ltd) | VNS-00045 | EYE CLINIC & GENERAL HOSPITAL               | 10  | Kushal Nagar sector-A1, Badalalpur, Sindhora Road, VARANASI, U.P. |           | 221003 |
| 315 | SHIVALIK HOSPITAL RUN BY SHIVALIK SEWA TRUST                         | AZM-00044 | GENERAL HOSPITAL                            | 150 | BIJARVA, BANKATA,   | AZAMGARH  | 276125 |
| 316 | CHRISTIAN HOSPITAL SEVA SANSTHAN                                     | AZM-00043 | GENERAL HOSPITAL                            | 150 | NARAULI,  | AZAMGARH  | 276001 |
| 317 | BABY HOSPITAL  | AZM-00042 | GENERAL HOSPITAL                            | 10  | HARRA KI CHUNGI   | AZAMGARH  | 276001 |
| 318 | A N M MEDICAL CENTER   | AZM-00041 | GENERAL HOSPITAL                            | 10  | VILL+POST HAFIZPUR  | AZAMGARH  | 276001 |
| 319 | ADITYA VIKRAM SINGH SMRITI HOSPITAL AND RESEARCH CENTRE              | AZM-00040 | GENERAL HOSPITAL & SURGICAL HOSPITAL        | 150 | KOTA-KHURD, SAFIPUR URF SARUPAHAN                                 | AZAMGARH  | 276202 |
| 320 | BSG HOSPITAL   | VNS-00039 | HOSPITAL                                    | 20  | 21, TAGORE TOWN, BHOJUBIR TIRAHA , VARANASI                       |           | 221001 |
| 321 | INDIRA SCANNING CENTRE CLINIC  | JNP-00038 | DIAGNOSTIC CENTER                           | 0   | MIDIL SCHOOL COLONY, SUJANGANJ, JAUNPUR                           |           | 222200 |
| 322 | RAJSHREE PATHOLOGY   | AZM-00037 | PATHOLOGICAL LABORATORY                     | 0   | TIKARGARH, LALGANJ  |           | 276202 |
| 323 | MAHA MRITYUNJAY HOSPITAL AYURVEDA                                    | AZM-00036 | HOSPITAL                                    | 60  | ITAURA, CHANDESHWAR   | AZAMGARH  | 276128 |
| 324 | DR LAL PATH LABS LTD   | AZM-00035 | PATHOLOGICAL LABORATORY                     | 0   | CIVIL LINE  | AZAMGARH  | 276001 |
| 325 | ADITYA VIKRAM SINGH SMRITI HOSPITAL AND RESEARCH CENTRE              | AZM-00034 | PHARMACY COLLEGE                            | 150 | KOTA-KHURD, SAFIPUR URF SARUPAHAN                                 | AZAMGARH  | 276202 |
| 326 | MUSHAB SURGICAL CENTER   | AZM-00033 | GENERAL HOSPITAL & SURGICAL HOSPITAL        | 9   | KHAREWAN MODH SARAIMIR  | AZAMGARH  | 276305 |
| 327 | GLOBAL MULTISPECIALITY HOSPITAL AND TRAUMA CENTRE                    | AZM-00032 | GENERAL HOSPITAL & TRAUMA CENTRE            | 100 | JAIRAMPUR SADAR   |           | 276001 |
| 328 | SAHARA DIAGNOSTIC CENTRE   | AZM-00031 | DIAGNOSTIC CENTRE & PATHOLOGICAL LABORATORY | 0   | BELAISA CHOUK   | AZAMGARH  | 276001 |
| 329 | DR. LAL PATH LABS  | AZM-00030 | PATHOLOGICAL LABORATORY                     | 0   | PARANAPUR, GHORATH  | AZAMGARH  | 276001 |
| 330 | SHRI SAI CLINIC  | AZM-00029 | CLINIC                                      | 0   | BUDHANPUR   |           | 276142 |
| 331 | BLESSING NEWBORN CARE CENTRE   | AZM-00028 | HOSPITAL                                    | 0   | VILL. RANIPUR,  | AZAMGARH  | 276142 |
| 332 | KAUSAR NURSING HOME  | AZM-00027 | HOSPITAL                                    | 0   | VILL. & POST - KOTILA,  | AZAMGARH  | 276207 |
| 333 | FARHAT CLINIC  | AZM-00026 | CLINIC                                      | 0   | VILL KHAREWAN   | AZAMGARH  | 276305 |
| 334 | SHIFA HOSPITAL   | AZM-00025 | HOSPITAL                                    | 0   | VILL & POST- AMBARI   | AZAMGARH  | 223222 |
| 335 | THYROCARE COLLECTION CENTER  | AZM-00024 | PATHOLOGICAL LABORATORY                     | 0   | BILARIYAGANJ, NEAR SBI BANK,                                      |           | 276121 |
| 336 | GALAXY ADVANCE ORTHOPEDIC CENTRE                                     | AZM-00023 | HOSPITAL                                    | 0   | NARAULI, SADAR,   |           | 276001 |
| 337 | DR LAL PATH LABS   | AZM-00022 | LABORATORY                                  | 0   | VILL. & POST - MAHARAJGANJ,                                       |           | 276137 |
| 338 | ASHRAFIA HOSPITAL  | AZM-00021 | HOSPITAL                                    | 0   | MAIN ROAD, MUBARAKPUR,  | AZAMGARH  | 276404 |
| 339 | SHARDA AWADH HOSPITAL  | AZM-00020 | HOSPITAL                                    | 10  | GHORATH, JAFARPUR,  | AZAMGHARH | 276001 |
| 340 | DR LAL PATH LAB COLLECTION CENTER AHIRLAULA CC                       | AZM-00019 | Collection Centre ( Blood Sample )          | 0   | AHIRLAULA, PAKADI,  | AZAMGARH  | 223221 |
| 341 | NEW BORN CARE CENTRE   | AZM-00018 | HOSPITAL                                    | 0   | BILARIYAGANJ,   | AZAMGARH  | 276121 |
| 342 | MASOOMA CHILD CARE CENTRE  | AZM-00017 | HOSPITAL                                    | 0   | 1124, KHAREWA,  | AZAMGARH  | 276305 |
| 343 | JAI SINGH HOISPITAL  | AZM-00016 | HOSPITAL                                    | 10  | SARAI MANDRAJ, BHAWARNATH,  |           | 276001 |
| 344 | SARVODAYA HOSPITAL   | AZM-00015 | HOSPITAL                                    | 10  | KARTALPUR,  | AZAMGARH  | 276001 |
| 345 | SABA HOSPITAL  | AZM-00014 | HOSPITAL                                    | 0   | NAYAPURA CHAKSIKTHI,  | AZAMGARH  | 276404 |
| 346 | RAHUL CLINIC   | AZM-00013 | CLINIC                                      | 0   | VILL. - CHAKARAPANPUR, POST - KANAILA                             |           | 276127 |
| 347 | PARAMOUNT HOSPITAL   | AZM-00012 | HOSPITAL                                    | 15  | AYODHYA ROAD BURHANPUR, KOILSHA, AZAMGARH                         |           | 276142 |
| 348 | SHARDA SEVA SADAN MATERNITY CENTRE                                   | AZM-00011 | HOSPITAL                                    | 10  | SARAI HAZI RANI, RANI KI SARAI, SADAR, AZAMGARH                   |           | 276207 |
| 349 | PARAMOUNT HOSPITAL (Human Error)                                     | AZM-00010 | HOSPITAL                                    | 15  | BUDHANPUR, BENIGAURA, BUDHANPUR, AZAMGARH                         |           | 276142 |
| 350 | KUMAR PATHOLOGY & X-RAY CENTER                                       | AZM-00009 | DIAGNOSTIC CENTRE & PATHOLOGICAL LABORATORY | 0   | MAHUJAMOR, MAHUJA NEWADA, MARTINGANJ, AZAMGARH                    |           | 276301 |
| 351 | ASHA HOSPITAL ORTHOPEDIC AND DENTAL CARE                             | AZM-00008 | HOSPITAL                                    | 9   | SIDHARI, SADAR, AZAMGARH  |           | 276001 |
| 352 | AZAMGARH MATERNITY & INFERTILITY CENTER                              | AZM-00007 | HOSPITAL                                    | 5   | GULAMI KA POORA, SADAR, AZAMGARH                                  |           | 276001 |
| 353 | DIXIT TRAUMA CARE AND HOSPITAL                                       | AZM-00006 | HOSPITAL                                    | 3   | DEVKHARI, SADAR AZAMGARH  |           | 276001 |
| 354 | MAA HOSPITAL   | AZM-00005 | HOSPITAL                                    | 10  | SADIPUR, THEKMA, MARTINGANJ, AZAMGARH                             |           | 223224 |
| 355 | KRISHNA NURSING HOME   | AZM-00004 | HOSPITAL                                    | 16  | KOTWA, TAMULI   |           | 276001 |
| 356 | GRAND HOSPITAL   | AZM-00003 | HOSPITAL                                    | 10  | SIDHARI   |           | 276001 |
| 357 | SINGH PATHOLOGY  | AZM-00002 | PATHOLOGICAL LABORATORY                     | 0   | HARHKICHUGI,  |           | 276001 |
| 358 | VIKALP GLOBAL DE ADDICTION AND NEUROPSYCHIATRY CENTER                | AZM-00001 | CLINIC                                      | 0   | MUKERIGANJ, PATHKHULI   |           | 276001 |



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

149

APPEAL NO. 05 OF 2023

IN THE MATTER OF:

Santosh Kumar Singh

...Appellant

Versus

State Level Environmental Impact  
Assessment Authority, Uttar Pradesh & Ors.

...Respondents

Know all to whom these present shall come that I, Vinay Kumar Rai S/o Sh. Ravindra Nath Rai, Director of M/s Silkon Biotech Pvt. Ltd. Having its registered office at Silkon House, Lane No. 3, Maa Laxmi Nagar, Kanchanpur, BLW Varanasi, Uttar Pradesh.

The above named \_\_\_\_\_ RESPONDENT NO. 2 \_\_\_\_\_ do hereby appoint.

- Deva Shukla Advocate (Enrollment No. D/5303/2019)
- Neha Shukla Advocate (Enrollment No. UP/7974/2017)
- Kumudini Shukla Advocate (Enrollment No. UP/6040/2012)
- Amit Kumar Advocate (Enrollment No. D/355/2021)

Office at: 448, Lawyers' Chambers  
District Court Compound, Ghaziabad, U.P.  
Email: deva.s.shukla@outlook.com  
Mob. No.: 9999228882; 9999118882

(Hereinafter called the advocate/s) to be my Advocates in the above noted case authorized him:-  
To act, appear and plead in the above-noted case in this Tribunal or in any other Court in which the same may be tried or heard subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of Applicant.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.


And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

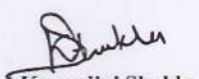
IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 10<sup>th</sup> day of December 2024.

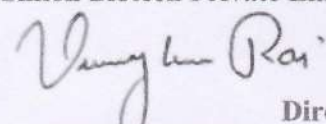
Accepted subject to the terms of fees.

For – Silkon Biotech Private Limited

  
Deva Shukla  
Advocate

  
Neha Shukla  
Advocate

  
Kumudini Shukla  
Advocate

  
VINAY KUMAR RAI  
Director  
CLIENT

  
Amit Kumar



# SILKON BIOTECH PRIVATE LIMITED

Environmental Testing (NABL Accredited Lab) & Biomedical Waste Treatment

CIN NO : U74999UP2017PTC091011 | GSTIN : 09AAYCS2616MIZJ

HO : Silkon House, Lane No 3, Maa Laxmi Nagar, Kanchanpur, BLW, Varanasi - 221005

Tel : +91-5427963773 , 08046057462 | Email : silkonbiotech@gmail.com, Web : biotech.silkonhouse.in

## BOARD RESOLUTION

Extract of the Minutes of Meeting of the Board of Directors of Silkon Biotech Private Limited held on 10th day of Month December 2024 at the Registered Office of the Company at Lane No 3, Maa Laxmi Nagar, Kanchanpur, BLW, Varanasi, UP.

**"RESOLVED THAT"** Board be and hereby authorize, Mr. Vinay Kumar Rai S/o Ravindra Nath Rai and Director of the company, to file any application, writ petition or any other application or any other relevant documents or paper before the competent Court, Tribunal, Authorities or Forums including any Appellate Tribunal on behalf of the company.

**"RESOLVED FURTHER THAT"** that Mr. Vinay Kumar Rai is duly authorized to represent the company before competent Court, Tribunal, Authorities or Forums including any Appellate Tribunal and take all necessary steps including signing of all papers, applications, plaints petition Vakalatnama, affidavit and all other documents as may be required and incidental thereto.

Sd/-  
Chairman of the Meeting  
Certified True Copy



**For & On behalf of Silkon Biotech Private Limited**

**For – Silkon Biotech Private Limited**      **For – Silkon Biotech Private Limited**

Director      **Director**  
Vinay Kumar Rai

Director      **Director**  
Reeta Rai